

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 33 OF 2023 (SZ)

IN THE MATTER OF:

Nukatati Raja Sekhar,
S/o Chinna Satayanarayana,
East Godavari Dist. A.P.
And another

... Applicant

With

Union of India, Through its Secretary,
Ministry of Environment,
Forest and CC. New Delhi 110003
And others

..Respondent(s)

REPORT FILED BY THE

ANDHRA PRADESH POLLUTION CONTROL BOARD
4th RESPONDENT



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BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
In Original Application No. 33 of 2023 (SZ)
IN THE MATTER OF

NUKATATI RAJASEKHAR & SRI MARRI PUSHPARAJ Applicant (s)

Versus

State of Andhra Pradesh & Ors

.... Respondent (s)

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Date: 05.03.2026
Place: Kakinada.


Environmental Engineer,
A.P. Pollution Control Board,
Regional Office, Kakinada.
ENVIRONMENTAL ENGINEER
A.P.POLLUTION CONTROL BOARD
Regional Office KAKINADA

A.P.POLLUTION CONTROL APPCB
REGIONAL OFFICE: KAKINADA

ACTION TAKEN REPORT IN THE MATTER OF – HON'BLE NGT, CHENNAI
ORDER DT. 19.03.2023 IN O.A. NO. 33 OF 2023 (SZ) IN THE MATTERS OF
AGAINST M/S.ANDHRA PAPER LIMITED, SRIRAM NAGAR,
RAJAMAHENDRAVARAM, EAST GODAVARI DISTRICT ALLEGING AIR &
WATER POLLUTION RESULTING HEALTH HAZARDOUS TO THE
COMPLAINANT SRI NUKATATI RAJASEKHAR & SRI MARRI PUSHPARAJ,
KOTILINGALAPETA, RAJAMAHENDRAVARAM, EAST GODAVARI DISTRICT:

I. Preamble

The Hon'ble National Green Tribunal (NGT), Principle Bench, New Delhi registered a case on the letter petition received from Sri Nukatati Rajasekhar & Sri Marri Pushparaj, Kotilingalapeta, Rajamahendravaram, East Godavari District in Original Application No.33 of 2023 (SZ). **Annexure - I**

The applicant prayed in it's Interim Prayer in O.A.No.33, dated 19.03.2023 to Direct the Union Ministry of Environment, Forest & CC, Central Pollution Control Board (CPCB) and Andhra Pradesh Pollution Control APPCB to close down the Respondent Unit for continuous violations and non-compliance of conditions of Environment Clearance, Consent for Operation and Directions issued by Andhra Pradesh Pollution Control APPCB vide its order 10.7.2015, 27.7.2015, 30.1.2017 and 19.9.2017 etc.

The Hon'ble Tribunal considered the prayer of O.A.No.33 of 2023 and directed as follows:

2. The learned counsel appearing for the applicant requested that since the industry is highly polluting, the Central Pollution Control CPCB (CPCB) can inspect and file a report in this regard. Therefore, we direct the CPCB to inspect the premises and file a detailed report in relevance to the allegations made by the applicant.

Accordingly, the Central Pollution Control CPCB (CPCB) inspected M/s.Andhra Paper Limited and filed a report.

Subsequently, the Hon'ble Tribunal in its Original Application No.33 of 2023(SZ), Dt.01.12.2023 directed the report of the Andhra Pradesh Pollution Control APPCB is yet to be filed.

List for further consideration on 09.03.2026.

The Order copy enclosed as Annexure – II.

Background:

M/s Andhra Paper Mills Limited is an integrated wood-based Pulp and paper manufacturing industry commissioned in the year 1964 in the name of M/s Andhra Pradesh Paper Mills Limited at Rajamahendravaram, East Godavari District, Andhra Pradesh. In 2011, the company was acquired by the United States based International Paper Machine and in 2013 it was renamed as M/s International Paper APPM Ltd. In 2019, it was acquired by M/s West Coast Paper Mills Ltd and renamed as M/s Andhra Paper Mills Limited in January 2020.

The industry has obtained EC for modernization cum expansion of pulp and paper mill and CPP in the year 31.01.2005 to increase the Pulp & Paper mill production from 280 TPD to 500 TPD and 285 TPD to 330 TPD respectively and CPP from 31 MW to 34 MW. **Annexure – III.**

Subsequently, the unit obtained Environmental Clearance on 26.02.2010 from SEIAA for enhancement of Paper from 330 TPD to 593 TPD by installing additional paper machine of 87000 TPA and Coal Based Power plant from 34 MW to 46 MW. The unit further obtained Environment Clearance for enhancement of pulp production under category – A from MoEF&CC on 06.03.2014 from 550 TPD to 650 TPD. Subsequently the same Environment Clearance amended on 12.12.2014 for annualized pulp quantity from 1,75,000 TPA to 2,27,500 TPA (500 TPD to 650 TPD) assuming 350 days of operation. **Annexure –IV & Annexure - V.**

M/s.Andhra Paper Limited (Formerly International Paper APPM Limited), Unit: Rajahmundry, Sriramnagar, Rajamahendravaram, East Godavari District is having total area of 198.09 Acres (Including Plant & Colony) in which Built-up area 33.40 Acres (Including Plant & Colony), Greenbelt area is 65.0 Acres and the surroundings of the unit as follows: East: Rajahmundry to Seethanagaram Road, West: River Godavari North: Petrol bunk and Road followed by Residential / commercial establishments and South: Road followed by Residential/commercial establishments.

The industry has valid CFO & HWA issued dt 30.07.2023 for period up to 30.06.2028 with the following capacities. **Annexure -VI**

Sl. No	Name of the Products and By-products	As per Existing CTO order dated 03.07.2023
1	Paper	2,07,550 TPA
2	Pulp	2,00,000 TPA
3	Captive Power	46 MW
4	Paper sheets (A4 Sheeter)	267 TPD

The industry has obtained CFE order 361/APPCB/CFE-KKD/HO/2012 for PCC production dated 10.03.2022 and CFO : APPCB/VSP/RJY/361/HO/CTO/2010 Dt. 29/08/2023.

Water consumption and effluent generation:

River Godavari is the source of water for process and domestic consumption. Flow meter is provided at the raw water intake. The industry permitted water consumption is 43,612 KLD and the permitted waste water generation is 34,414 KLD. Against the permitted water consumption, the average water consumption since April 2023 is 34,865 KLD and the average waste water generation since April 2023 is 29341 KLD.

The industry has installed Effluent Treatment Plant (ETP) of capacity 45,000 KLD consisting of primary clarifiers, aeration tanks, secondary clarifiers and tertiary clarifiers for treatment of effluent through activated sludge process. The capacity of the ETP is adequate for treating 29341 KLD of effluent generated from integrated pulp and paper manufacturing process. The effluent generated in the industry is segregated and treated in two streams (Stream 1 & 2) and the sludge generated from ETP is treated in the dedicated sludge handling stream (Stream -3)

The excess treated effluent after reuse is discharged to lagoons at Turuplanka island through pipeline by pumping as per the disposal method permitted in the Consent to Operate. Turuplanka island is a sand shola island in the middle of River Godavari located 5 kms upstream of the industry and intake of raw water to the industry.

The industry is maintaining online real time monitoring system for monitoring of Flow, pH, TSS, BOD and COD along with web camera facilities as per the directions of CPCB. The industry connected Online effluent quality monitoring system to APPCB & CPCB websites.

The APPCB has been collecting the treated effluent being disposed into Sand Shoals of Thurpulanka by M/s. Andhra Paper Limited on monthly basis. The APPCB has been issuing notices to the industry, whenever, the treated effluent is not meeting the APPCB's discharge standards for rectifying the same. A tabulation of samples collected from M/s. Andhra Paper Limited from January, 2023 to December, 2025 is as follows:

S. No.	Date of Sample Collection	Point of Sample Collection	PARAMETERS						
			pH	TSS	TDS	COD	BO D	0 & G	AOX
1.	31.01.2023	Outlet of ETP	7.86	23	1460	124	26	<1.0	--

2.	14.02.2023	Outlet of ETP	7.86	35	1520	148	34	<1.0	--
3.	02.03.2023	Outlet of ETP	7.63	20	1272	96	20	<1.0	--
4.	20.04.2023	Outlet of ETP	7.28	22	784	76	16	<1.0	--
5.	02.05.2023	Outlet of ETP	7.40	23	1520	112	22	<1.0	--
6.	17.06.2023	Outlet of ETP	7.85	17	1628	132	26	<1.0	0.46
7.	12.07.2023	Outlet of ETP	7.61	12	1784	128	25	<1.0	---
8.	25.08.2023	Outlet of ETP	7.43	27	1360	128	26	<1.0	---
9.	07.09.2023	Outlet of ETP	7.42	13	1492	104	21	<1.0	---
10.	18.10.2023	Outlet of ETP	7.68	21	1404	88	20	<1.0	0.39
11.	08.11.2023	Outlet of ETP	7.63	19	1320	84	20	<1.0	0.971
12.	19.12.2023	Outlet of ETP	7.65	18	1852	96	21	<1.0	--
13.	12.01.2024	Outlet of ETP	7.90	37	984	168	42	<1.0	--
14.	10.02.2024	Outlet of ETP	7.88	23	1852	148	34	<1.0	--
15.	.03.2024	Outlet of ETP	Water samples not collected due to Plant shutdown						
16.	.04.2024	Outlet of ETP	Water samples not collected due to Plant shutdown						
17.	09.05.2024	Outlet of ETP	6.79	14	1252	128	26	<1.0	--
18.	28.06.2024	Outlet of ETP	7.18	22	1512	136	38	<1.0	---
19.	22.07.2024	Outlet of ETP	8.09	40	1432	120	28	<1.0	--
20.	08.08.2024	Outlet of ETP	7.03	35	1212	112	26	<1.0	0.422
21.	18.09.2024	Outlet of ETP	8.09	32	1072	88	20	<1.0	--
22.	23.10.2024	Outlet of ETP	7.05	58	1180	104	42	2.2	--
23.	29.11.2024	Outlet of ETP	7.01	40	1100	80	26	<1.0	--
24.	27.12.2024	Outlet of ETP	7.13	17	1632	128	36	4	--
25.	21.01.2025	Outlet of ETP	7.36	27	628	28	12	6	--
26.	20.02.2025	Outlet of ETP	7.14	29	1184	44	12	8	--
27.	21.03.2025	Outlet of ETP	8.19	24	1604	116	30	8	--
28.	07.04.2025	Outlet of ETP	7.34	20	1368	72	18	8	--
29.	14.05.2025	Outlet of ETP	7.68	23	1420	112	36	8	--
30.	12.06.2025	Outlet of ETP	7.40	18	1174	108	28	--	--
31.	02.07.2025	Outlet of ETP	Water samples not collected due to Plant shutdown						
32.	19.08.2025	Outlet of ETP	7.55	12	1216	172	60	1.2	--
33.	13.09.2025	Outlet of ETP	7.51	24	1392	36	12	--	--
34.	10.10.2025	Outlet of ETP	7.72	21	1104	60	24	<1.0	--
35.	14.11.2025	Outlet of ETP	7.64	11	816	64	24	<1.0	--
36.	30.12.2025	Outlet of ETP	7.31	42	1312	140	93	--	--
CONSENT DISCHARGE STANDARDS			6.5 to 8.5	100	--	250	30	10	1 Kg/Ton of paper

Air Pollution Sources and Control Equipment status:

The industry is having two Rotary Lime Kilns (RKL) of capacity 100 TPD (RKL-1) and 160 TPD (RKL-2) to regenerate lime from lime mud to produce White liquor for use in digester. Furnace oil is used as fuel. The Electro Static Precipitators are provided at RKL-1 and RKL-2 for control of particulate matter emission followed by individual stacks of height 60 m, respectively.

The industry has a recovery boiler of 1300 TPD, provided with Electro Static Precipitators for control of particulate matter emission followed by stack of height 90 m. The coal fired boiler of 105 TPH is provided with Electro Static Precipitators followed by stack of height 65 m.

The industry has installed online Continuous Emission Monitoring System to all the stacks and are connected to APPCB & CPCB website.

Fugitive emission sources and control measures:

- i. Dust extraction systems such as closed conveyers and water sprinklers are provided at coal storage yard. Part of coal was stored in the sheds and coal stored in the open yard were covered with tarpaulins.
- ii. Wood chipping yard is provided with closed conveyers, suction ducts and cyclones for collection of dust. Dust extraction Scrubber installed for the chippers to control fugitive wood dust.

Greenbelt:

As per the consent conditions, the industry has to develop 33% of the total land area as greenbelt to mitigate effects of fugitive emissions. As per the records furnished by the industry during inspection, total plant area is 198.09 acres and out of this, 65 acres is developed as green belt. 32.8% of the area is developed as greenbelt as against 33% of the required area.

Solid Waste Disposal:

The hazardous and non-hazardous waste generated in the industry are segregated and stored in the designated locations with proper labelling and platforms. Since April 2023 22,972.7 Tons of hazardous waste was generated and 18,852.9 Tons of waste such as ETP sludge, used lubricated oil, container liners, chemical containing residues, oil sludge and waste lime cake were disposed through authorized dealers. 4,119.8 Tons of waste such as ETP sludge, used lubricated oil, spent ion exchange resin, contaminated cotton/cleaning material were disposed in the boilers along with the fuel complying the consent conditions.

Odour Sources and Control Measures

Non condensable gases (NCG) are main source of fugitive emissions from pulp manufacturing and black liquor evaporation process leading to odour.

The industry has implemented following system to control non condensable gases emission and odour:

1. Low Volume High Concentrated (LVHC) NCG Incineration System.
2. High Concentrated Low Volume (HVLC) NCG Incineration System.
3. Foul Condensate treatment system

The gases collected from the LVHC Treatment System are routed through existing Rotary Lime Kilns for incineration. The gases collected from the HCLV Treatment System are routed through existing Recovery Boiler for incineration. The foul condensate generated from LVHC, HCLV and seal pit foul stream are treated with hydrogen peroxide and further treated in the ETP along with the process effluent. Hard Piping System is provided for collection and treatment of foul streams with hydrogen peroxide.

The compliance status of the unit for the non complied conditions of Environmental Clearance order dt.06.03.2014, (as on 29.11.2021 as per the compliance status submitted to the MoEF&CC by the industry):

Conditions of MoEF	Violation/compliance by Unit									
General Condition (iv) of EC Industrial waste water shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19 th May, 1993 and 31 st December, 1993 or amended from time to time. The treated wastewater shall be utilized for plantation purpose.	The APPCB has been collecting the treated effluent being disposed into Sand Shoals of Thurupulanka by M/s. Andhra Paper Limited on monthly basis. As per the analysis reports of the samples collected from January, 2023 to December, 2025, the APPCB has been issuing notices to the industry, whenever, the treated effluent is not meeting the APPCB's discharge standards for rectifying the same.									
Specific Conditions: ii. The project authority shall install multi cyclones, wet scrubbers with boilers to achieve the particulate emission below 50 mg/Nm ³ . The emissions from chemical recovery section shall be controlled through primary and secondary venture scrubbers.	<p>The unit has provided ESP as Air Pollution Control Equipment to the 105 TPH coal fired boiler, 1300 TPD Recovery Boiler, 100 TPD & 160 TPD Rotary Lime Kiln – I & II respectively.</p> <table border="1"> <tbody> <tr> <td>Recovery Boiler - 4</td> <td>ESP -3 no's</td> <td>Total: 3+3+5 = 11 fields</td> </tr> <tr> <td>Coal Fired Boiler - 6</td> <td>ESP -1 No</td> <td>Total: 3 fields</td> </tr> <tr> <td>Rotary lime kilns</td> <td>ESP -1</td> <td>Total: 2</td> </tr> </tbody> </table>	Recovery Boiler - 4	ESP -3 no's	Total: 3+3+5 = 11 fields	Coal Fired Boiler - 6	ESP -1 No	Total: 3 fields	Rotary lime kilns	ESP -1	Total: 2
Recovery Boiler - 4	ESP -3 no's	Total: 3+3+5 = 11 fields								
Coal Fired Boiler - 6	ESP -1 No	Total: 3 fields								
Rotary lime kilns	ESP -1	Total: 2								

	- 1	No	fields
	Rotary lime kilns - 2	ESP -1 No	Total: 3 fields
iv. In case of treatment process disturbances/failure of pollution control equipment adopted by the unit, the respective unit shall be shut down and shall not be restarted until the control measures are rectified to achieve the desired efficiency.	It is also further submitted that the industry has installed online Continuous Emission Monitoring System to all the stacks and are connected to APPCB & CPCB website		
xi. The company shall develop green belt in 33% of the total land as per the CPCB guidelines to mitigate the effect of fugitive emissions.	Industry informed that, there are sufficient back up processes in the event of any disturbances failure of the pollution control equipment. Emergency storage buffer tank for effluents provided.		
xv. All the commitments made to the public during the Public Hearing Consultation held on 21.9.2011 shall be satisfactorily implemented and a separate budget for implementing the same shall be allocated and information submitted to the Ministry's Regional Office at Banglore.	<p>The unit has developed 65.0 Acres of greenbelt including Plant & Colony which is 32.8% of total area.</p> <p>Industry reported the following:</p> <p>Implementation of Commitments made during public hearing dated 21.09.2011:</p> <p>1) Drinking water supply to surrounding Communities of Kotilingalapeta, Mallayapeta, Ananda Nagar etc.</p> <p>Safe Drinking Water supply through closed pipe line with various user tap points in kotilingalapet has provided. There are twenty (20) user tap points were arranged in kotilingalapet at various locations for residential use. Which includes Kailash Bhoomi, Shivalayam & Vedhapatsala also. Apart from Kotilingalapeta, Andhra Paper has been supplying Safe Drinking Water to surrounding villages of Mallaiahpeta, Katheru, Anand Nagar by closed pipe line.</p> <p><u>2) Katheru Village:</u></p> <p>Permeant Drinking water supply with 300 M3 capacity storage tank along with close pipe line from factory.</p> <p><u>3) Kadiyam Village:</u></p> <p>Construction of water sump & pipeline for safe drinking water supply.</p>		

	<p>4) <u>Qualified local people be given priority in employment opportunities:</u></p> <p>95% of employees working in Andhra Paper Ltd., belong to local area only. This clearly indicate Andhra Paper vision & responsible care. It was certified by Dy. Commissioner Of Labour letter dated 11.01.2022.</p> <p>On 01.12.2011, Andhra paper has given employment to 19 people from Kotilingalapeta as committed in Public hearing. Another 14 persons already rolls.</p>
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APPCB has issued Closure Order on 10.07.2015 and subsequent directions issued on 27.07.2015, the compliance status of the directions as follows:
Annexure –VII & Annexure - VIII

Directions	Compliance
The industry shall undertake study of alternative discharge option perfectly into sea directly and feasibility by 31.12.2015. The industry shall furnish lease agreement for renewal of Turpulanka and sad shoals in the river Godavari till the alternative discharge is taken up.	<p>The industry has not renewed the lease permission of sand shoals from the Government of Andhra Pradesh. The same is under process.</p> <p>Status is given below:</p> <p>Commissioner of Industries, Government of A. P recommended the lease proposal to Principal Secretary of Industries and commerce, Government of A.P vide Lr. No :29/1/2014/14744, dated 29/11/2014 subject to 10 % of present market value as lease amount with provision for enhancement of lease amount in a block period of 5 years.</p>
Based on above study report Not submitted comprehensive action plan shall be submit within four months of completion of study.	A meeting was conducted under the Chairmanship of the District Collector, Eat Godavari on 02.07.2022 and the District Collector directed the industry to identify a professional agency for feasibility study to explore the alternative option for discharge of treated industry effluent directly into Sea.
<p>The above study report shall incorporate following issues:</p> <ul style="list-style-type: none"> ● Explore feasibility of drains closer to the mill which area already discharging in to the sea. ● Join the scheme if APIIC/ other government body lays out dedicated effluents conveyance to sea. ● Work with other industries / Municipal corporation for a 	Submitted the recommendations of the feasibility study carried out in consultation with M/s.CII Triveni water Institute, New Delhi. However, action plan for alternate disposal mode of treated waste water along with treated sullage of Rajamhandaravaram not yet finalized.

<p>pipeline up to dedicated drain / discharge post drinking water intake point of RMC.</p> <ul style="list-style-type: none"> • Work with NEERI in upgrading the Turpulanka sand shoals lagoons for further polishing 	<p>M/s. Andhra Paper Limited engaged NEERI for Performance evaluation of ETP including disposal system study. As per the NEERI 2016 report, Way back in 1969 APPM took a unique initiative for installing Land Treatment System for its wastewater treatment i.e., Effluent Treatment Plant (ETP). Further modifications regarding ETP was initiated in 1985 construction of primary treatment, followed by construction of secondary treatment in 1991 and construction of reclamation plant in 1994, reuse of paper machines back water, construction of rotary lime kiln-1 for lime sludge reburning in 1997, construction of diffused aerators in place of surface aerators for better oxygen absorption in 2006, and construction of rotary lime kiln-2 for lime sludge reburning in 2006.</p>
<p>Regarding odour problems the foul condensate collection and treatment shall be commissioned by August 2015.</p>	<p>Non condensable gases (NCG) are main source of fugitive emissions from pulp manufacturing and black liquor evaporation process leading to odour.</p> <p>The industry has implemented following system to control non condensable gases emission and odour:</p> <ol style="list-style-type: none"> 1. Low Volume High Concentrated (LVHC) NCG Incineration System. 2. High Concentrated Low Volume (HCLV) NCG Incineration System. 3. Foul Condensate treatment system <p>The gases collected from the LVHC Treatment System are routed through existing Rotary Lime Kilns for incineration. The gases collected from the HCLV Treatment System are routed through existing Recovery Boiler for incineration. The foul condensate generated from LVHC, HCLV and seal pit foul stream are treated with hydrogen peroxide and further treated in the ETP along with the process effluent. Hard Piping System is provided for collection and treatment of foul streams with hydrogen peroxide.</p>

Compliance status of directions stipulated in Task Force, Vijayawada vide order dt. 15.03.2024. The details of the directions issued and the compliance is as follows:

Directions order dt.15.03.2024	Compliance
<p>1. The lease agreement of discharge of treated effluent to lagoons at Turuplanka island was expired in 1999 and yet to be renewed. The industry shall immediately renew the lease agreement for discharge of treated effluent to lagoons at Turupulanka sand shallows of River Godavari</p>	<p>Not complied. The industry representative informed that the lease agreement process with A.P. Land Administration is ongoing, and they are following up the matter. Also, the unit representative informed that lease was principally approved for 33 years (2009–2042) and annual lease rentals are being paid to the Tahsildar, Rajahmundry Urban regularly by them. Copy enclosed as Annexure – XI.</p>
<p>2. The industry shall immediately stop discharging the treated or untreated wastewater into the Turpulanka sand shallows of River Godavari for a period of one month until 25th March, 2024.</p>	<p>The industry was under maintenance from 19th Feb to 26th March, 2024, during which preventive maintenance of all equipment, including ESPs, NCG systems, and ETP units, was carried out. Major ETP components like clarifiers, aeration tanks, sludge press, and drier were overhauled to enhance performance. Minimal wash water generated during this period was stored in the buffer lagoon, and flow meter readings confirm no discharge to Turupulanka sand shallows up to 25th March, 2024.</p>
<p>3. The industry shall expedite installation of Jet aerators in aeration tank by replacing diffuser membrane system by 30.04.2024</p>	<p>The industry has installed Jet Aerators of 8 Nos in Aeration Tank - 2 by replacing existing diffusers membrane and were commissioned on 04.05.2024</p>
<p>4. The industry shall upgrade & maintain the cooling tower of the ETP to ensure temperature of the wastewater to less than 35⁰C at inlet of ETP</p>	<p>The unit reconstructed the ETP cooling tower and commissioned it in August 2023, with major upgrades including civil structure renovation, increased heat exchange area, installation of 8 new wings with upgraded gearbox and 100 HP motor. Additional improvements include replacement of drip eliminators, inlet nozzles, safety handrails, and modification of the effluent distribution system.</p>
<p>5. The industry shall implement latest techniques to improve water conservation and to reduce freshwater consumption to best possible extent. The progress shall be reported</p>	<p>As per the data submitted by the industry, Specific water consumption per ton of product reduced from 68 M³ in FY 2014-15 to 53.40 M³ in FY 2023-24. Presently, it is 47.88 M³ for the</p>

periodically.	Financial Year 2024-25.													
6. The industry shall complete installation of VFD for aeration tank inlet pumps to maintain consistent flow by 30.07.2024.	The industry has completed the installation of VFD for aeration tank inlet pumps to maintain consistent flow and was commissioned on 03.07.2024.													
7. The industry shall expedite plan of action for alternate disposal mode of treated wastewater along with treated sullage of Rajamahendravaram. The progress shall be reported every month to District Administration and to the Board.	Andhra Paper engaged M/s. CII-Triveni Water Institute & prepared the "Feasibility study for Exploring the alternative options for effluent discharge" on 20.01.2017. The report suggested two nos. of disposal options ie. (i) Laying of treated effluent pipeline upto Ava drain at Kadiyam along with Rajahmundry Municipal Sewage from there by using natural drains to join Bay of Bengal at Coringa (ii) Laying of treated effluent pipeline upto Ava drain at Kadiyam along with Rajahmundry Municipal Sewage from there by using natural drains to join Bay of Bengal at Yanam as Coringa Eco Sensitive Zone. The industry shall expedite the plan for alternative disposal (or) shall implement ZLD system for effluent disposal.													
8. The industry shall expeditiously complete replacement of analyzers in the 2 nd AAQM station for PM ₁₀ , PM _{2.5} , SO ₂ , NO _x and VOC analyzer by 30.04.2024.	The industry has replaced the analyzers 2 nd AAQM station for PM ₁₀ , PM _{2.5} , SO ₂ , NO _x and VOC analyzer.													
9. The industry shall regularly operate the water sprinklers at coal yard and lime kiln area for suppression / containment of fugitive emissions. The industry shall provide flow meter with totalizer to quantify the water consumed for operation of the sprinklers and the records shall be kept accessible to inspecting officials.	<p>Complied</p> <p>The unit has installed permanent water sprinklers at various locations to control fugitive dust emissions. Additionally, three flow meters have been procured, installed, and commissioned and the details of locations of the water sprinklers are as follows:</p> <table border="1"> <thead> <tr> <th>Area</th> <th>No of sprinklers</th> <th>Total</th> </tr> </thead> <tbody> <tr> <td>Lime Kiln Road</td> <td>20</td> <td rowspan="3">51</td> </tr> <tr> <td>Coal yard to Chip dust feeding area at Boiler roads</td> <td>14</td> </tr> <tr> <td>Coal yard to Boiler Stack roads</td> <td>17</td> </tr> <tr> <td>Coal yard shed</td> <td>39</td> <td></td> </tr> </tbody> </table>	Area	No of sprinklers	Total	Lime Kiln Road	20	51	Coal yard to Chip dust feeding area at Boiler roads	14	Coal yard to Boiler Stack roads	17	Coal yard shed	39	
Area	No of sprinklers	Total												
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	<table border="1"> <tr> <td>- 1</td> <td></td> <td rowspan="6">86</td> </tr> <tr> <td>Coal yard shed - 3</td> <td>12</td> </tr> <tr> <td>Coal yard shed - 4</td> <td>11</td> </tr> <tr> <td>Coal yard shed - 5</td> <td>8</td> </tr> <tr> <td>Coal yard shed - 6</td> <td>16</td> </tr> <tr> <td>Movable sprinklers in coal yard</td> <td>8</td> </tr> </table>	- 1		86	Coal yard shed - 3	12	Coal yard shed - 4	11	Coal yard shed - 5	8	Coal yard shed - 6	16	Movable sprinklers in coal yard	8
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Coal yard shed - 4	11													
Coal yard shed - 5	8													
Coal yard shed - 6	16													
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<p>10. The industry shall immediately augment air pollution control devices at coal fired boiler by 31.03.2024 and Recovery boiler by 30.04.2024 to control pollutants emissions and ensure compliance to the prescribed emissions standards.</p>	<p>Recovery Boiler:</p> <p>Source emissions from the stacks are controlled by Electrostatic Precipitators (ESP). There are 3 ESPs with total of 11 no's (3+3+5) of electric fields. During Feb'24 to April'24 mill shut – ESP No.3 fields 1 to 4 renovated and the details are as follows:</p> <ul style="list-style-type: none"> • The field internals for 1 to 4 were replaced. • Common ash collection conveyers and related ducting were renovated. • Inlet & Outlet ducting for ESP.3 renovated. • Inlet & Outlet Cone of ESP.3 modified to balancing flue gas distribution among all ESPs. • Rapping mechanism also undertaken for maintenance and repairs to improve dust collection. • Addressed thoroughly for Air ingress issue in ESP ducting / cones etc... to avoid negative pressure, aging, leakages and corrosion of ESP internal components to increase the efficiency dust collection. <p>Coal fired boiler:</p> <p>Source emissions from the stacks are controlled by Electrostatic Precipitators (ESP). There is 1 ESP with a total of 3 electric fields. During</p>													

	shut from Feb'24 to Apr' 24, 90 No's of ESP collecting electrode plates for 2 & 3 fields replaced with new one and Air ingress issues in ducting were addressed.
11. The industry shall operate the dust extraction system effectively in chipper house for suppression/containment of fugitive dust emissions.	The unit is regularly operating Dust extraction system with wet scrubbing technology for wood Chippers.
12. The industry shall expedite installation of additional 2 No. AAQM Stations by 30.05.2024 at representative locations in consultation with RO, Kakinada.	The CAAQM stations are commissioned on 10.06.2024 and data is being transmitted to APPCB.
13. The industry shall complete reliability studies on the NCG collection and treatment system by 31.03.2024.	<p>Reliability studies on the NCG collection and treatment system carried out by M/s. Cholamandalam MS Risk Services Limited. The report was submitted to APPCB Regional Office vide letter No: APL/ENV/2025/02-711, dated 11.02.2025.</p> <p>Recommendations on LVHC:</p> <p>To improve the efficiency of NCG collection and treatment, the replacement of following equipment's considering the age of installation as follows:</p> <ul style="list-style-type: none"> ➤ New Steam Jet Ejector (to collects NCG and sends it to the Kilns) ➤ Mist Eliminator/Droplet Separator ➤ Rupture Disc (for safety) ➤ Flame Arrestor (to enhance safety and reduce hazards) ➤ Water Seal Collection Tank (to improve collection efficiency by capturing condensable gases before sending them to the Jet Ejector) <p>Purchase Order issued to M/s. Valmet and completed during plant annual shut during last year July' 2025.</p> <p>HVLC collection and treatment system:</p> <p>It is recommended to capture fugitive NCG emissions from the following areas through closed piping and direct them to the incineration system to</p>

	<p>reduce environmental impact:</p> <ul style="list-style-type: none"> ➤ Chip bin relief/chip tube ➤ Pulp cooking blow tank ➤ O2 feed standpipe ➤ Strong black liquor tanks vents (2 points) ➤ Secondary condensate tank vent ➤ Evaporator wash tank vent ➤ HVLC Scrubber Tower: The internal packages in the scrubber spray tower need to be replaced. <p>Purchase Order issued to M/s.Elofhanson for implementation.</p> <p>Target to complete in the month of July, 2026.</p>
<p>14. The industry shall complete installation of H₂S online stack analyzers to rotary kiln – 1 & 2 and connectivity with website of APPCB & CPCB by 30.04.2024 for continuous display of the monitoring values in the online portal.</p>	<p>The industry has provided H₂S online stack analyzers to rotary kiln –2 and connected to CPCB & APPCB from 24.07.2024.</p> <p>With regard to the Lime Kiln No:1, the unit has replaced the old kiln with new kiln of 100 TPD for which provided H₂S analyzer and is to connected to APPCB website.</p>
<p>15. The industry shall undertake periodical study by a reputed organization to identify the dispersion pattern of odour substances in the core zone and possible impacts in the surroundings of the industry; to furnish short & long term plans to implement requisite containment measures to mitigate any odour nuisance in the surroundings. The study findings and implementation plan of action to alleviate odour nuisance in the surroundings shall be furnished to the Board within 3 months.</p>	<p>Dispersion pattern of odours substances in the core zone and possible impacts in the surroundings of the industry was carried out by M/s. Cholamandalam MS Risk Services Limited.</p> <p>The report was submitted to APPCB on 11.02.2025 and as per the report the following result was presented:</p> <p>“The assessment of non-condensable gas emissions from the project site indicates that the maximum ground-level concentrations for both hydrogen sulfide (H₂S) and methyl mercaptan (CH₄S) occur at the northwestern corner of the site, near the wood chipper yard. The predicted concentrations are 0.155 µg/m³ for H₂S and 0.055 µg/m³ for CH₄S, with both impacts localized within the project boundary.</p>

<p>16. The industry to implement measures to control Hydrogen Sulphide emissions at Rotary Lime Kilns -1 & 2 to achieve compliance of H₂S concentration less than 10 mg/Nm³ within a month and other prescribed standards from the stack emissions of the rotary kilns.</p>	<p>The rotary lime kiln temperature are being maintained for 100% calcination of CaCO₃ to CaO, which is the output product to use in further manufacturing processes.</p> <p>In addition to above, the unit recently installed H₂O₂ dosing to stack flue gases before ESP as suggested by M/s. ANDRITZ TECHNOLOGIES PRIVATE LIMITED, (Finland based) Chennai and was commissioned on 20.09.2024.</p>						
<p>17. OCEMS installed for monitoring emissions are not calibrated and operated properly as particulate matter emissions data recorded in OCEMS are 2 to 4.5 times less than the actual concentration of Particulate matter emissions. The industry shall immediately rectify the above and shall furnish plan of action to prevent such reoccurrences; to calibrate and operate the OCEMS for monitoring particulate matter emissions properly and record the actual concentrations.</p>	<p>All stack Online sensors were undertaken for comprehensive maintenance and quality control checks in the month of April,2024 (during Mill shut from 19.02.2024 to 30.04.2024) by M/s. Swan Environmental Pvt. Limited, Hyderabad. It was informed that the recent calibrations of OCEMS done in March'2024, May'2024, Aug'24, Nov'24 & Feb'25.</p>						
<p>18. The industry shall ensure compliance to the CPCB guidelines dated. 05.02.2014, 02.03.2015 and further notification issued for periodical calibration of online pollution monitoring systems from time to time.</p>	<ol style="list-style-type: none"> 1. Online Continues Emission Monitoring for Particulate matter installed and connected to CPCB and APPCB for all the stacks. 2. Online Continuous Effluent Quality Monitoring for pH, TSS, COD, BOD and Flow installed and connected to CPCB and APPCB. 3. Calibration of CEMS and EQMS is being done once a quarter and the reports are being submitted to APPCB. 						
<p>19. The industry shall complete construction of shed of adequate capacity for storage of ETP sludge with elevated platform, leachate collection and dedicated pumps to convey the collected leachate to ETP by 30.06.2024. Adequate facilities shall be provided to prevent contamination of run-off.</p>	<p>Completed construction of shed for storage of ETP sludge with elevated platform, leachate collection and the same is in operation since July, 2024.</p>						
<p>20. The industry shall expedite greenbelt development in the balance area to achieve 33% of total project site.</p>	<p>The land details given by the industry is as follows:</p> <table border="1" data-bbox="878 2220 1455 2462"> <tr> <td>Total Plant Area (Mill + Inside Colony)</td> <td>198.09 Acres</td> </tr> <tr> <td>Roads & Build Up area</td> <td>40.29 Acres</td> </tr> <tr> <td>Wood Yard, Truck Parking, Open area</td> <td>91.8 Acres</td> </tr> </table>	Total Plant Area (Mill + Inside Colony)	198.09 Acres	Roads & Build Up area	40.29 Acres	Wood Yard, Truck Parking, Open area	91.8 Acres
Total Plant Area (Mill + Inside Colony)	198.09 Acres						
Roads & Build Up area	40.29 Acres						
Wood Yard, Truck Parking, Open area	91.8 Acres						

	Green Belt	66.0 Acres
21. The industry shall furnish implementation progress of the lapses/recommendations of the CPCB.	Being complied.	
22. The industry shall abide by the directions issued by the Hon'ble NGT in O.A.No. 33 of 2023 (SZ)	The APPCB has submitted the report to the Hon'ble NGT from time to time and the recent hearing on 05.06.2025 reserved for orders.	
23. The industry shall ensure that there shall not be any pollution problems in the surroundings.	Directed to comply.	

Compliance status of directions stipulated in Task Force, Vijayawada vide order dt. 29.08.2024. The details of the directions issued and the compliance is as follows:

Directions order dt.29.08.2024	Compliance
1. The lease agreement of discharge of treated effluent to lagoons at Turuplanka island was expired in 1999 and yet to be renewed. The industry shall immediately renew the lease agreement for discharge of treated effluent to lagoons at Turupulanka sand shallows of River Godavari.	Not complied. The industry representative informed that the lease agreement process with A.P. Land Administration is ongoing, and they are following up the matter. Also, the unit representative informed that lease was principally approved for 33 years (2009–2042) and annual lease rentals are being paid to the Tahsildar, Rajahmundry Urban regularly by them. Copy enclosed as Annexure – XI .
2. The industry shall expedite plan of action for alternate disposal mode of treated wastewater along with treated sullage of Rajamahedravaram. The progress shall be reported every month to District Administration and to the Board.	Andhra Paper engaged M/s. CII- Triveni Water Institute & prepared the “Feasibility study for Exploring the alternative options for effluent discharge” on 20.01.2017. The report suggested two nos. of disposal options ie. (i) Laying of treated effluent pipeline upto Ava drain at Kadiyam along with Rajahmundry Municipal Sewage from there by using natural drains to join Bay of Bengal at Coringa (ii) Laying of treated effluent pipeline upto Ava drain at Kadiyam along with Rajahmundry Municipal Sewage from there by using natural drains to join Bay of Bengal at Yanam as Coringa Eco Sensitive Zone. The industry shall expedite the plan for alternative disposal (or) shall implement ZLD system for effluent disposal.
3. The industry shall complete reliability studies on the NCG collection and treatment system by 31.03.2024.	Reliability studies on the NCG collection and treatment system carried out by M/s. Cholamandalam MS Risk

Services Limited. The report was submitted to APPCB Regional Office vide letter No: APL/ENV/2025/02-711, dated 11.02.2025.

Recommendations on LVHC:

To improve the efficiency of NCG collection and treatment, the replacement of following equipment's were done:

- New Steam Jet Ejector (to collect NCG and send it to the Kilns)
- Mist Eliminator/Droplet Separator
- Rupture Disc (for safety)
- Flame Arrestor (to enhance safety and reduce hazards)
- Water Seal Collection Tank (to improve collection efficiency by capturing condensable gases before sending them to the Jet Ejector)

Purchase Order issued to M/s. Valmet and completed during plant annual shut during last year July' 2025.

HVLC collection and treatment system:

It is recommended to capture fugitive NCG emissions from the following areas through closed piping and direct them to the incineration system to reduce environmental impact:

- Chip bin relief/chip tube
- Pulp cooking blow tank
- O2 feed standpipe
- Strong black liquor tanks vents (2 points)
- Secondary condensate tank vent
- Evaporator wash tank vent
- HVLC Scrubber Tower: The internal packages in the scrubber spray tower need to be replaced.

Purchase Order issued to M/s.Elofhanson for implementation.

Target to complete in the month of July

	2026.
4. The industry to implement adequate measures to control Hydrogen Sulphide emissions at Rotary Lime Kilns -1 & 2 to achieve less than 10 mg/Nm ³ within a month.	The rotary lime kiln temperature are being maintained higher than 10500C for 100% calcination of Ca Co ₃ to CaO, which is the output product to use in further manufacturing processes. At this elevated temperatures, there total H ₂ S gases are being thermal oxidized. In addition to above, the unit recently installed H ₂ O ₂ dosing to stack flue gases before ESP as suggested by M/s. ANDRITZ TECHNOLOGIES PRIVATE LIMITED, (Finland based) Chennai and was commissioned on 20.09.2024.
5. The industry shall complete installation of H ₂ S online stack analysers to rotary kiln – 1 & 2 and connectivity with website of APPCB & CPCB in a one month for continuous display of the monitoring values in the online portal.	The industry has provided H ₂ S online stack analyzers to rotary kiln –2 and connected to CPCB & APPCB from 24.07.2024. With regard to the Lime Kiln No:1, the unit has replaced the old kiln with new kiln of 100 TPD for which provided H ₂ S analyzer and is to connected to APPCB website.
6. The industry shall operate the dust extraction system effectively in chipper house for suppression/containment of fugitive dust emissions.	The unit is regularly operating Dust extraction system with wet scrubbing technology for wood Chippers.
7. The industry shall ensure continuous operation of air pollution control equipment provided to coal fired boiler and recovery boiler to comply the prescribed emission standards.	<u>Recovery Boiler:</u> Source emissions from the stacks are controlled by Electrostatic Precipitators (ESP). There are 3 ESPs with total of 11 no's (3+3+5) of electric fields. During Feb'24 to April'24 mill shut – ESP No.3 fields 1 to 4 Renovated and the details are as follows: <ul style="list-style-type: none"> • The field internals for 1 to 4 were replaced with a cost of Rs. Rs.13.00 Crores. • Common ash collection conveyers and related ducting were renovated. • Inlet & Outlet ducting for ESP.3 renovated. • Inlet & Outlet Cone of ESP.3 modified to balancing flue gas distribution among all ESPs. • Rapping mechanism also

	<p>undertaken for maintenance and repairs to improve dust collection.</p> <ul style="list-style-type: none"> • Addressed thoroughly for Air ingress issue in ESP ducting / cones etc... to avoid negative pressure, aging, leakages and corrosion of ESP internal components to increase the efficiency dust collection. <p><u>Coal fired boiler:</u></p> <p>Source emissions from the stacks are controlled by Electrostatic Precipitators (ESP). There is 1 ESP with a total of 3 electric fields. During shut from Feb'24 to Apr' 24, 90 No's of ESP collecting electrode plates for 2 & 3 fields replaced with new due to heavy damages. Air ingress issues in ducting addressed.</p>
<p>8. The industry shall undertake periodical study by an reputed organization to identify the dispersion pattern of odours substances in the core zone and possible impacts in the surroundings of the industry; to furnish short & long term plans to implement requisite containment measures to mitigate any odour nuisance in the surroundings. The study findings and implementation plan of action to alleviate odour nuisance in the surroundings shall be furnished to the Board within 3 months.</p>	<p>Dispersion pattern of odours substances in the core zone and possible impacts in the surroundings of the industry was carried out by M/s. Cholamandalam MS Risk Services Limited.</p> <p>The report was submitted to APPCB on 11.02.2025 and as per the report the following result was presented:</p> <p>“The assessment of non-condensable gas emissions from the project site indicates that the maximum ground-level concentrations for both hydrogen sulfide (H₂S) and methyl mercaptan (CH₄S) occur at the northwestern corner of the site, near the wood chipper yard. The predicted concentrations are 0.155 µg/m³ for H₂S and 0.055 µg/m³ for CH₄S, with both impacts localized within the project boundary. This suggests minimal dispersion of emissions beyond the site limits, highlighting the localized nature of these emissions”.</p>
<p>9. The industry shall ensure compliance to the CPCB guidelines dated. 05.02.2014, 02.03.2015 and further notification issued for periodical calibration of online pollution monitoring systems from time to time.</p>	<ol style="list-style-type: none"> 1. Online Continuous Emission Monitoring for Particulate matter installed and connected to CPCB and APPCB for all the stacks. 2. Online Continuous Effluent Quality Monitoring for pH, TSS, COD, BOD and Flow installed and connected to

	CPCB and APPCB. 3. Calibration of CEMS and EQMS is being done once a quarter and the reports are being submitted to APPCB.
10. The industry shall ensure that there shall not be any pollution problems in the surroundings	Directed to comply.

The present compliance status of the observations of the CPCB officials during their visit from May 15 to May 17 is as follows:

S. No.	CPCB's Observation / Recommendation	Compliance
1	To renew the lease agreement for discharge of treated effluent to lagoons at Turupulanka.	Under Progress
2	To augment air pollution control devices at recovery boiler and coal fired boiler to control particulate matter emissions.	<p>The industry has provided Electrostatic Precipitators (3 nos with 11 fields) as Air Pollution Control Equipment to the Recovery Boiler and for 1 No. ESP with 3 fields Coal fired boiler.</p> <p>The industry has replaced old fields of ESPs 1 and 2 in year 2022 and also replaced ESP no 3 with an estimated budget of Rs.13.00 Crores in 2024.</p>
3	To implement measures to control Hydrogen Sulphide emissions at Rotary Lime Kilns -1 and Rotary Lime Kilns -2 and comply with the source emission standards.	<p>The H₂S values of samples collected by APPCB on 25.07.2023 are within the norms.</p> <p>Rotary Lime Kiln – 1 H₂S value is 5.4 mg/ Nm³ against the norm of 10 mg/Nm³.</p> <p>Rotary Lime Kiln – 2 H₂S value is 4.0 mg/ Nm³ against the norm of 10 mg/Nm³.</p> <p>During the visit of the CPCB officials higher H₂S values were observed in the Rotary Lime Kilns.</p> <p>The industry submitted that the Non - condensable Gases (NCG), which contain sulphur compounds are incinerated in rotary lime-kilns across</p>

		<p>all pulp and paper industries and the same is a proven technology for treatment of these NCG gases and the H₂S decomposes at higher Kiln temperatures.</p> <p>Hence continuous monitoring of data for long period of time is required to be monitored for the H₂S parameter at the kilns. The industry shall provide H₂S sensors at the kiln and shall also monitor monthly for H₂S.</p>
4	To calibrate and operate the OCEMS installed for monitoring particulate matter emissions, properly and record the actual concentrations.	The industry is yet to submit the calibration certificate.
5	To reduce the temperature of the effluent to less than 35°C prior to microbial treatment	<p>Complied</p> <p>The industry has taken the following works to reduce the temperature by upgrading the exiting cooling tower for:</p> <ul style="list-style-type: none"> ● Increase Fan capacity from 50 HP to 100 HP ● Fan wings increased from 4 no's to 8 no's. ● Increased heat transfer surface area ● Replacement of drip eliminators. ● Modification distribution arrangement of effluent from spray nozzles. ● Strengthening of total civil structure.
6	To develop greenbelt in 33% of the total land area of the Industry to mitigate effects of fugitive emissions.	During this rainy season from June to Aug.23, approximately 600 saplings have been planted in 1.00 Acre across the premises.
7	To install two Continuous Ambient Air Quality Monitoring Stations in addition to the existing two CAAQM Stations and ensure operation of all the four CAAQM Stations.	CAAQMS of 2 nos. installed Near the ETP (South-west) and at the Godavari House terrace (South-east) of the mill boundaries and connected to APPCB site to monitor PM ₁₀ , PM _{2.5} , SO ₂ , NO _x & VOC. additional 2 nos. of AAQMs installed in 2024.

Monitoring of APPCB:

The APPCB is also Monitoring of the water quality of River Godavari under National Water Monitoring Programme (NWMP):

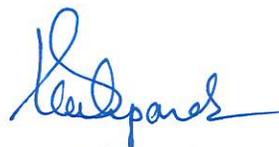
- APPCB has been monitoring the water quality of River Godavari under National Water Monitoring Programme (NWMP) on monthly basis from the following points:
 1. River Godavari at Upstream of Rajamahendravaram before confluence of Nallah Channel.
 2. River Godavari at Downstream of Rajamahendravaram after confluence of Nallah Channel.
 3. River Godavari near Sai Baba Temple, at Dowlaiswaram after confluence of outlet of STP.
 4. River Godavari Downstream of Rajamahendravaram at Dowlaiswaram.

As per the parameter of the samples collected from January, 2023 to December, 2025, indicating the Biological Oxygen Demand (BOD) is in the range of 93 mg/l to 12 mg/l, pH is in the range of 6.79 to 8.19.

Earlier, River Godavari from Rayannapeta to Rajamahendravaram was notified as polluted River stretch by CPCB under priority-V (BOD range 3-6 mg/l) in O.A. No. 673 of 2018 and same was removed from polluted river stretch as per the minutes of the 15th meeting of Central Monitoring Committee in the NGT matter in O.A.No.673 of 2018 held on 10.01.2023.

“As per the NWMP data for the years from 2014-19, it was observed that F.Coli levels are less than 500 MPN/100 ml. The BOD levels recorded are less than 3 mg/l except in the month of May, 2016. As the BOD and F. Coli levels are within the outdoor bathing standards, during the years 2017, 2018 & 2019, it is requested that Godavari River Stretch may be deleted from the list of 351 Polluted River Stretches identified by CPCB”. The Godavari River Stretch from Rayanpeta (Upstream of Andhra paper Ltd) to Rajamendravaram (Downstream of Andhra Paper Ltd) is comes under the Category – V = Good or Fit for Bathing with the Total score is ≤ 20 as per CPCB guidelines. The Godavari water quality from Rayannapeta (Upstream of this Respondent Plant) to Rajamendravaram (Downstream of this Respondent no 6th) is conforming to the CLASS – B as per CPCB criteria.

It is therefore prayed this Hon'ble Tribunal may be please to record the report and pass appropriate orders in the matter.



**Environmental Engineer
A.P. Pollution Control Board
Regional Office: Kakinada**

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN BENCH AT CHENNAI

ORIGINAL APPLICATION NO: OF 2023

IN THE MATTER OF:-

Nukatati Raja Sekhar & AnrApplicants

Versus

Union of India & OrsRespondents

(FOR INDEX PLEASE SEE INSIDE)

THROUGH



**M/s. SRAVAN KUMAR, MEDHA SINGH,
MOHIT K JAKHAR P.SANTHOSH KUMAR**

COUNSEL FOR THE APPLICANT
104, 1st Floor, 14, School Lane
Bengali Market, New Delhi- 110001
Mobile: 9811237009
Email: advsravan@gmail.com

DATE: 19.3.2023

PLACE: Chennai

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH AT CHENNAI**

(Application under Sections 14,15 read with Section 17,18 of the National Green
Tribunal Act, 2010)

ORIGINAL APPLICATION NO: _____ OF 2023

IN THE MATTER OF:-

Nukatati Raja Sekhar & Anr **...Applicants**

Versus

Union of India & Ors **....Respondents**

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**M/s. SRAVAN KUMAR, MEDHA SINGH,
MOHIT K JAKHAR P.SANTHOSH KUMAR**

COUNSEL FOR THE APPLICANT
104, 1st Floor, 14, School Lane
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Mobile: 9811237009, 9715216186
Email: advsravan@gmail.com

PLACE: Chennai

DATE:19.3.2023

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH AT CHENNAI**

(Application under Sections 14,15 read with Section 17,18 of the National Green
Tribunal Act, 2010)

ORIGINAL APPLICATION NO. 2023

MEMORANDUM OF PARTIES

IN THE MATTER OF:

1. **Nukatati Raja Sekhar,**
S/o. Chinna Stayanarayana,
D.No.13-12-14/1,
Kotingalapeta, Rajamahendravaram,
East Godavari Dist., (A.P)
Mobile No. 7893976358
Mail: pushparaj86marri@gmail.com
2. **Marri Pushparaj,**
S/o. Rambabu,
D.No.13-7-13, 2nd street,
Kotilingalapeta, Rajamahendravaram,
East Godavari Dist. (A.P)
Mobile No. 9440213143
Mail: Gowthamchimpu5@gmail.com

Applicants

VERSUS

1. **Union of India**
Through its Secretary,
Ministry of Environment, Forest & CC
Indira Paryavaran Bhavan,
Jorbagh, New Delhi-110003
Mail: secy-moef@nic.in
Phone: 011- 24695262, 24695265
2. **State of Andhra Pradesh**
Rep. By its Chief Secretary,
Secretariat, Velagapudi
Guntur District, AP-522503
Mail: cs@ap.gov.in, Ph: 08632444461
3. **Central Pollution Control Board**
Rep. by its Member Secretary
Parivesh Bhawan, CBD- Cum Office Complex
East Arjun Nagar, Delhi-110032
Mail: mscb@cpcb.nic.in, Phone: 01122307078
4. **Andhra Pradesh Pollution Control Board**
Rep. by its Member Secretary
D.No. 33-26-14/D2, Pushpa Hotel Center
Chalamvari Street, Kasturibaipet
Vijayawada, Andhra Pradesh-520010, Mail:
membersecy@appcb.gov.in, Ph.08662463202

5. Environmental Engineer

A.P. Pollution Control Board,
Regional Office, Kakinada, AP. Tel: 0884–
2374066, rokcd-ee1@appcb.gov.in

6. District Collector & Magistrate

East Godavari
Collector Office, NAC, Near Horlicks Factory
Dawaleswaram, Rajahendravaram530002
Mobile: 8977935601
Mail: madhavalatha.k@nic.in

7. Andhra Paper Mill Ltd

Rep. by its Plant Manager
Sri Ram Nagar, Rajahmandry
East Godavari Dist
Andhra Pradesh- 533105
Mail: prabhakar.cherukumudi@ipaper.com Phone:
0883 - 2471831

.Respondents

THROUGH



**M/s. SRAVAN KUMAR, MEDHA SINGH
MOHIT K JAKHAR, P. SANTHOSH KUMAR**

COUNSEL FOR THE APPLICANT

104, 1st Floor, 14, School Lane
Bengali Market, New Delhi- 110001

Mobile: 9811237009

Email: advsravan@gmail.com

SYNOPSIS & LIST OF DATES

1. This application is filed by the residents of pollution affected Kotilingalapeta area of Rajamahendravaram Urban of East Godavari District in Andhra Pradesh. The Respondent Unit has been running Pulp and paper manufacturing unit a Red category unit which has been enlisted as 5(i) of Category A of the schedule in EIA Notification, 2006. That the Andhra Paper limited / Respondent Unit formerly known as M/s International Paper APPM Ltd. is contributing to air and water pollution resulting breathing, heart, kidney, lungs related health hazards to the Applicants, their family members and residents of Kotilingalapeta and its surrounding areas.
2. It is submitted that the APPCB has issued closer order on 10.7.2015 for causing pollution and committing violations by the Respondent Unit. Though the unit has not rectified the causes of pollution, the APPCB issued revocation of closer order on 27.7.2015 i.e., within 17 days of issuing closer order. The directions issued in Revocation of closer order are not being implemented till date. The directions issued on 27.7.2015 are reproduced as under:
 1. The industry shall undertake study of alternative discharge option perfectly into sea directly and feasibility by 31.12.2015. The industry shall furnish lease agreement for renewal of Turpulanka and sand shoals the River Godavari till the alternative discharge is taken up.
 2. Based on the study report comprehensive action plan shall be submitted within four months.
 3. The above study report shall incorporate the following issues:
 - Explore feasibility of drains closer to the mill which are already discharging into the sea.
 - Join the scheme if APIIC/other government body lays out dedicated effluent conveyance to sea
 - Work with other industries/ Municipal corporation for a pipeline up to dedicated drain/discharge post drinking water intake point of RMC.
 - Work with NEERI in upgrading the Turpulanka sand shoals/lahoons for further polishing.
 4. Regarding odour problem the foul condensate collection and treatment shall be commissioned by August, 2015.

3. That as per the mandatory Conditions of Environment Clearance dated 6.3.2014 following violations, non-compliances taking place according to the compliance report dated 29.11.2021 submitted to MoEF by the Unit:

Conditions of MoEF	Violation/compliance by Unit
<p>General Condition (iv) of EC</p> <p>Industrial waste water shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or amended from time to time. The treated wastewater shall be utilized for plantation purpose.</p>	<p>Industrial effluents are being treated in ETP consists of Primary and Secondary processes. The treated effluent is partly used for green belt and washing within the premises and remaining is being discharged into Turupulanka sand shoals of Godavari river as per APPCB Consent norms.</p>
<p>Specific Conditions:</p> <p>ii. The project authority shall install multi cyclones, wet scrubbers with boilers to achieve the particulate emission below 50 mg/Nm³. The emissions from chemical recovery section shall be controlled through primary and secondary venture scrubbers.</p>	<p>Gaseous emission generated from both process and flue gas stacks of Recovery Boiler (RB-4), Coal fire Boiler (CF-6), Rotary Lime Kilns (RLK) No. 1 & 2 are being controlled through "ESPs".</p>
<p>iv. In case of treatment process disturbances/failure of pollution control equipment adopted by the unit, the respective unit shall be shut down and shall not be restarted until the control measures are rectified to achieve the desired efficiency.</p>	<p>All processes are DCS controlled operational and monitored. All processes including pollution control systems are either interlocking arrangement or manual controls. If the pollution control equipment fails to perform, related processes is being slow down or stopped based on impact and compliance rate. In case of ETP units break downs, Effluents are diverted and stored in buffer storage Lagoon till it rectifies. Lagoon storage capacity is approximately 9000 m³.</p>
<p>xi. The company shall develop green belt in 33% of the total land as per the CPCB guidelines to mitigate the effect of fugitive</p>	<p>PP states that 65 acres Green Belt, Wood Yard is in 86.34 acres. But the total area of the Unit is 123.86 acres only.</p>

emissions.	
xv. All the commitments made to the public during the Public Hearing Consultation held on 21.9.2011 shall be satisfactorily implemented and a separate budget for implementing the same shall be allocated and information submitted to the Ministry's Regional Office at Bangalore.	Commitments made in the Public hearing are being implemented. There is a CSR Wing with a separate budget as per Companies Act. (That the company assured the Applicants and public on 4.10.2022 to reduce the smell nuisance and water pollution. But it is not complied)

4. The grievance of the Applicants is that the Private Respondent has been discharging chemical wastes into Godavari river, water bodies, island in the river which has adversely impacted river ecosystem. That the Respondent Paper Mill releases huge gases in the air resulting health hazard to the residents .
3. That the Andhra Paper Limited has been pumping its effluent through pipelines to the middle of Godavari River and storing effluent in large number of tanks illegally contrary to the conditions imposed by AP Pollution Control Board. That the Unit has been continuously discharging untreated chemical waste water into Godavari River resulting adverse impact on the riverine ecosystem and polluting the river water. This has been also causing reduction in fish population.
4. That the Applicants and pollution affected residents have raised the issue before the authorities and conducted indefinite protests seeking action on the unit for causing pollution. The District Collector, Police Officials have visited the demonstrations and assured the Applicants/residents that they will see that pollution will not continue in the area. That the Respondent Unit vide its letter dated 4.10.2022 gave in writing to the Applicants that the top management of the Unit will meet the residents at 11 am on 10.10.2022 to discuss the grievances raised by the Applicants/residents. But except meeting was held by unit in charge, top management of the Unit did not met with the Applicants and pollution issue has been continuing.
5. Union Ministry of Environment, Forest & CC (MoEF) Regional Office has conducted two times Monitoring dated 9.11.2013 and 6.7.2017. They have found non compliances but no action was taken on the unit. Though the unit was established land ago, there is no proper monitoring by MoEF, CPCB and APPCB. This has been allowing the Unit to continue violations.

6. That the Andhra Pradesh Pollution Control Board and Union Ministry of Environment, Forest & CC (MoEF) are acting very casually and not taking stringent action on continuous pollution, violations of EC, CFO.
7. That the Unit has registered criminal cases against the Applicants for undertaking protests against the pollution caused by the Unit. That the Unit has been deploying private security consisting of hundreds of musclemen in the Turupulankalu, the islands in the Godavari river to stop people from seeing the illegality and taking photographs.
8. Hence the Applications are compelled to approach this Hon'ble Tribunal.

Date	Particulars
Nil	The Respondent Unit was setup Pulp and paper manufacturing unit a Red category unit which has been enlisted as 5(i) of Category A of the schedule in EIA Notification, 2006.
31.1.2005	EC obtained from MoEF for production of 500 TPD Pulp, 330 TPD Paper and 34 MW of Captive Power Plant.
26.2.2010	EC obtained by the Unit for 593 TPD Paper production and 46 MW Captive Power Plant from SEIAA of Andhra Pradesh.
6.3.2014	Environment Clearance was accorded by MoEF for expansion of capacity of the Unit from 500 TPD to 650 TPD.
22.06.2015	The AP Pollution control Board found violations and issued certain directions to the industry to comply within time stipulation.
10.07.2015	The Board issued Closure Order to the industry for non-compliance of Board directions and standards.
27.07.2015	The Board issued Revocation of Closure Order with directions.
01.08.2015	The Board issued Consent for Operation & Hazardous Waste Authorization to the industry.
29.12.2015	The Board received a complaint through email filed by Sri M.P. Raju, resident of Venkatanagaram, E.G.Dist against the industry regarding dumping of waste along the River bank near Venkatanagaram, Rajahmundry, E.G. Dist..
21.06.2016	The Board reviewed the industry before External Advisory Committee (Task Force) meeting and issued directions to the industry for non-compliance of Board directions and consent conditions.
25.10.2016	The Board officials inspected the industry under randomized risk based inspections and observed violations.
30.12.2016	Legal hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board.

30.01.2017	The Board issued directions on non-compliance of Board directions.
23.03.2017	The District Collector and district level officers held a meeting regarding complaint of smell nuisance in and around Rajahmahendravaram Municipal Corporation.
30.03.2017	The Board officials inspected the industry under randomized risk based inspections.
10.05.2017	APPCB issues show cause notice to the industry in connection with complaints received against the industry and non-compliance of Board directions.
10.08.2017	Legal hearing conducted meeting before the External Advisory Committee (Task Force) Meeting of APPCB.
19.09.2017	The Board issued directions on non-compliance of Board directions.
2022	Applicants made several representations and conducted protests against the pollution.
4.10.2022	The District Level Officials, Police visited the protest site. They held negotiations with the Unit and the representative of Unit assured in writing that the Unit top level management will interact with the residents/applicants to discuss the grievances raised by them.
11.10.2022	The Applicants and victims of pollution went to the Unit. Plant in charge met them but not the top level management of the company.
19.3.2023	Since the pollution is continuing, the Applicants are filing the present Application.

2. Activities of Andhra Paper Limited:

The Respondent Unit has been running Pulp and paper manufacturing unit a Red category unit which has been enlisted as 5(i) of Category A of the schedule in EIA Notification, 2006. That the Unit is situated only 700 meters distance from Godavari river and the houses have come up few meters away from the unit. That as per the Environment Clearance, the Unit is having 123.86 acres land in which only 27.90 acres area was developed as Green Belt. Despite that the capacity of the unit was allowed to increase from 500 TPD to 650 TPD. As per the available data in the EC dated 6.3.2014 the production capacity of the Respondent Unit are as under:

Pulp Production Capacity : 650 TPD

Paper Production Capacity: 593 TPD

Captive Power Production: 46 MW

It is humbly submitted that according to the EC dated 6.3.2014, the Unit obtained Environment clearances between 2005 to 2014 for expansion of the products. It is strange that the main EC granted by MoEF on 31.1.2005 but subsequently, the approval for expansion of Paper production from 330 TPA to 593 TPD and Captive Power Production from 34 MW to 46 MW was obtained from SEIAA of Andhra Pradesh. Later the clearance for expansion of production of Pulp from 500 TPD to 650 was issued by MoEF. The particulars of ECs granted by MoEF and SEIAA of Andhra Pradesh are mentioned below:

- a. EC granted by MoEF on 31.1.2005 for production of 500 TPD of Pulp, 330 TPD of Paper and 34 MW of Captive Power Plant
- b. EC granted by SEIAA of Andhra Pradesh for expansion of capacity of Paper from 330 TPD to 593 TPD and Captive Power Plant capacity from 34 MW to 46 MW.
- c. EC granted for expansion of the capacity of Pulp Production from 500 TPD to 650 TPD by MoEF on 6.3.2014.

True copy of the Environment Clearance dated 6.3.2014 along with amendment copy dated 12.12.2014 is annexed as Annexure A1. (Colly).

3. Pollution caused by Unit:

That the Unit goes on expansion of its activity many folds and discharged polluted chemical water into Godavari River. Besides releasing the polluted water, the unit has been storing tankers and liquor boilers located near to habitation affecting human health badly. The Unit has been sending their effluent through pipelines to the middle of Godavari River.

That the Unit has been releasing black smoke and chemical gases into open atmosphere due to which thousands of residents residing in Kotilingalapeta, Seetampeta, Sriramnagar, Lalithanagar, Lutarigiri, Malaypeta, Aryapuram, Patta Vutlanka areas of Rajahmundry Town of Andhra Pradesh. are facing severe health disorders such Kidney, Lungs, Heart, skin, irritation etc. This has been continuing and increasing day by day as the capacity of the Unit has been increased many folds from past many years.

4. That as per the mandatory Conditions of Environment Clearance dated 6.3.2014 following violations, non-compliances taking place according to the compliance report dated 29.11.2021 submitted to MoEF by the Unit:

Conditions of MoEF	Violation/compliance by Unit
General Condition (iv) of EC Industrial waste water shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19 th May, 1993 and 31 st December, 1993 or amended from time to time. The treated wastewater shall be utilized for plantation purpose.	Industrial effluents are being treated in ETP consists of Primary and Secondary processes. The treated effluent is partly used for green belt and washing within the premises and remaining is being discharged into Turupulanka sand shoals of Godavari river as per APPCB Consent norms.
Specific Conditions: ii. The project authority shall install multi cyclones, wet scrubbers with boilers to achieve the particulate emission below 50 mg/Nm ³ . The emissions from chemical recovery section shall be controlled through primary and secondary venture scrubbers.	Gaseous emission generated from both process and flue gas stacks of Recovery Boiler (RB-4), Coal fire Boiler (CF-6), Rotary Lime Kilns (RLK) No. 1 & 2 are being controlled through "ESPs".
iv. In case of treatment process disturbances/failure of pollution control equipment adopted by the unit, the respective unit shall be shut down and shall not be restarted until the control measures are rectified to achieve the desired efficiency.	All processes are DCS controlled operational and monitored. All processes including pollution control systems are either interlocking arrangement or manual controls. If the pollution control equipment fails to perform, related processes is being slow down or stopped based

	on impact and compliance rate. In case of ETP units break downs, Effluents are diverted and stored in buffer storage Lagoon till it rectifies. Lagoon storage capacity is approximately 9000 m3.
xi. The company shall develop green belt in 33% of the total land as per the CPCB guidelines to mitigate the effect of fugitive emissions.	PP states that 65 acres Green Belt, Wood Yard is in 86.34 acres. But the total area of the Unit is 123.86 acres only.
xv. All the commitments made to the public during the Public Hearing Consultation held on 21.9.2011 shall be satisfactorily implemented and a separate budget for implementing the same shall be allocated and information submitted to the Ministry's Regional Office at Banglore.	Commitments made in the Public hearing are being implemented. There is a CSR Wing with a separate budget as per Companies Act. (That the company assured the Applicants and public on 4.10.2022 to reduce the smell nuisance and water pollution. But it is not complied)

True copy of the Compliance report submitted by the Respondent Unit to the MoEF is annexed as ANNEXURE A2.

Closer order dated 10.7.2015 & Multiple Directions issued by APPCB

5. That the APPCB has been taking nominal action on the massive pollution caused to river, water bodies, environment by the Respondent Unit. It is submitted that the APCB has issued closer order on 10.7.2015 for causing pollution and committing violations by the Respondent Unit. Though the unit has not rectified the causes of pollution, the APPCB issued revocation of closer order on 27.7.2015 i.e., within 17 days of issuing closer order. The directions issued in Revocation of closer order are not being implemented till date. The directions issued on 27.7.2015 are reproduced as under:

1. The industry shall undertake study of alternative discharge option perfectly into sea directly and feasibility by

31.12.2015. The industry shall furnish lease agreement for renewal of Turpulanka and sand shoals the River Godavari till the alternative discharge is taken up.

2. Based on the study report comprehensive action plan shall be submitted within four months.
3. The above study report shall incorporate the following issues:
 - Explore feasibility of drains closer to the mill which are already discharging into the sea.
 - Join the scheme if APIIC/other government body lays out dedicated effluent conveyance to sea
 - Work with other industries/ Municipal corporation for a pipeline up to dedicated drain/discharge post drinking water intake point of RMC.
 - Work with NEERI in upgrading the Turpulanka sand shoals/lagoons for further polishing.
4. Regarding odour problem the foul condensate collection and treatment shall be commissioned by August, 2015.

6. The after Board issuing closer order on 10.7.2015., the officials inspected the industry on 25.10.2016 under randomized risk based inspections and observed violations. The compliance status of the industry was as follows:

<i>Directions</i>	<i>Compliance</i>
<i>1. The industry shall undertake study of alternative discharge option perfectly into sea directly and feasibility by 31.12.2015. The industry shall furnish lease agreement for renewal of Turpulanka and sad shoals in the river Godavari till the alternative discharge is taken up.</i>	<i>The industry has not submitted the lease agreement of Thurpulanka till date. The representative of the unit informed that survey of land was completed and after submission of survey report to the Government rate per acre will be fixed by the Government and will issue lease agreement. He also informed that feasibility study of alternative discharge option directly into sea for which work was entrusted into sea for which work was entrusted to CII Triveni water institute, new Delhi.</i>
<i>2. Based on above study report</i>	<i>Not submitted</i>

<p><i>comprehensive action plan shall be submit within four months of completion of study.</i></p>	
<p>3. <i>The above study report shall incorporate following issues.</i></p> <ul style="list-style-type: none"> • <i>Explore feasibility of drains closer to the mill which area already discharging in to the sea.</i> • <i>Join the scheme if APIIC/ other government body lays out dedicated effluents conveyance to sea.</i> • <i>Work with other industries/ Municipal corporation for a pipeline upto dedicated drain/ discharge post drinking water instake point of RMC.</i> • <i>Work with NEERI in upgrading the Turpulanka sand shoals lagoons for further polishing.</i> 	<p><i>The industry has approached the Regional Office, Kakinada and obtained information with regard to various options for discharge of treated effluents into sea.</i></p>
<p>4. <i>Regarding odour problems the foul condensate collection and treatment shall be commissioned by August 2015.</i></p>	<p><i>The Unit completed the erection of hard piping system and commissioned the same. But, still perceptible foul condensate smell is prevailing at main entrance gate and near ETP during the inspection.</i></p>

7. The Board order dated 30.01.2017 vide Order No.617/APPCB/UH-II/TF/KKD/2016, issued following directions for non-compliances:

1. *The industry may be directed to lift the dumped solid waste at venkatapuram (V) for safe disposal and also the stagnated leached effluents for further treatment from this place.*
2. *The industry is not meeting the recommendations of the expert committee in respect of temperature of 35 degree at the inlet of aeration tank. The industry shall improve the colling system attached to ETP.*

3. *The industry shall take necessary measures to control fugitive emissions near lime kiln 1 and lime kiln 2 areas.*
4. *The industry shall install web cameras at outlet of ETP and connect to APPCB & CPCB website.*
5. *The industry shall explore the possibility of providing dedicated draining facility to discharge the treated effluent of paper mill directly into sea, instead of storing the treated effluents in the lagoons at Turpulanka sandshoals of Godavari River.*
6. *The industry shall comply all directions issued by the Board vide order dt. 21.06.2015.*
7. *The facility shall ensure the continuous compliance of CFO & HW Authorization conditions issued by the Board.*

8. That even after issuance of the order dated 30.01.2017, the Unit stood non-compliance with the Board directions.

True copy of the order dated 30.01.2017 issued by APPCB is annexed as **Annexure A-3**.

The Board officials inspected the industry on 30.03.2017 under randomized risk based inspections and observed the following violations:

1. *The industry is not meeting the recommendations of the expert committee in respect of temperature of 35 degree at the inlet of aeration tank. The industry shall improve the cooling system attached to ETP.*
2. *The industry has not submitted the lease agreement of Thurupulanka.*
3. *Fugitive emissions near lime kiln area were observed.*
4. *The unit completed the erection of hard piping system & commissioned the same. But, still perceptible foul condensate smell is prevailing at Mallayyapeta, main entrance gate and near ETP during the inspection.*
5. *The industry has provided online continue stack monitoring systems to the boilers and lime kiln and also provided effluent monitoring systems.*
6. *The industry has to provide colour coding to the entire NCG collection system, so as to identify the sources of odour nuisance and remedial measures to be implemented.*

The Committee, after detailed discussions, recommended to issue the following directions. The Board hereby issue the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

- 1. The industry shall restrict the temperature of waste water to below 35 degreeC at inlet of ETP. The plan of action to restrict the temperature of waste water at inlet of ETP within 2 months shall be furnished to RO, Kakinada and ZO, Visakhapatnam.*
- 2. The industry shall implement recommendation of the NEERI to operate ETP to achieve prescribed discharge standards. Further they shall furnish implantation progress of NEERI recommendations for operation of ETP to RO, Kakinada and ZO, Visakhapatnam every month along with consolidated data on power consumption for operation of ETP, waste water generated, treated and disposed for stream wise.*
- 3. The industry shall expedite plan of action to establish alternative disposal mode of treated waste water along with treated sullage of Rajamhandaravaram. The recommendations of the feasibility study carried out in consultation with M/s.CII Triveni water Institute, New Delhi shall be taken up with Rajamhandaravaram Municipality Corporation and District administration to prepare joint action plan. They shall obtain CFE from the Board, prior to establishment of alternative disposal mode of treated waste water/ change of present disposal mode. The progress shall be reported to RO, Kakinada and ZO, Visakhapatnam regularly.*
- 4. The industry shall regularly monitor odour at Mallayapeta, main entrance gate, near ETP and in the surrounding villages. They shall expedite plan of action presented during EAC(TF) Meeting held on 10.08.2017 to mitigate odour nuisance in the surroundings and they shall contain odour at source of generation.*
- 5. The industry has to upgrade the NCG system and to operate the same continuously to mitigate smell nuisance.*
- 6. The industry shall implement adequate dust containment cum extraction measures near lime kiln 1&2 to mitigate fugitive emissions and shall report compliance to RO, Kakinada and ZO, Visakhapatnam within one month.*
- 7. The industry shall expedite to furnish renewal of lease agreement for transit storage of treated waste water at Thurupulanka from competent authorities. The progress shall be reported by RO, Kakinada and ZO, Visakhapatnam within 15 days.*
- 8. The industry shall dispose the solid waste generated from process & ETP in environmental sound manner. The details of solid waste generation for*

stream wise & disposal mode shall be reported to RO, Kakinada & ZO, Visakhapatnam for every 3 months.

9. *The industry shall comply all the directions issued by the Board vide order date 27.07.2015, 21.06.2016 & 30.01.2017.*

10. *The industry shall ensure continuous compliance of the conditions stipulated in the CFO & HWA order obtained from the Board.*

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33(A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

True copy of the order issued dated 19.09.2017 by APPCB is annexed as **Annexure A-4.**

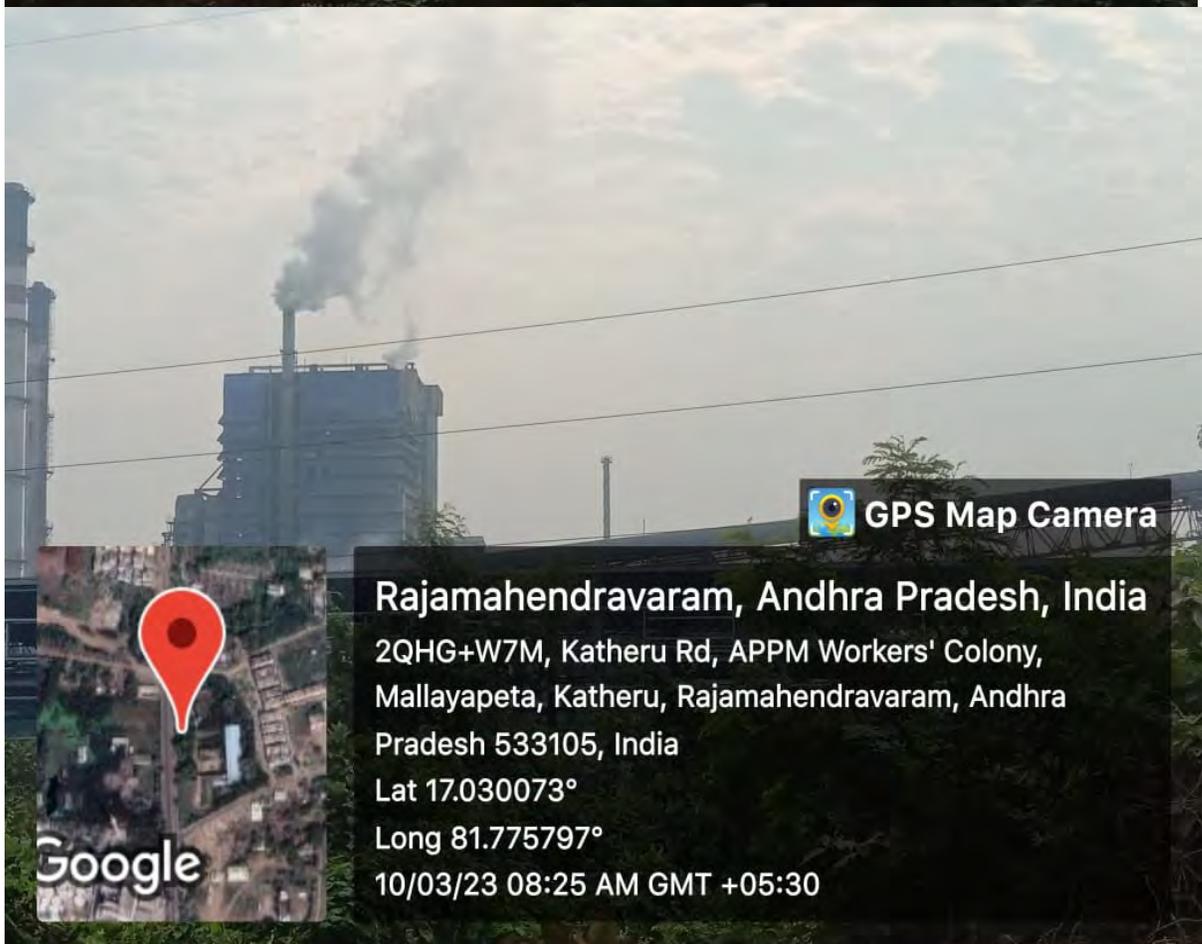
Inaction of APPCB on repeated violations:

9. It is humbly submitted that the AP Pollution control Board failed to take action on the Highly polluting Unit even it has found various irregularities, non-compliances, violations, harmful pollution, odour at the Respondent Unit. It is fact that the Respondent Unit is Red category Industry and strong possibility of causing of pollution is very common in such kind of industries if proper precautions are not implemented. Even though the APPCB completely failed to control pollution. In fact it has promoted pollution by allowing the illegal activities and keep on granting expansion permissions to the Unit. That the APPCB placed the warning in all the notices, directions, closer order, revocation of closer order etc **“should you violate any of the directions mentioned above, your unit will be closed under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air(Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.”** But APPCB and the authorities are not taking action in the present case.

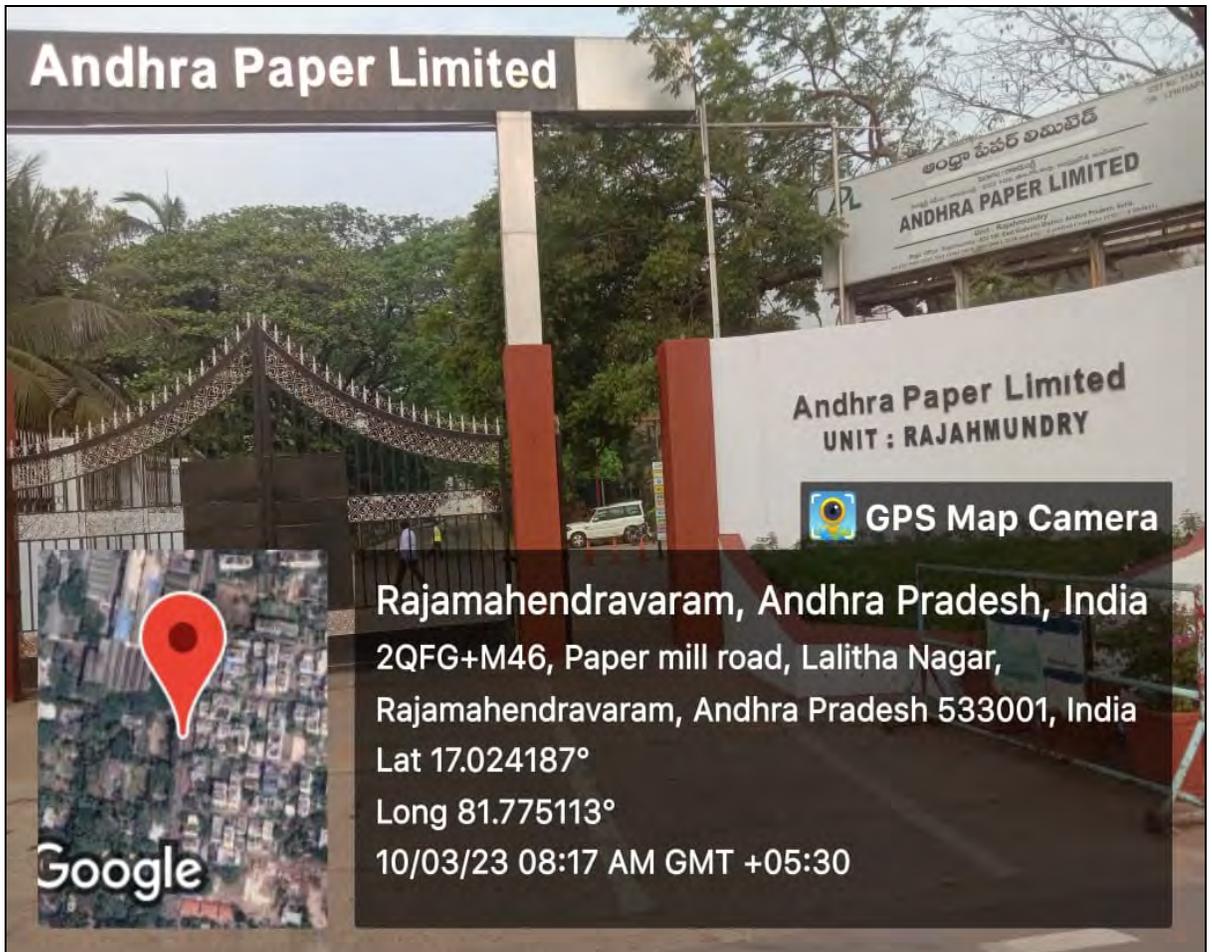
10. That the Applicants would like to place following photographs to establish pollution caused by the Respondent Unit and inaction of the official Respondents:



Google Earth image showing island of Turupulanka in Godavari River near Rajahmandry of Andhra Pradesh



Thick blackish smoke coming from the Andhra Paper Mill on 10.3.2023





The above pictures shows that the habitations are very near to Andhra Paper Mill



Blackish water released by Andhra Paper Mill



Black chemical water released by Andhra Paper Mill



The manager of Andhra Paper Mill giving a written assurance to Applicants in the presence of Police and Government Officials

That the unit is releasing untreated blackish effluent into the Godavari river and also affected ecological balance badly. The damage to the river has already worsen its situation. That the Godavari river getting polluted and people are consuming polluted water.

11. That the representations sent by the Applicants to the District Collector, Rajamahendravaram of East Godavari district on no action taken by the Board for non-compliance and violations of the regulations. That the District Collector and Police Officials intervened when the Applicants/affected people conducted protests against the pollution of Respondent Unit. The Officials of Respondent Unit vide its letter dated 4.10.2022 assured the Applicants/residents that they will arrange a meeting with the Top level management of the Company at 11 am on 10.10.2022. But the meeting did not held with the Top management instead one Mr. Murali met the Applicants and told them he will look into the issues raised by the Applicants. But till date the pollution continuing. That the Applicants are worried that the Respondent Unit will further damage the environment in the area with its money power and political influence.

True copies of the assurance letter written by the Respondent Unit dated 4.10.2022 to the Applicant is annexed as **ANNEXURE A-5**.

12. Since the authorities failed to take action on the Respondent Highly Polluting industry, Applicants are compelled to approach this Hon'ble Tribunal under Section 14, 15 of NGT Act.

GROUND

13. The present application is filed on the following among other grounds which the Applicant might take at the time of hearing the case:

- A. That the APPCB repeatedly directed the Unit to discharge treated water directly into sea vide its orders dated 27.7.2015, 31.1.2017 and 19.9.2017. But despite lapse of more than about eighth years, the Unit has not complied and discharging highly polluted chemical water into Godavari river in Turpulanka an island of Godavari river near Rajahmandry town.
- B. That the MoEF, APPCB have granted approvals to the Respondent Unit in piece meal manner without conducting cumulative impact study on the Highly polluted activities. This shows the complete negligent approach of the regulators towards the environment and implementation of statutory law and Constitution of India.
- C. That the pollution caused by Respondent Unit resulted adverse impact on river ecosystem, damage to the quality of water in Godavari river and degrading the health of the people living about one kilometer radius of the Unit. That the ECs granted to the Unit categorically

mandates that there shall not be pollution. Though there has been clear adverse impact on local population, the authorities are not taking cohesive steps against the polluting unit due to unknown reasons. The action of the Regulators is contrary to the Statutory provisions of Air, Water and Environment Act besides fundamental Rights guaranteed under Article 14, 21 of the Constitution of India.

- D. That the Unit has initially started its activity and subsequently expanded the activity many folds. That the area of the activity, capacity of production, utilization of water, waste water generation have massively increased. But neither the Precautionary Principle nor the Polluter pay principal are implemented by the Respondent authorities for causing pollution.
- E. Because due to the inaction of the official Respondents and illegal action of the Respondent Unit, thousands of residents around the unit are facing severe health problems such as kidney, lungs, heart, breathing disorders.
- F. That the Official Respondents are not taking effective action on the violations committed by the Respondent Unit. That the Unit has been continuously violating the conditions and causing severe odor, water, soil, water pollution. But the enforcing agencies are taking the issue very causally.
- G. That the effluents are generated from the Unit are not properly treated either at the plant or at the Effluent Treatment Plants. The polluted water has been discharging into Godavari river.
- H. That the funds allotted under Corporate Social Responsibility for taking up various welfare measures of the affected people in the area and funds for Environmental sustainability are diverted/misused by the Unit. This is gross violation of the Conditions mandated in Environment Clearance granted to Respondent Unit.
- I. Because the Hon'ble Supreme Court of India has held in several cases that the principle of precaution under the international law is now part of the Indian municipal law. In *Vellore Citizens' Welfare Forum v. Union of India 1996 (5) SCC 647*, the Court held that the Precautionary Principle in the municipal law context means:-

'(i) Environment measures - by the State Government and the statutory Authorities - must anticipate, prevent and attack the causes of environmental degradation.

(ii) Where there are threats of serious and irreversible damage lack of scientific certainty should not be used as the reason for postponing, measures to prevent environmental degradation.

(iii) The "Onus of proof" is on the actor or the developer/ industrial to show that his action is environmentally benign.'

LIMITATION

14. That the pollution caused by Respondent Unit is continuing as on the date of filing the present Application. The actions of the Respondents are in violation of rule of law and Environment (Protection) Act, 1986, EIA Notification of 2006, Water Act, Biodiversity Act. The activities are causing irreparable loss to the Environment, biodiversity and people living in the area. That the Applicants have made complaints to the authorities and the Unit itself assured the Applicants/residents vide its assurance letter dated 4.10.2022. Hence, this becomes a matter of continuous, recurring cause of action, falling within the ambit of Section 14,15 of the National Green Tribunal Act, 2010.

While dealing with issue of recurring cause of action, the Hon'ble Supreme Court in the matter of **State of Bihar v. Deokaran Nenshi and Anr.**, (1972) 2 SCC 890, defined recurring cause of action as:

'5. A continuing offence is susceptible of continuance and is distinguishable from the one which is committed once and for all. It is one of those offences which arise out of a failure to obey or comply with a rule or its requirement and which involves a penalty, the liability for which continues until the rule or its requirement is obeyed or complied with. On every occasion that such disobedience or non-compliance occurs and recurs, there is the offence committed. The distinction between the two kinds of offences is between an act or omission which constitutes an offence once and for all and an act or omission which continues and therefore, constitutes a fresh offence every time or occasion on which it continues. In case of a continuing offence, there is thus the ingredient of continuance of the offence which is absent in the case of an offence which takes place when an act or omission is committed once and for all.'

In the case of a continuing offence, there is thus the ingredient of continuance of the offence which is absent in the case of an offence which takes place when an act or omission is committed once and for all.

This Hon'ble Tribunal has held in the matter of **Forward Foundation, A Charitable Trust and Ors. Vs. State of Karnataka and Ors. 2015 ALL (I) NGT Reporter (2) (Delhi) 81** that:-

“28. The settled position of law is that in law of limitation, it is only the injury alone that is relevant and not the consequences of the injury. If the wrongful act causes the injury which is complete, there is no continuing wrong even though the damage resulting from the act may continue. In other words distinction must be made between continuance of legal injury and the continuance of its injurious effects. Where a wrongful act produces a state of affairs, every moment continuance of which is a new tort, a fresh cause of action for continuance lies. Wherever a suit is based on multiple cause of action, period of limitation will began to run from the date when the right to sue first accrues and successive violation of the right may not give rise to a fresh cause of action....

31. The Continuing cause of action would refer to the same act or transaction or series of such acts or transactions. The recurring cause of action would have an element of fresh cause which by itself would provide the applicant the right to sue. It may have even be de hors the first cause of action or the first wrong by which the right to sue accrues. Commission of breach or infringement may give recurring and fresh cause of action with each of such infringement like infringement of a trademark. Every rejection of a right in law could be termed as a recurring cause of action. [Ref: Ex. Sep. Roop Singh v. Union of India and Ors., 2006 (91) DRJ 324, M/s. Bengal Waterproof Limited v. M/s. Bombay Waterproof Manufacturing Company and Another, (1997) 1 SCC 99].

32. The principle that emerges from the above discussion is that the 'cause of action' satisfying the ingredients for an action which might arise subsequently to an earlier event give result in accrual of fresh right to sue and hence reckoning of fresh period of limitation. A recurring or continuous cause of action may give rise to a fresh cause of action resulting in fresh accrual of right to sue. In such cases, a subsequent wrong or injury would be independent of the first wrong or injury and a subsequent, composite and complete cause of action would not be hit by the expression 'cause of action first arose' as it is independent accrual of right to sue. In other words, a recurring cause of action is a distinct and completed occurrence made of a fact or blend of composite facts giving rise to a fresh legal injury, fresh right to sue and triggering a fresh lease of limitation. It would not materially alter the character of the preposition that it has a reference to an event which had occurred earlier and was a complete cause of action in itself. In that sense, recurring cause of action which is complete in itself and satisfies the requisite ingredients would trigger a fresh period of limitation. To such composite and complete cause of action that has arisen subsequently, the phraseology of the 'cause of action first arose' hat would not effect in computing the period of limitation. The concept of cause of action first arose must essentially relate to the same event or series of events which have a direct linkage and arise from the same event. To put it simply, it would be act or series of acts which

arise from the same event, may be at different stages. This expression would not de bar a composite and complete cause of action that has arisen subsequently.”

Fees paid: That the Applicants have paid the mandatory fees by way of e-filing.

INTERIM PRAYERS

15. In the above circumstances it is prayed that this Hon’ble Tribunal may be pleased to:

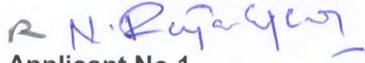
- A. Direct the Respondent Unit to stop storing and discharging of effluent in Turuplanka of Godavari river and stop discharging of odourous gases into air;
- B. Appoint a High Level Independent Committee consisting of experts from chemical, water, soil and health fields to ascertain the loss caused to the river eco system, health etc due to the violations and pollution of Respondent Unit,
- C. Pass any such order, as the Hon’ble Tribunal may deem fit and proper in the facts and circumstances of the case.

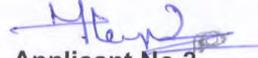
PRAYER

That in light of the above facts and circumstances, it is humbly prayed that this Hon’ble Tribunal may be pleased to:

- A. Direct the Union Ministry of Environment, Forest & CC, Central Pollution Control Board and Andhra Pradesh Pollution Control Board to close down the Respondent Unit for continuous violations and non-compliance of conditions of Environment clearance, Consent for Operation and directions issued by Andhra Pradesh Pollution Control Board vide its order 10.7.2015, 27.7.2015, 31.1.2017 and 9.9.2017 etc.
- B. Direct official Respondents to implement remediation plan in the pollution affected areas such as Turupuland in Godavari river, Kotilingalapeta, Seetampeta, Sriramnagar, Lalithanagar, Lutarigiri, Malaypeta, Aryapuram, Patta Vutlanka areas of Rajahmandry Town of Andhra Pradesh as per the recommendations of experts committee.
- C. Direct the Official Respondents to initiate prosecution against Respondent No.7/all responsible persons according to provisions of Environment (Protection) Act, 1986, Water (Prevention of Pollution) Act 1974 and Air (Prevention of Pollution) Act 1981 for causing pollution and violating the mandatory pollution control measures,

Pass any such order, as the Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.


Applicant No.1


Applicant No.2

Through



**M/s. SRAVAN KUMAR, S.M.K.M. MEENAL
MEDHA SINGH, MOHIT K JAKHAR
PUPPALA SANTHOSH KUMAR**
COUNSEL FOR THE APPLICANT
104, 1st Floor, 14, School Lane
Bengali Market, New Delhi- 110001
Mobile: 9811237009, 9715216186
Email: advsravan@gmail.com

VERIFICATION

I, Nukatati Raja Sekhar S/o S/o China Satyanarayana, R/o H.No.13-12-14/1, Kotilingalapeta, Rajahmandry Urban, East Godavari District, Andhra Pradesh-533101, aged about 33 years, presently at Rajahmandry of Andhra Pradesh, do hereby verify that the contents of Paras 1 to 15 are true and that I have not suppressed any material fact.


Applicant No.1

VERIFICATION

I, Marri Pushparaj S/o Rambabu R/o H.No..13-7-13, Kotilingalapeta, Rajahmandry Urban, East Godavari District, Andhra Pradesh-533101, aged about 39 years, presently at Rajahmandry of Andhra Pradesh, do hereby verify that the contents of Paras 1 to 15 are true and that I have not suppressed any material fact.


Applicant No.2

ANNEXURE A1

32



सत्यमेव जयते

Government of India
Ministry of Environment and Forests

F. No. J-11011/410/2010-IA-II (I)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003

E-mail: tchand2003@yahoo.co.uk
Tele fax: 011: 2436 3963

Dated: 6th March 2014

To
The Managing Director,
M/s. Andhra Pradesh Paper Mills Limited
Sreeram Nagar, Rajahmundry,
District East Godavari,
Andhra Pradesh- 533105
Fax: 0883- 2461764; E-mail: pkhuri@andhraper.com teamlabs@gmail.com

Subject: Expansion of pulp production capacity from 500 TPD to 650 TPD by modernization and debottlenecking the process of **M/s Andhra Pradesh Paper Mills Limited** at Sreeram Nagar, Rajahmundry, East Godavari District, Andhra Pradesh - **Environmental Clearance - regarding.**

Sir,

This has reference to your letter no.APPM/RJY/MOD/EC/MOEF/1 dated 15.11.2011 along with copies of EIA-EMP report and subsequent communications dated 3.12.2013, 17.12.2013 and 1.1.2014 seeking environmental clearance under the provisions of EIA Notification, 2006. The Terms of Reference (TOR) for the aforesaid project was accorded by MOEF vide letter of even no dated 20.10.2010. The pulp and paper manufacturing industry is listed at S.No. 5(i) in Category A of the schedule of EIA Notification, 2006 and appraised by the Expert Appraisal Committee (Industry) of MoEF.

2. The Ministry of Environment and Forests has examined the application made EC for the aforesaid project. From the documents furnished, it is noted that M/s. Andhra Pradesh Paper Mills Limited have proposed for expansion of pulp production capacity from 500 TPD to 650 TPD by modernization and debottlenecking the process at Sreeram Nagar, Rajahmundry, East Godavari District, Andhra Pradesh. The project site is located at the intersection of the coordinates East 81° 46' 20" and North latitude 17° 01' 41" with an elevation of 26.5 m. The unit has 123.86 acres of land of which 27.90 acres of the area was developed as green belt. The proposed expansion will carried within the existing plant premises. River Godavari is flowing from northwest to south direction and passing at a distance of 0.7 km from the plant site. The site has never been inundated due to floods of R. Godavari as the MSL of the river is 9.14m and that of the site is 26.21 m. The nearest human settlement from the site is Rajahmundry town located at a distance of 1km. Rajahmundry Railway

station (SC Railway) is at a distance of 2.1 km from the plant area in south direction. National highway is at a distance of 3.2 km from the plant area in east direction. Divancheruvu west reserved forest is at a distance of 4.5 km in east direction, Divancheruvu east reserve forest is at a distance of 8.5 km in NE direction. No forestland is involved in the project area. No National Parks, Wildlife Sanctuaries/Eco-sensitive areas are located within 10 km radius of the site. Total cost for the proposed expansion is Rs. 19.60 crores in which Rs. 152.5 lakhs have been earmarked towards the capital cost and Rs. 350.8 lakhs have been earmarked towards the recurring cost after expansion for environmental protection.

3. Following are the existing and proposed production capacities:

S.No.	Products	EC obtained from MoEF dated 31.01.2005	EC obtained from SEIAA, Andhra Pradesh dated 26.2.2010	Proposed expansion (Present proposal)	Total Capacity
1.	Pulp (TPD)	500	--	From 500 to 650 TPD	650
2.	Paper (TPD)	330	593	--	593
3.	CPP (MW)	34	46	--	46

4. It is noted that the proposed expansion will be done by optimizing the production capacity, by ensuring the equipment and machinery is used to their optimal capacity, thereby enhancing the productivity. The optimization shall also proportionately reduce the resource consumption and effluent generation. The de-bottlenecking process involves replacement of screen rotors with Dolphin type rotors and installation of high pressure water pump to Eop & Do stages of bleach plant for washers mesh in the fibre line. Modification of air handling system and ESP in the recovery island will also be done.

5. It is noted that the emissions from the boiler and rotary kilns are passed through Electro Static Precipitator with an outlet concentration of 50 mg/Nm³. DG set is provided with stack height as per CPCB guidelines. Bag filter is provided to control the fugitive emissions.

6. The total water requirement after expansion will be 49,100 m³/day, which is drawn from the River Godavari. The wastewater generated from the plant after expansion would be 35,955 m³/day which will be reused for green belt development after treatment and excess treated waste water would be sent to turupulanka sand shoals of River Godavari. Domestic effluent of 2,800 m³/day would be sent to municipal sewer line. The unit has an existing effluent treatment plant with a capacity of 20 MGD for treating the effluent generated from process blow downs. The capacity is adequate to meet the total effluent generation of 35,955 m³/day after debottlenecking.

7. The solid wastes generated from the process are ETP sludge, which would be sent to boiler or sold to egg tray manufacturers, chip dust shall be sent to boiler, lime sludge shall be reburnt in rotary lime kiln and from the utilities are lubricating oil, Container liners and PVC scrap, which are sent to authorized recyclers.

8. Public Hearing / Public Consultation meeting was conducted by the Andhra Pradesh Pollution Control Board on 21.9.2011.

during 29-30th January 2014. The Committee recommended the proposal for environmental clearance subject to stipulation of specific conditions along with other environmental conditions.

10. Based on the documents furnished and presentation made by you and your consultant, M/s. Team Labs and Consultants - Hyderabad, the Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14th September 2006, subject to strict compliance of the following Specific and General conditions:

A. SPECIFIC CONDITIONS

- i. Compliance to all the specific and general conditions stipulated for the existing plant by the Central/State Government shall be ensured and regular reports submitted to the Ministry and its Regional Office at Bangalore.
- ii. The project authority shall install multi cyclones, wet scrubbers with the boilers to achieve the particulate emission below 50 mg/Nm³. The emissions from chemical recovery section shall be controlled through primary and secondary venturi scrubbers.
- iii. Data on ambient air, stack and fugitive emissions shall be regularly submitted online to Ministry's Regional office at Bangalore SPCB and CPCB as well as hard copy once in six months and display data on PM₁₀, PM_{2.5}, SO₂ and NO_x outside the premises at the appropriate place for the general public.
- iv. In case of treatment process disturbances/failure of pollution control equipment adopted by the unit, the respective unit shall be shut down and shall not be restarted until the control measures are rectified to achieve the desired efficiency.
- v. The total water requirement (including existing) shall not exceed 49,100 m³/day. The industry shall ensure the compliance of the standards for discharge of the treated effluent from the unit as stipulated under the EPA rules or SPCB whichever is more stringent. The company shall make efforts to limit the water consumption upto 75 m³/tonne of product. Adequate steps including use of modern RO/UF based technologies shall be used to increase recycling and reduce water consumption.
- vi. Adequate number of influent and effluent quality monitoring stations shall be set up in consultation with the State Pollution Control Board and regular monitoring shall be carried out for all relevant parameters to maintain the effluent treatment efficiency. Online flow meter, pH meter, conductivity meter etc. shall be installed. The report shall be submitted to Ministry's Regional Office at Bangalore, SPCB and CPCB.
- vii. Ground water quality study in and around the project area shall be conducted and report submitted to Ministry's Regional Office at Bangalore, SPCB and CPCB.
- viii. The company shall install Oxygen Delignification (ODL) Plant and shall maintain AOX below 1 kg/tonne of paper production.
- ix. The company shall submit the comprehensive water management plan along with monitoring plan for the ground water quality and the level, within three months from date of issue of this letter.

- x. The project authority shall dispose of hazardous waste as per the provision of Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
- xi. The company shall develop green belt in 33% of the total land as per the CPCB guidelines to mitigate the effect of fugitive emissions.
- xii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- xiii. The company shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling.
- xiv. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the pulp and paper sector shall be strictly implemented.
- xv. All the commitments made to the public during the Public Hearing/Public Consultation meeting held on 21.9.2011 shall be satisfactorily implemented and a separate budget for implementing the same shall be allocated and information submitted to the Ministry's Regional Office at Bangalore.
- xvi. The proponent shall adopt a 'Model Village' under CSR. At least 2 % of the net retain profits of the project shall be earmarked towards the Enterprise Social Commitment based on Public Hearing issues and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office at Bangalore. Implementation of such program shall be ensured accordingly in a time bound manner.
- xvii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, Safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

B. GENERAL CONDITIONS:

- i. The project authorities must strictly adhere to the stipulations made by the Andhra Pradesh Control Board and the State Government.
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.
- iii. At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of PM₁₀, PM_{2.5}, SO₂ and NO_x are anticipated in consultation with the SPCB. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bangalore and the SPCB/CPCB once in six months.
- iv. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993

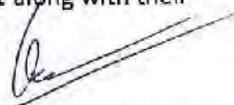
- v. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).
- vi. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- vii. The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.
- viii. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.
- ix. Requisite funds shall be earmarked towards capital cost and recurring cost/annum for environment pollution control measures to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. An implementation schedule for implementing all the conditions stipulated herein shall be submitted to the Regional Office of the Ministry at Bangalore. The funds so provided shall not be diverted for any other purpose.
- x. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.
- xi. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF at Bangalore. The respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM₁₀, PM_{2.5}, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- xii. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF, the respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Bangalore / CPCB / SPCB shall monitor the stipulated conditions.
- xiii. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental conditions and shall also be sent to the respective Regional Office of the MOEF at Bangalore by e-mail.

- xiv. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office at Bangalore.
- xv. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

11. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

12. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

13. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules.



(Dr.T.Chandini)
Director

Copy to:

1. The Secretary, State Department of Environment, Government of Andhra Pradesh, Mantralaya, Hyderabad.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
3. The Chairman, Andhra Pradesh State Pollution Control Board, 2nd Floor, HUDA Complex, Maitrivaram, S.R.Nagar, Hyderabad- 500 038.
4. The Additional Principal Chief Conservator of Forests (Central), Regional Office (SZ), Kendriya Sadan, IVth Floor, E&F Wing, 17th Main Road, Koramangala, Bangalore-560034.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi- 110003.
6. Guard file/ Record file/Monitoring file.



सत्यमेव जयते

Government of India

Ministry of Environment, Forests & Climate Change

F. No. J-11011/410/2010-IA-II (I)

Indira Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi - 110 003
E-mail: tchand2003@yahoo.co.uk
Tele fax: 011: 2436 3963

Dated: 12th December 2014

To
Shri Rampraveen Swaminathan,
CEO, M/s International Paper APPM Ltd.,
Sreeram Nagar, Rajahmundry,
District East Godavari,
Andhra Pradesh- 533105
Fax: 0883- 2461764; E-mail: Rampraveen.swaminathan@ipaper.com piyush.shah@ipaper.com

Subject: Expansion of pulp production capacity from 175,000 TPA to 227,500 TPA (500 TPD to 650 TPD) by modernization and debottlenecking the process of M/s International Paper APPM Ltd. at Sreeram Nagar, Rajahmundry, East Godavari District, Andhra Pradesh - Amendment in Environmental Clearance No.J-11011/410/2010-IA.II(I) dated 06.03.2014 read with letter dated 26.08.2014 - regarding.

Sir,

This is with reference to your letter dated 09.09.2014 with reference the environmental clearance dated 06.03.2014 granted to the aforesaid project seeking an amendment in the unit of total production capacity of pulp production capacity to be mentioned in Tonnes per Annum (TPA) in addition to Tonnes per Day (TPD) on the basis of 350 days of operation.

2. The matter was considered in the 25th Expert Appraisal Committee (Industry) meeting held on 13th-14th October 2014. It was noted that the project was granted an environmental clearance No. J-11011/410/2010-IA.II(I) dated 06.03.2014 and the EC was thereafter transferred in the name of M/s International Paper APPM Ltd. vide MOEF letter dated 26.08.2014. Project proponent has, vide letter dated 09.09.2014 requested the Ministry that the expansion of pulp production capacity from 500TPD to 650TPD be also mentioned in Tonnes per Annum production as 175,000 TPA to 227,500TPA considering 350 days of operation. This was agreed to.

The Ministry of Environment, Forests and Climate Change hereby amends the Environmental Clearance J-11011/410/2010-IA.II(I) dated 06.03.2014 read with letter dated 26.08.2014 as follows:

"Expansion of Pulp production capacity from 175,000 TPA to 227,500 TPA (500 TPD to 650 TPD) assuming 350 days of operation"

2

All other conditions remain the same.

This issues with the approval of the Competent Authority.

(Dr.T.Chandini)
Scientist F

Copy to:

1. The Secretary, State Department of Environment, Government of Andhra Pradesh, Mantralaya, Hyderabad.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
3. The Chairman, Andhra Pradesh State Pollution Control Board, 2nd Floor, HUDA Complex, Maitrivaram, S.R.Nagar, Hyderabad- 500 038.
4. The Additional Principal Chief Conservator of Forests (Central), Regional Office (SZ), Kendriya Sadan, IVth Floor, E&F Wing, 17th Main Road, Koramangala, Bangalore-560034.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110003.
6. Guard file/ Record file/Monitoring file.
- 7.

(Dr.T.Chandini)
Scientist F



Lr . No : APL/ENV/2021/11- 441

29.11.2021

To

Inspector General of Forests (C)
Ministry of Environment, Forest and Climate Change
Integrated Regional Office,
Vijayawada Green House Complex, Gopalareddy Road,
Vijayawada – 520010, Andhra Pradesh
Iro.vijayawada-mefcc@gov.in; Tel No. +91-866-26597212, 26597211

SUB : Submission of Half Yearly Compliance Report on Environmental Clearance for the period 01.04.2021 to 30.09.2021.

REF : **Environmental Clearance Order No.J-11011/410/2010-IA-II(I) Dt.06.03.2014**

Dear Sir,

We would like to submit Half yearly compliance report for the Environmental Clearance received from MoEFCC as per above reference for the period 01.04.2021 to 30.09.2021.

This is for kind information & records.

Yours Faithfully

Andhra Paper Limited – Unit: Rajahmundry

Ashok Kumar Singh
Vice President (Operations) & Mill Manager



CC :

- Regional office, APPCB, Kakinada
- State Environmental Impact Assessment Authority, Andhra Pradesh State,

Andhra Paper Limited, Unit : Rajahmundry
Compliance to Environment Clearance
Order No.J-11011/410/2010-IA-II(I) Dt.06.03.2014

Half Yearly Compliance report for 01.04.2021 to 30.09.2021

S.No	Conditions	Compliance
A. SPECIFIC CONDITIONS		
i.	Compliance to all the specific and general conditions stipulated for the existing plant by the Central/State Government shall be ensured and regular reports submitted to the Ministry and its Regional Office at Bangalore.	Complied With Submitting half-yearly compliance reports on EC and CFO conditions at regular intervals to Ministry's regional office and APPCB. Recent Compliance report on EC submitted on 24.05.2021 . CFO compliance report submitted on 08.09.2021 .
ii.	The project authority shall install multi cyclones, wet scrubbers with the boilers to achieve the particulate emission below 50 mg/Nm ³ . The emissions from chemical recovery section shall be controlled through primary and secondary venturi scrubbers.	Complied With Gaseous emission generated from both process and flue gas stacks of Recovery Boiler (RB-4), Coal fired Boiler (CF-6), Rotary Lime Kilns (RLK) No .1 & 2 are being controlled through "ESPs". Monthly monitoring is being done by MOEFCC approved external third party laboratories and the reports are attached as Annexure – 1 . These reports are being submitted to SPCB on monthly basis and half-yearly basis to MOEFCC. Installed Online continuous stack emission monitoring systems (OCEMS) for the stacks of Recovery Boiler (RB-4), Coal fired Boiler (CF-6), Rotary Lime Kilns (RLK) No .1 & 2. Online Continuous Ambient air quality monitoring stations at Two (2) Locations at the periphery of the mill boundaries established and connected to PCB site. Stack & Ambient Air Quality monthly monitoring is being done by MOEFCC approved external third party laboratories and the reports are attached as Annexure – 1 for ready reference.

S.No	Conditions	Compliance															
		Latest PM values as per September .2021 monthly monitoring reports by third party are 26.5 mg/Nm ³ , 28.3 mg/Nm ³ , 30.4 mg/Nm ³ & 31.8 mg/Nm ³ for RB.4,CF.6,RLK.1 & RLK.2 respectively.															
iii	Data on ambient air, stack and fugitive emissions shall be regularly submitted online to Ministry's Regional office at Bangalore SPCB and CPCB as well as hard copy once in six months and display data on PM10, PM2.5, SO2 and NOx outside the premises at the appropriate place for the general public.	Complied With Refer Annexure – 1 for third party monitoring reports. Data displayed through LED display board at outside main gate for public. ON LINE Stack & AAQ data is hooked to PCB web sites. Monthly reports were being submitted to APPCB and half compliance to MoEFCC. Physical board as per APPCB directives established by indicating CFO permits on water, air and Hazardous wastes permits for general public.															
iv	In case of treatment process disturbances/failure of pollution control equipment adopted by the unit, the respective unit shall be shut down and shall not be restarted until the control measures are rectified to achieve the desired efficiency.	Complied With All processes are DCS controlled operational and monitored. All processes including pollution control systems are either Interlocking arrangement or manual controls. If the pollution equipment fails to perform, related process is being slow down or stopped based on impact and compliance rate. In case of ETP units break downs, Effluents are diverted and stored in buffer storage Lagoon till its rectifies. Lagoon storage capacity is approximately 9000 m ³ .															
V	The total water requirement (including existing) shall not exceed 49,100 m ³ /day. The industry shall ensure the compliance of the standards for discharge of the treated effluent from the unit as stipulated under the EPA rules or SPCB whichever is more stringent. The company shall make efforts to limit the water consumption upto 75 m ³ /tonne of product. Adequate steps including use of modern RO/UF based technologies shall be used to increase recycling and reduce water consumption.	Complied With Average per day water usage for the reporting period is 35,742 M ³ /day . The industry will follow the standards prescribed for discharge of treated effluent as per CFO permit conditions. <table border="1" data-bbox="974 1801 1477 2041"> <thead> <tr> <th>Month</th> <th>Water KLD</th> <th>Effluent KLD</th> </tr> </thead> <tbody> <tr> <td>April.21</td> <td>36482.01</td> <td>27821.99</td> </tr> <tr> <td>May.21</td> <td>34476.72</td> <td>29024.45</td> </tr> <tr> <td>June.21</td> <td>38128.48</td> <td>30998.72</td> </tr> <tr> <td>July.21</td> <td>33907.74</td> <td>26432.34</td> </tr> </tbody> </table>	Month	Water KLD	Effluent KLD	April.21	36482.01	27821.99	May.21	34476.72	29024.45	June.21	38128.48	30998.72	July.21	33907.74	26432.34
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vi	<p>Adequate number of influent and effluent quality monitoring stations shall be set up in consultation with the State Pollution Control Board and regular monitoring shall be carried out for all relevant parameters to maintain the effluent treatment efficiency. Online flow meter, pH meter, conductivity meter etc. shall be installed. The report shall be submitted to Ministry's Regional Office.</p>			<p>Complied With</p> <p>Online effluent quality monitoring stations installed for pH, Flow, TSS, pH, COD and BOD and connected to CPCB and APPCB servers. Regular In-house testing of effluents is being done at various stages of ETP process to evaluate</p>																																																												

S.No	Conditions	Compliance			
		Month	COD mg/lit	BOD Mg/lit	Color Pt.CU
		April.21	140	22	169
		May.21	130	21	190
		June.21	129	21	153
		July.21	129	22	151
		Aug.21	131	19	135
		Sep.21	135	19	155
Vii	Ground water quality study in and around the project area shall be conducted and report submitted to Ministry's Regional Office at Bangalore, SPCB and CPCB.	Water is drawn from River Godavari. There are no ground water points inside the factory premises. However, propose to collect ground water samples from nearby areas to perform quality study.			
viii	The company shall install Oxygen Delignification (ODL) Plant and shall maintain AOX below 1 kg/tonne of paper production.	Complied With Oxygen Delignification (ODL) plant is in place and AOX level in treated effluent is within the limits.			
Ix	The company shall submit the comprehensive water management plan along with monitoring plan for the ground water quality and the level, within three months from date of issue of this letter.	Not Applicable Mill uses river water for all operations. There is no drawl of ground water within the premises. Water Audit done on 24.08.2016 by CII and the recommendation are being implemented for reduce water consumption. Water management Plan and consumption data for each section is in place and is being monitored on day to day basis. Management committed for conservation of water, reuse, & recycling			
X	The project authority shall dispose of hazardous waste as per the provision of Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.	Noted & being Complied With All the rules and regulations are followed as per HWM Rules 2016 and amendments thereof. Disposal of Hazardous wastes as per authorization of SPCB. Standard Operating Procedure are in place and make available to all process departments and			

S.No	Conditions	Compliance
		<p>Green Belt : 65.00 Acres Wood yards : 86.34 Acres</p> <p>Green cover is also being maintained outside industrial premises under Social agro farm forestry programme in various district of Andhra Pradesh. 4,813 acres covered by distributing 31,15,400 Clones and 1,14,63,000 seedlings to farmers during the reporting period.</p>
xii	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.	<p>Complied With</p> <p>Occupational health center with 24-hour doctor facility and ambulance is in place. Half yearly periodical Occupational health surveillance is being conducted and records are maintaining as per the Factory Act. 1948 and amendments thereof.</p>
xiii	The company shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling.	<p>Complied With</p> <p><u>Established:</u></p> <ul style="list-style-type: none"> - H&S and Fire departments - Well trained fire fighters - Certified First Aiders - Own fire tender - Fire Hydrant system - Mock drills in places - On-Site Emergency Control. - OHC - Safety training calendar - Inventory of Hazardous chemicals and required display communications boards. <p><u>Being implemented 14 critical elements of Health & Safety:</u></p> <p>PEE, SWO, Machine guarding, works at heights, Work permit, Confined space, driver safety, chemical management, electrical safety, motorized equipment, Hazardous substances, Working walking surfaces, Contractor safety, material management process safety.</p>

S.No	Conditions	Compliance
		<p>2) Lime Kilns installed for chemical recovery.</p> <p>3) Odor control systems i.e Hard pipe for foul stream; LVHC & HVLC Incineration in place.</p> <p>4) Specific water per ton of paper is 59 m3 for reporting period.</p> <p>5) Treated effluent is being used partly for gardens and washings and then disposed to Turupulanka Lanka island sand shoals of river Godavari.</p> <p>6) Laboratory experiments by using chemical and polymers. Coordinating with CPPRI, IPMA for Effluent color removal studies. No viable technology is available for Pulp and Paper. Although our color values well within Draft norms. Refer above point no. VI for color values.</p>
Xv	All the commitments made to the public during the Public Hearing/Public Consultation meeting held on 21.9.2011 shall be satisfactorily implemented and a separate budget for implementing the same shall be allocated and information submitted to the Ministry's Regional Office at Bangalore.	<p>Noted and Complied With</p> <p>Commitments made in the public hearing are being implemented. There is a CSR Wing with a separate budget as per companies Act.</p>
xvi	The proponent shall adopt a "Model Village" under CSR. At least 2 % of the net retain profits of the project shall be earmarked towards the Enterprise Social Commitment based on Public Hearing issues and item wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office at Bangalore. Implementation of such program shall be ensured accordingly in a time bound manner.	<p>Noted and Complied With</p> <p>MR Palem village is under taken for Model Village. Refer Annexure – 2 for details of CSR activities and investments up to FY 2020-21</p>
xvii	<p>Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, Safe drinking water, medical health care, crèche etc.</p> <p>The housing may be in the form of temporary structures to be removed after the completion of the project.</p>	<p>Complied With</p> <p>Project is Under implementation. CFE from State Pollution Control obtained vide Order No. APPCB/VSP/KKD /361/CFE / HO/2012, Dt.20.10.2014</p> <p>Propose to Increase pulp capacity as per EC in 2 phase.</p>

S.No	Conditions	Compliance				
		Phase.2: Due to Management change over from International Paper to Andhra Paper and further COVID epidemic not able to ramp up / implemented full capacity of Pulp as per EC i.e. 2,27,500 TPA under phase. 2. Still 27,500 TPA pulp capacity to be enhanced. Propose to make request for CFE extension and EC extension.				
B. GENERAL CONDITIONS						
I	The project authorities must strictly adhere to the stipulations made by the Andhra Pradesh Pollution Control Board (APPCB) and the State Government.	Noted and complied with Periodical compliance reports on CFO and other conditions are being submitted to APPCB.				
ii	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.	Noted Shall not be carried out without prior approval.				
iii	At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of PM10, PM2.5, SO2 and NOX are anticipated in consultation with the SPCB. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bangalore and the SPCB / CPCB once in six months.	Complied With 2 nos of Ambient air quality stations (upward and down ward wind direction) have been established and online data is connected to APPCB Sites. Third party monitoring is being done once in a month at 4 locations and the data is being submitted monthly to APPCB and Half-yearly to MoEFCC regional office. Refer Annexure - 1				
Iv	Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.	Complied With Industrial effluents are being treated in ETP consists of Primary and Secondary processes. The treated effluent is partly used for green belt and washings within the premises and remaining is being discharged into Turupulanka Sand shoals of Godavari river as per APPCB Consent norms. <u>ETP consists of:</u> <table border="1" style="margin-left: auto; margin-right: auto;"> <tr> <td>Influent collection tanks</td> <td>2 no's</td> </tr> <tr> <td>Reclaimed Back</td> <td>2 Collection</td> </tr> </table>	Influent collection tanks	2 no's	Reclaimed Back	2 Collection
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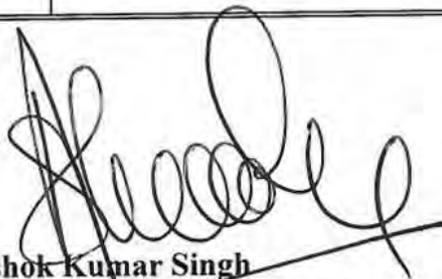
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V	<p>The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).</p>	<p>Complied With</p> <p>Noise barriers and silencers to heavy noise generating equipment provided. Third party is carrying out noise measurements at Work Zone and in Ambient air. The noise levels are within the limits. Required PPE is distributed to employees working in high noise zones. Caution boards displayed. As per September test reports by third party :</p> <table border="1"> <thead> <tr> <th data-bbox="976 968 1170 1010">Location</th> <th data-bbox="1170 968 1365 1010">Day (dB9A)</th> <th data-bbox="1365 968 1544 1010">Day (dB9A)</th> </tr> </thead> <tbody> <tr> <td data-bbox="976 1010 1170 1052">South West</td> <td data-bbox="1170 1010 1365 1052">62.3</td> <td data-bbox="1365 1010 1544 1052">52.8</td> </tr> <tr> <td data-bbox="976 1052 1170 1094">North East</td> <td data-bbox="1170 1052 1365 1094">66.4</td> <td data-bbox="1365 1052 1544 1094">58.2</td> </tr> <tr> <td data-bbox="976 1094 1170 1136">North West</td> <td data-bbox="1170 1094 1365 1136">69.7</td> <td data-bbox="1365 1094 1544 1136">60.1</td> </tr> <tr> <td data-bbox="976 1136 1170 1178">South East</td> <td data-bbox="1170 1136 1365 1178">66.1</td> <td data-bbox="1365 1136 1544 1178">57.4</td> </tr> <tr> <td data-bbox="976 1178 1170 1220">Norm</td> <td data-bbox="1170 1178 1365 1220">75.0</td> <td data-bbox="1365 1178 1544 1220">70.0</td> </tr> </tbody> </table> <p>Refer Annexure – 1 for reports.</p>	Location	Day (dB9A)	Day (dB9A)	South West	62.3	52.8	North East	66.4	58.2	North West	69.7	60.1	South East	66.1	57.4	Norm	75.0	70.0
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vi	<p>Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.</p>	<p>Half yearly periodical medical checkup are in place. We have established full-fledged OHC with full time Medical Officer and round the clock Shift Wise Qualified Doctors with nursing staff. OHC is under AMC with Applo Life Time International Ltd (A Group of Applo Hospitals), Hyderabad. Standard drugs and Ambulance station with oxygen kit is available to meet emergencies. Two beds provided to attend patients. Employee medical records are being maintained. Six monthly health checks being carried out to employees as per Factory Rules. First Aid trainings are being organized by experts to selected team members, so as to maintain First Aiders availability round the clock in various divisions. We do have tie up with specialty hospitals at Rajahmundry town.</p>																		
vii	<p>The company shall develop rain water harvesting</p>	<p>Noted and Complied With</p>																		

S.No	Conditions	Compliance				
viii	<p>The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.</p>	<p>Noted and Complied With</p> <p>1) Additional aeration of 9000 KLD capacity with 5300 Kg / m³ air supply capacity with 616 diffusers: commissioned. 2) ETP Sludge press – Bellmer installed in 2014 -15 3) ETP Sludge Dryer Installed in 2019-20 4) NCG systems: LVHC & HVLC upgraded, Foul condensate collection with H₂O₂ treatment installed.</p> <p>As per EMP The company has a well-defined CSR strategy which is transparent and consistent. The activities are broadly placed under 3 sectors: Health & Wellness, Education and Community Engagement. Number of developmental initiatives have been taken for communities around the mill facilities as well as in far-flung areas especially farm forestry, through support to education, water shed management, women empowerment thorough skill development initiatives, provision of drinking water, youth empowerment, medical camps, environmental conservation programs, promotion of sports, distribution of solar lamp to Govt. ZP Schools children, RO water plants, Digital Class rooms for Govt. Schools etc. Refer Annexure – 2 for investment under CSR for the FY 2020-21.</p>				
ix	<p>Requisite funds shall be earmarked towards capital cost and recurring cost/annum for environmental pollution control measures to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. An implementation schedule for implementing all the conditions stipulated herein shall be submitted to regional office of the Ministry at Bangalore. The funds so provided shall not be diverted for any other purpose.</p>	<p>Agreed & Complied with</p> <p>The mill reiterates that adequate funds are provided to meet the requirements of MOEFCC/APPCB compliances.</p> <p>Total Investment on Pollution Control as on date : Rs 46.13 crores since 2013-14 to 2020-21. Annual revenue expenses for maintaining Pollution control systems are around Rs. 10.0 Crores.</p> <table border="1" data-bbox="980 1982 1565 2041"> <thead> <tr> <th data-bbox="980 1982 1273 2024">Financial Year</th> <th data-bbox="1273 1982 1565 2024">INR Cores / year</th> </tr> </thead> <tbody> <tr> <td data-bbox="980 2024 1273 2041">2013-14</td> <td data-bbox="1273 2024 1565 2041">9.5</td> </tr> </tbody> </table>	Financial Year	INR Cores / year	2013-14	9.5
Financial Year	INR Cores / year					
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S.No	Conditions	Compliance	
		2019-20	4.45
		2020-21	0.19
		Total	46.13
X	A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.	Complied with Copy of clearance letter submitted on 18.03.2014 .	
Xi	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF, the respective Zonal Office of CPCB and the APPCB. The criteria pollutant levels namely; PM10, PM2.5, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.	Complied with Online environmental data for Emissions, effluent and air quality are connected to CPCB and APPCB sites. LED display along with CFO permit data boards installed outside main gate for public awareness. Compliance report is uploaded on our website.	
Xii	The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF at Bangalore, the respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Bangalore / CPCB / APPCB shall monitor the stipulated conditions.	Complied with. The compliance report are being submitted as per schedule to Chennai, Regional Office. Latest report submitted vide dated 24.05.2021 & 08.09.2021.	
xiii	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental conditions and shall also be sent to the respective Regional Offices of the MOEF by e-mail.	Complied with. The reports are being submitted as per schedule to APPCB. Latest Form - V report submitted on 19.05.2021, Form - IV on 17.05.2021 and CFO compliance on 08.09.2021	
xiv	The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are	Complied with. Intimated to public through paper advertisement dated 13.03.2014 in Local	

Page 11 of 11

S.No	Conditions	Compliance
	vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office at Bangalore.	
xv	Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.	Noted
11	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.	Noted and accepted.
12	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.	Noted and Accepted
13	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules.	Noted and accepted. PLI Policy is valid up to 30.03.2022.. <u>Refer Annexure – 3</u> for copy of PLI.



Ashok Kumar Singh
Vice President – Operations & Mill Manager

Date : 29.11.2021

EnclosuresAnnexure – 1 : Third party Environmental Monitoring reportsAnnexure – 2 : CSR activities



Authorized Signatory

This policy is not valid unless it is countersigned by an authorized signatory

Invoice No. 1921011000152958

Branch GSTIN No : 19AABCL9950A1ZI

SAC Code : 997139; Description of Service : General Insurance Service; Place of Supply : ANDHRA PRADESH (NEW)/37

IRDA Regn. No. 150

CIN No. U66000MH2010PLC209656

Tax is not payable under reverse charge by the recipient

In the event of loss and/or damage which may give rise to a claim under this insurance, the insured immediately give notification to below contact details:
 Liberty General Insurance Limited : Address: 10th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel (W), Mumbai - 400013. Email: care@libertyinsurance.in or commercialclaims@libertyinsurance.in; Phone (Direct) 02267001373; Toll Free No. : 1800 266 5844

Important Note-
 Kindly examine this Policy document including its attached Schedules and Annexures / Riders if any. In the Event of any discrepancy, please contact our office immediately. It is being noted that, this Policy shall be otherwise considered as being entirely in order

In case of payment by cheque, in the event of dishonor of cheque for any reason whatsoever, insurance provided under this document automatically stands cancelled irrespective of whether a separate communication is sent or not.

The Policy shall become voidable at the option of Insurer, in the event of any untrue or incorrect statement, misrepresentation, non-description or non-disclosure in any material particulars declared by the Proposer in the Proposal form/personal statement, declaration and connected documents or any material information having been withheld by the Proposer or any one acting on his behalf.

All terms, conditions and exclusions as per standard Policy wordings attached with this schedule.

Consolidated Stamp duty has been paid as per letter of Authorization no. CSD/305/2021/1234 Dated 26/03/2021 issued by Main Stamp Office, Mumbai. ** Not Applicable for the State of Jammu & Kashmir.

Business Standard

International Paper dips as APPCB orders closure of its AP plant

The stock dipped 8% to Rs 309 after APPCB issued an order to close the manufacturing facility at Rajahmundry, East Godavari district.

SI Reporter | Mumbai July 24, 2015 Last Updated at 13:18 IST



Shares of International Paper APPM has dipped 8% to Rs 309 on the NSE after the company announced that Andhra Pradesh Pollution Control Board (APPCB) has issued a closure order to the manufacturing facility located at Rajahmundry, East Godavari district in Andhra Pradesh. The company said it filed an appeal on July 23, 2015 against the above closure order in National Green Tribunal, which has admitted the petition by the company and posted the

matter for July 28, 2015. The company is engaged in discussions with APPCB and the Government of Andhra Pradesh, the company ...

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Registered Post with Acknowledgement Due

Lr. No : APL/ENV/2021/05 - 404

19.05.2021

To

Member Secretary

A.P. Pollution Control Board

D. No : 33-26-14, D/2, Near Sunrise Hospital

Pushpa Hotel Centre, Chalamavari Street

Kasturibaipet, VIJAYAWADA – 520 010, Andhra Pradesh.

SUB : Submission of Environmental Statement FORM-5 for FY 2020-21

Dear Sir,

We would like to submit dully filled Environmental Statement in the prescribed format FORM – 5 for the financial Year 2020 – 2021 for the period April. 2020 to Mar.2021.

Kindly acknowledge the receipt of the same.

Yours Faithfully

Andhra Paper Limited - Rajahmundry

Ashok Kumar Singh
Vice President (Operations) & Mill Manager

CC : Environmental Engineer, A. P. Pollution Control Board. Regional Office, KAKINADA.

ANDHRA PAPER LIMITED

UNIT: RAJAHMUNDRY

(Formerly known as Andhra Paper APPM Limited)

(Corporate Identity Number: L21010AP1964PLC001008)

FORM - V*(See Rule 14)***ENVIRONMENTAL AUDIT REPORT FOR THE FINANCIAL YEAR
ENDING 31ST MARCH, 2021****PART - A**

(i) Name and address of the Owner/occupier of the Industry, Operation and Process. : Anish Mathew
Occupier (Director Commercial and CFO)
Andhra Paper Limited, Sriramnagar
Rajahmundry, Andhra Pradesh, Pin :533105

(ii) Industry Category : Red

(iii) Production capacity :

S. No	Product	Permitted Capacity as CFO	Actual Manufactured in 2020 – 21
1	Paper TPA	2,07,550	1,29,196
2	Pulp TPA	2,00,000	1,32,822
3	Captive Power MW	46	22.8
4	A4 Sheets TPD	267	111

(iv) Year of establishment : 1964

(v) Date of the last Environmental Statement submitted : 16.05.2020

PART - B
Water and Raw Material Consumption

1. Water Consumption :

Water - 2020- 21		
Month / year	Water	
	KLM	KLD
Apr-20	2,29,659	7,655
May-20	10,51,989	33,935
Jun-20	10,21,932	34,064
Jul-20	8,43,693	27,216
Aug-20	11,17,784	36,058
Sep-20	10,57,784	35,259
Oct-20	11,05,737	35,669
Nov-20	10,65,682	35,523
Dec-20	10,48,818	33,833
Jan-21	10,77,386	34,754
Feb-21	10,53,068	37,610
Mar-21	11,51,989	37,161
Actual	1,18,25,521	32,395
Consent		43,612

1.1 Specific Water & Effluent :

Name Of the Product	Water Consumption per unit of Product	
	During the previous Financial Year 2019-20	During the Current Financial Year 2020-21
Paper	54 KLD	70 KLD
Paper	Effluent Generation per unit of Product	
	43 KLD	59 KLD

- Due to COVID -19 pandemic & low production, then impacted on specific water and effluent.

2. Raw Material Consumption

Name Of the Product	Consumption per unit of Product	
	During the previous Financial Year 2020-21	During the Current Financial Year 2020-21
Bamboo (as such)	Not applicable , No used Bamboo	Not applicable , No used Bamboo
Hard Wood (as such)	3.15 T / Ton of product	3.40 T / Ton of product
Imported Pulp.	Not applicable, Not used Imported pulp	Not applicable, Not used Imported pulp

Chemical Consumption - FY 2020-21		
S.No	MAJOR CHEMICALS	QTY
Tons per Month average		
1	CAUSTIC SODA,	302.354
2	HYDROGEN PEROXIDE	104.491
3	HYDROCHLORIC ACID	67.820
4	SULPHURIC ACID	436.858
5	POLY ALUMINIUM CHLORIDE - PAC	126.583
6	CALCIUM CARBONATE	1,187.624
7	SODIUM CHLORATE	279.182
8	QUICL LIME - CaO	228.587
9	STARCH POWDER	294.145
10	SS POWDER	45.661
11	SODIUM SULPHATE(SOLID)	41.015
12	METHANOL	31.213
13	FERRIC ALUM LIQUID - WATER TREATMENT	148.774

PART - C
Pollution Generated
(Parameter as specified in the consent issued)

(I) Pollutants	Quantity of Pollutants discharged	Concentration of pollutants in discharges (mass/volume)			Percentage of variations from prescribed standards with reasons (% reduction)
		Parameter	Concentration mg/ L during 2020-21 average	Consent Norm mg/L	
a) Water	92,02,942 KL during 2020-21 Financial Year. i.e. 25,196 KLD an average	pH	7.49	6.50-8.50	-
		TSS	32	100	68 % red.
		COD	90	250	64 % red.
		BOD	17	30	43.3 % red.
		O&G	<1.0	10	90 % red.
		SAR	2.62	-	-
		TDS	1726	-	-
Chemical Oxygen Demand pollutant in discharged treated water :7.49 KG per Ton of Product					
b) Air Stack	Boiler: CF6	SPM(mg/nm ³)	27.7	50	44 % red.
	Recovery Boiler	SPM(mg/nm ³)	24.3	50	51.4 % red.
	RLK - 1	SPM(mg/nm ³)	24	50	52 % red.
		H2S (mg/nm ³)	3.4	10	66 % red.
RLK - 2	SPM(mg/nm ³)	33	50	34 % red.	
	H2S (mg/nm ³)	4.2	10	58 % red.	

AAQ	South West Corner (Near ETP Lagoon)	PM _{2.5} (µg/m ³)	28.8	60	52 % red.
		PM ₁₀ (µg/m ³)	46.8	100	53.2 % red.
		SO ₂ (µg/m ³)	25.8	80	67.7 % red.
		NO _x (µg/m ³)	34.2	80	57.2 % red.
	North East Corner (Near STP Mallaypet)	PM _{2.5} (µg/m ³)	24.9	60	58.5 % red.
		PM ₁₀ (µg/m ³)	44.9	100	55.1 % red.
		SO ₂ (µg/m ³)	27.4	80	65.7 % red.
		NO _x (µg/m ³)	33.2	80	58.5 % red.
	South East corner (Godavari house)	PM _{2.5} (µg/m ³)	27.4	60	54.3 % red.
		PM ₁₀ (µg/m ³)	46.2	100	53.8 % red.
		SO ₂ (µg/m ³)	23.8	80	70.2 % red.
		NO _x (µg/m ³)	38.4	80	52 % red.
North West Corner (Near Wood Yard)	PM _{2.5} (µg/m ³)	25.2	60	58 % red.	
	PM ₁₀ (µg/m ³)	44.2	100	55.8 % red.	
	SO ₂ (µg/m ³)	24.8	80	69 % red.	
	NO _x (µg/m ³)	36.8	80	54 % red.	

PART - D**Hazardous Wastes****(As specified under Hazardous Wastes/management and Handling Rules, 1989)**

	Hazardous Waste	Total Quantity (TPA)	
		During the previous Financial Year	During the current Financial Year
(a) From Process	Used Oil	14.00	35.21
	Discarded Containers & Liners of Hazardous Wastes & chemicals	112.66	102.66
	Chemical-containing residue arising from decontamination / cleaning of tanks / containers / furnaces	10	54.03
	Oil Sludge or Emulsion (Furnace oil Tank bottom sludge)	0.00	0.00
	Spent Ion exchange Resin	0.00	4.54
	Discarded Asbestos	0.00	7.22
	Date Expired Chemicals (obsolete)	21.16	0.00
	Contaminated cotton or other cleaning materials	4.81	3.10

	Discarded Carbon filter media (water treatment Plant)	0.00	0.00
	Discarded activated Alumina	0.00	0.00
	Insulation Waste / Discarded Glass wool	0.00	5.98
	Discarded thermocol	0.00	0.00
	Discarded PPE	1.28	0.00
B) From Pollution Control facility	ETP Sludge	21926	18736

PART - E
Solid Wastes

(a)	Non-Hazardous Solid & Other Waste		Total Quantity (TPA)	
	From Process	Type of waste	During the previous Financial Year	During the current Financial Year
		Waste Lime sludge	7534.09	5372.04
		PVC/HDPE & Polythene Scrap	32.34	22.83
		Chip Dust	17487.39	16497
		Wood Bark Waste	15409.93	11736.70
		Wood logs	714	0.00
		Knots Waste	256	363
		Paper Cuttings	203.31	220.28
		C&D Waste	1588.55	0.00
		Metal Waste	2369.75	766.05
		Discarded Machine clothing, felts, screens, conveyor belts, drive belts, presses, wires, rubber etc..	5.19	20.87
		Discarded packing wooden / carton scrap	0.00	0.00
		Scrap Electrical & electronic assemblies other than E- Waste	27.68	145.62
		E- Waste	12.12	2.12
		Discarded Lead acid batteries	8.79	7.63
(b)	From Pollution Control facility	Fly ash from Coal fired boiler	57779	59152
		ESP Ash	641.17	775.19

<u>Hazardous Wastes disposed to end users / recyclers</u>				
(c)	Quantity Recycled or reutilized	Type of Waste of Hazardous waste	Quantity in TPA	Disposal / sold to reuses / recyclers
		Sold	ETP Sludge	10,434
Disposed	Used Lubricating Oil	19.12	Shall dispose to authorized reprocessesers	
	Container liners of Hazardous Wastes/Hazardous Chemicals	102.66	After complete detoxification shall be sent to outside parties	
	Chemical-containing residue arising from decontamination / cleaning of tanks / containers / furnaces	54.03	Dispose to cement industries for coprocessing / TSDF	
	Oil Sludge or Emulsion (Furnace oil Tank bottom sludge)	0.00	Shall dispose to TSDF	
	Spent Ion exchange Resin	0.00	Shall dispose to TSDF	
	Discarded Asbestos	7.22	Dispose to TSDF	
	Date expired or off specified Chemicals (Obsolete)	0.00	Shall dispose to beneficial end users / recyclers / TSDF	
	Contaminated cotton or other cleaning materials	0.00	Shall dispose to TSDF	
	Ash from Producer gas plant	0.00	Shall dispose to TSDF	
	Waste Lime Cake (from dreg Filter press)	78.47	Shall dispose to Cement industry /Brick kilns / beneficial users / TSDF	
	Discarded Carbon filter media (water treatment Plant)	0.00	Shall dispose TSDF	
	Discarded activated Alumina	0.00	Shall dispose to Cement industry / Brick Kilns / Other beneficial users / TSDF	
	Insulation Waste / Discarded Glass wool	5.98	Shall dispose TSDF	
	Discarded thermocol	0.00	Shall dispose TSDF	
	Discarded PPE	0.00	Shall dispose cotton PPE to boiler and others back to suppliers / recyclers / TSDF	

Hazardous Wastes reused / reutilized in house

Type of Waste of Hazardous waste	Quantity in TPA	Recycled / re-utilized
ETP Sludge	8.302	Reused in Boilers
Used Lubricating Oil	16.10	internal recycling / burning in

	from decontamination / cleaning of tanks / containers / furnaces		
	Oil Sludge or Emulsion (Furnace oil Tank bottom sludge)	0.00	Burning in boilers along with coal
	Spent Ion exchange Resin	4.54	Burning in boiler along with coal for steam & power generation
	Discarded Asbestos	0.00	Not applicable
	Date expired or off specified Chemicals (Obsolete)	0.00	Not applicable
	Contaminated cotton or other cleaning materials	3.10	Burning in Boiler
	Ash from Producer gas plant	0.00	Used in boiler along with coal for steam & power generation.
	Waste Lime Cake (from dreg Filter press)	0.00	Not applicable
	Discarded Carbon filter media (water treatment Plant)	0.00	Shall use in boiler along with coal for steam & power generation
	Discarded activated Alumina	0.00	Not Applicable
	Insulation Waste / Discarded Glass wool	0.00	Not Applicable
	Discarded thermocol	0.00	Not Applicable
	Discarded PPE	0.00	Shall dispose cotton PPE to boiler

PART - F

Please specify the characteristics (in terms of concentration and quantum of hazardous as well as solid wastes and indicate disposal practices adopted for both these categories of wastes

S.No	Description of hazardous waste	Physical form with description	Chemical form	Disposal Method
1	ETP Sludge	Solid in nature having moisture content of approximately 61.2 % - 15 % generated from Effluent treatment Plant.	Contains fiber, filler, Talcum Power residues, sulfates, biomass and other impurities.	Partly disposed off to egg try manufacturers and partly to in house boilers
2	Used Lubricated Oil	Free flowing liquid generated from equipment's like Turbines, Gear boxes and all other lubrication parts of machinery	Contains discarded oil and other impurities with traces of moisture content.	After filtration used in internally / to Authorized recyclers.
3	Discarded Containers & liners of raw materials &	Discarded items with traces of chemical residues. After Detoxification Adiosposed	Detoxification is being done with water / soap / soda	Sold to outside parties after detoxification

4	Chemical-containing residue arising from decontamination / cleaning of tanks	During annual cleaning / maintenance of these tanks generate settled bottom residues which contains wastes of chemicals. This waste is not a regular in nature. Semi solid in nature.	Contains chemical residues and is in alkali in nature.	Dispose of to cement industries for co-processing / to end users / TSDF.
5	Oil Sludge or Emulsion (Furnace oil Tank bottom sludge)	During annual cleaning / maintenance of furnace oil tanks. These tanks generate settled bottom residues which contains wastes of oil sludge. This waste is not a regular in nature. It semi solid in nature	It is an oil emulsion and is combustible in nature	Burned in Boiler / TSDF.
6	Spent Ion exchange Resin	Spent Ion Exchange Resin is from cation and anion resin beds of DM water Plant during frequent top up, washing and replacing of exhausted resin - this waste is generated. Solid in nature	Contains synthetic resins compounds soaked with inorganic chemicals like calcium and magnesium salt absorbed from water.	Burned in Boiler
7	Discarded Asbestos	During repair and maintenance of blocks roof sheds part of asbestos shall be discarded due to damages or replacement works. Solid in nature.	Contains Asbestos	Dispose of to TSDF
8	Date expired or off specified Chemicals (Obsolete)	Chemicals become obsolete after prolonged stocking at site due to various reasons i.e. prescribed shelf-life expiry, non-moving, trial purpose chemicals, poor quality, volatilization, decomposition, not at all useful for process. Liquid or solid in nature.	Contains inorganic and organic chemicals. It either base or alkali or neutral in nature.	Dispose to beneficial end users / recyclers / TSDF.

9	Contaminated cotton or other cleaning materials	Cotton and clothing used during Cleaning, Maintenance, Repairing and Overhauling of engineering units, equipment, gearboxes, pumps, motors, turbines, ducts, internal transport vehicles, air blowers, conveyers etc... engineering equipment. Solid in nature.	Contaminated with oil, grease and other lubricating fluids.	Burned in Boilers.
10	Ash from Producer gas plant	Ash generation is from Producer Gas Plant, during reaction of fuel (chip dust, wood logs, and wood waste) with insufficient air. It is solid in nature.	Contains unburnt carbon residues	Burned in Boiler
11	Waste Lime Cake	Generated from causticizing plant during chemical recovery process. Solid in nature.	Contains calcium oxide 78 % and calcium carbonate.	Disposal to Cement industry /Brick kilns /beneficial users / TSDf
12	Discarded Carbon Filter Media	During frequent top up, washing and replacing of exhausted carbon - this waste is generated in water treatment plants. Solid in nature.	Contains carbon in granular in nature.	Burned in Boiler
13	Discarded activated Alumina	It generated from air driers after several usage / recycling. It is solid in nature.	Contains alumina granules	Dispose to Cement industry /Brick kilns /beneficial users / TSDf
14	Insulation Waste / Discarded Glass wool	During repair and maintenance works of boiler lines and other heating / cooling line / structures, this waste is generated as these lines are protected with insulation and is solid in nature.	Contains mineral wool and noncombustible.	Dispose to TSDf
15	Discarded Thermocol	Thermocol is being used for fall ceiling / roof ceiling of buildings / cabins and also	Contains combustible thermocol material	Dispose to TSDf

		maintenance works, needs removal of old thermocol and replacement, it is generated and is solid in nature.		
16	Discarded PPE	It is solid in nature. Discarded after usage for some time by employees due to damages or end of its life period.	Not applicable	Disposal back to suppliers / recyclers / TSDF.
Non Hazardous Solid & Other Wastes				
17	Lead Batteries	Used / Discarded batteries released from generators / Power backups / Vehicles / UPS / Motorized equipment		Disposed off to Authorized recyclers / dealers on buy back basis.
18	E-Waste	As per E-Waste Rules		Disposed off to Authorized recyclers / collection centers / dismantlers.
19	Chip Dust	Contains wood chips generated during chipping wood raw materials for cooking. It contains 39.05 % moisture.		Burned in the boilers / in producer gas plant / end users
20	Wood Bark	Contains wood Bark generated during debarking to process cooking. It contains 60.1 % moisture.		
21	Coal Ash	Generated from Coal fired boilers.		Disposed off to Brick Manufactures
22	Waste Lime Sludge & Slaker stone	Generated from Rotary Lime Kilns having 24.96 % moisture. It mainly contains 90 % Calcium Carbonate. Slaker stone is generated during washing of lime.		Disposed to Cement Industry / Brick manufactures by mixing both.
23	Wood waste & Logs	Generated from wood chipping and some waste wood. It contains 35.94 % moisture.		Used producer gas plant
24	Knots from Pulp Mill	Generated from pulp mill during wood cooking. It contains 13 % moisture.		Burned in Boiler/ reused pulp mill
25	ESP Ash	Generated from Recovery Boiler. Contains 75 % of sodium sulfate.		Disposed to cement industry 26& Brick kilns
26	Empty containers barrels / Containers	This wastes is from chemical and other materials / goods, which are coming into containers like		After detoxification

27	C&D Waste	C&D Waste is being generated during building repairs, maintenance, modification, alterations, re-modeling, Dismantling, new constructions, roads laying, Landscaping, drilling works	Used in within the premises for road laying / filling low areas/ construction earthing filling.
28	Metal Scrap & Electrical Scrap	Generated during repairs, maintenance, modification, alterations, re-modeling, Dismantling, new erections.	Sold to external re users.

PART - G

Impact of the pollution control measures on conservation of natural resources and consequently on the cost of production

- 1) **Water Reuse and recycling:** Total an average of 6,238 KLD (m³/day) is being reused within the manufacturing operations. Month and area wise break up given below:

Month	Evaporator Secondary Condensate reuse		Paper Machine Back water recycling	ETP Treated effluent Reuse
	Pulp mill	RLK & Causticizing		
Apr-20	0	0	0	6815
May-20	64837	62367	71811	11575
Jun-20	67304	63775	66794	6242
Jul-20	38393	35050	22091	4305
Aug-20	54875	53080	71630	1395
Sep-20	65086	55950	71943	1689
Oct-20	67387	55030	72066	951
Nov-20	63082	59861	97575	2255
Dec-20	41586	41918	117242	2031
Jan-21	69715	68453	134271	3920
Feb-21	72095	72490	95893	5442
Mar-21	72304	73820	84211	6251
Total	676664	641794	905527	52871
Day Average	1854	1758	2481	145

- 2) Back water of Wet Lap machine is recycled through 50-micron filter @ 300 m³/day
- 3) Steam condensate recovery @ 60 – 65 % and is reused as boiler feed along with DM water.
- 4) **Chemical recovery plant:** Weak Back liquor (waste water from cooking section) is concentrated in Evaporator plant to produce Strong Black liquor. Strong Black Liquor is burned in Recovery Boiler to produce steam, captive power and furnace smelt. Smelt is processed to produce White Liquor, weak white liquor and lime mud. White liquor is being

recycled to cooking plant for chips digestion. Weak White liquor is being reused to dissolved recovery boiler furnace smelt. Lime mud is being burned in Rotary Lime Kilns to produce Calcium Oxide. Which is used in making White liquor along with Smelt.

- 5) Chip Dust , Wood Bark & ETP sludge is being burned in Coal fired Boilers as a alternative fuel.
- 6) Focused on reduction of specific chemical consumptions Year On Year.
- 7) Safe Drinking water is being supplied through pipe to surrounding Rajahmundry residential colonies @ 9,29,681 m³ / year i.e. 2547 m³/day.
- 8) Dedicated **Drinking Water supply scheme established for KATHERU village @ Rs. 1.20 Cores.** Which includes Water reservoir, pipe line from company and village internal piping network along with intermediate storage tanks.
- 9) ETP Cooling Tower Gear box and wings replaced with new for reliable operation.
- 10) ETP sludge reduced from previous year i.e. **44.20 % reduction.** It is achieved to reduce fiber and other chemicals losses & installation of dryer.

FY 2019-20 : 33,580 Tons

FY 2020-21 : 18,736 Tons

PART - H

Additional Investment for Environmental Protection including abatement of pollution

Year Of Investment	Rs. Crores / Year
FY 2013-14	9.5
FY 2014-15	13.5
FY 2015-16	7.86
FY 2016-17	3.65
FY 2017-18	5.02
FY 2018-19	1.96
FY 2019-20	4.45
FY 2020-21	0.127
Total Spent	46.06

FY 2020-21 Environmental Capital Projects

- Diffuser membranes in aeration tank – 250 no's at an investment of Rs. 5.00 Lacs
- Additional standby Air Blower for aeration tanks procured at an investment of Rs.5.25 Lacs
- Steam condensate recovery system for ETP Sludge dryer installed at an investment of Rs.2.5 Lacs.
- Propose to undertake environmental projects in FY 2020-21 in the area of ETP improvement , Solid waste Management and Environmental Monitoring

PART - I Miscellaneous

Any other particulars in respect of environment protection and abatement of pollution

- The company won second prize in appreciation of the achievements in Energy Conservation in Large Scale Industrial Sector for the year 2011 – 2012 from Government of Andhra Pradesh.
- The company won 2013 Award for Outstanding Rural Development at the World CSR Congress, in Global recognition for Company's efforts in the areas of Social Development.
- The company won the CII Environmental Best Practices Award 2011 & 2014, for its commitment and continuous improvements towards Environment Protection, by installing high efficiency and low odor Chemical Recovery Boiler.
- The Company won the IPMA Award for the year 2014
- The Company won "Golden Peacock" – Environment Management Award for the year 2014 – 15
- The certificate of appreciation from CII for adopting 3R principles in improvement of water and waste water management during the year 2019.
- CFO EC compliance audit conducted in Jan. 2021.

Date : 19.05.2021

Place : Rajahmundry



Annexures:

1. Waste Water test reports
2. Stack Monitoring Reports
3. Ambient Air Quality reports
4. Ambient Noise reports
5. River water quality test reports.
6. CSR Initiatives from 2013-14 to 2020-21

Amma - 2

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Vimta Labs Limited

Registered Office
142, IDA Phase II, Cherlapally
Hyderabad-500 051, Telangana, India
T : +91 40 2726 4141
F : +91 40 2726 3657

Vimta

Driven by Quality. Inspired by Science.

ISSUED TO:

ANDHRA PAPER LIMITED
Rajahmundry,
East Godavari
Andhra Pradesh.
India
533105

Report Number : VLL/VLS/21/00057/009

Issue Date : 2021-04-07

Your Ref : 13737252

And Date : 17-11-2019

Page 1 of 1

Sample Name:	EFFLUENT TREATMENT PLANT INLET & OUT LET.		
Batch Number:	NA	A.R.Number:	NA
Sampling Date:	2021-03-23 to 25	Exp.Date:	NA
Sample Received Date:	2021-03-26	Sample Registration Date:	2021-03-26
Analysis Starting Date:	2021-03-26	Analysis completion Date:	2021-04-06
Received Quantity:	2Ltr x 2Nos		
Test Required:	pH, Total Suspended Solids, Total Dissolved Solids, COD, BOD, Oil & grease, SAR		
Sample Details:	EFFLUENT TREATMENT PLANT INLET & OUT LET (Samples collected on 25-03-2021)		

TEST RESULTS

Sr. No	Test Parameter	Unit of Measurement	Results ETP INLET	Results ETP OUTLET	Standard Limits for ETP OUTLET
1	pH	-	7.04	7.49	6.5-8.5
2	Total suspended Solids at 105°C	mg/l	174	32	<100
3	Color	Hazen	24	8	-
4	Total dissolved solids at 180°C	mg/l	1710	1726	-
5	Chemical Oxygen Demand	mg/l	1090	90	<250
6	Biochemical Oxygen Demand	mg/l	410	17	<30
7	Sodium adsorption ratio (SAR)	-	2.36	2.62	-
8	Oil & Grease	mg/l	13.8	<1.0	<10

Method of Testing: As per APHA 23rd edition and IS 3025 (part 44)



Vimta Labs Limited

Registered Office
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Hyderabad-500 051, Telangana, India
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F : +91 40 2726 3657

ISSUED TO:

ANDHRA PAPER LIMITED
Rajahmundry,
East Godavari
Andhra Pradesh,
India
533105

Report Number : VLL/VLS/21/00057/002
Issue Date : 2021-04-07
You Ref : 13737252
And Date : 17-11-2019

Page 1 of 1

Sample Name:	SEWAGE TREATMENT PLANT INLET & OUTLET		
Batch Number:	NA	A.R.Number:	NA
Sampling Date:	2021-03-23 to 25	Exp.Date:	NA
Sample Received Date:	2021-03-26	Sample Registration Date:	2021-03-26
Analysis Starting Date:	2021-03-26	Analysis completion Date:	2021-04-06
Received Quantity:	2Ltr x 2Nos		
Test Required:	pH, Total Suspended Solids, Total Dissolved Solids, COD, BOD, Oil& grease.		
Sample Details:	SEWAGE TREATMENT PLANT INLET&OUTLET AT MALLAYAPETA, IP-APPM TOWNSHIP.		
Sampling Details :	Sample Collected by Vimta Labs Ltd.		

TEST RESULTS

Sr. No	Test Parameter	Measurement Unit	Results STP INLET	Results STP OUTLET	Standard Limits for STP OUTLET
1	pH	-	7.21	7.68	5.0-9.0
2	Total suspended Solids at 105°C	mg/l	107	26	<600
3	Total dissolved solids at 180°C	mg/l	1136	1084	--
4	Chemical Oxygen Demand	mg/l	520	40	--
5	Biochemical Oxygen Demand	mg/l	184	15.0	<350
6	Oil& Grease	mg/l	<1.0	<1.0	<20

Method of Testing: As per APHA 23rd edition and IS 3025 (part 44)

Name and Designation of Authorized Signatory

Ammeouk-2

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RAJAHMUNDRY
EAST GODAVARI DISTRICT
ANDHRA PRADESH
INDIA. 533105

Report Number : VLL/VLS/21/00057/008
Issued Date : 2021.04.07
P.O. Number : 13737252
P.O. Date : 17.11.2019

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SAMPLE PARTICULARS : FLUE GAS STACK

Sample Registration Date	: 2021.03.26	Sample Collection Date	: 2021.03.23
Analysis Starting Date	: 2021.03.26	Analysis Completion Date	: 2021.04.06
Test Required	: PM, SO ₂ , NO _x , HYDEOGEN SULPHIDE		
Samples Collected at	: COAL FIRED BOILER-CF6		
Sample Collected by Vimta Labs Ltd.			

TEST REPORT

Sr. No	Parameters	UoM	Method of Testing	Results for COAL FIRED BOILER-CF6
1	Height of stack	m	---	85
2	Diameter of stack	m	---	2.5
3	Area Of Cross Section	M ²	---	5.2
4	Flue gas temperature	⁰ C	---	125
5	DGM Temperature	⁰ C	---	38
6	Velocity of Flue Gas	m/sec	USEPA method-3	7.81
7	Gas Flow Rate	Nm ³ /Sec	USEPA method-3	28.5
8	Gas Flow Rate	Nm ³ /hr	USEPA method-3	102918

Sr. No	Parameters	UoM	Method of Testing	Results for Coal Fired Boiler-CF6	Norms
1	Particulate Matter	mg/Nm ³	USEPA method-5	27.7	<50
2	Sulphur Dioxide as SO ₂	mg/Nm ³	USEPA method -6C	81.2	<600
3	Oxides of Nitrogen as NO ₂	mg/Nm ³	USEPA method -7E	264	<300
4	Mercury	mg/Nm ³	USEPA method-29	BDL	<0.03

Instrument used:

Model & Sl.No.: VSS1,282 DTL 13

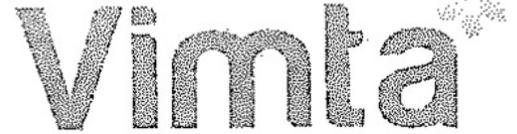
Calibration date: 18/05/2020 & Calibration Due Date: 17.04.2021

Name and Designation of Authorized Signatory


SIVAKUMAR MADIREDDY
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SAMPLE PARTICULARS : FLUE GAS STACK

Sample Registration Date	: 2021.03.26	Sample Collection Date	: 2021.03.23
Analysis Starting Date	: 2021.03.26	Analysis Completion Date	: 2021.04.06
Test Required	: PM, SO ₂ , NO _x , HYDEOGEN SULPHIDE		
Samples Collected at	: RECOVERY BOILER-4		
Sample Collected by	: Vimta Labs Ltd.		

TEST REPORT

Sr. No	Parameters	UoM	Method of Testing	Results for RECOVERY BOILER-4
1	Height of stack	m	---	90
2	Diameter of stack	m	---	3.5
3	Area Of Cross Section	M ²	---	8.4
4	Flue gas temperature	^o C	---	131
5	DGM Temperature	^o C	---	37
6	Velocity of Flue Gas	m/sec	USEPA method-3	8.47
7	Gas Flow Rate	Nm ³ /Sec	USEPA method-3	59.88
8	Gas Flow Rate	Nm ³ /hr	USEPA method-3	215577

Sr. No	Parameters	UoM	Method of Testing	Results for Recovery Boiler-4	Norms
1	Particulate Matter	mg/Nm ³	USEPA method-5	24.3	<50
2	Sulphur Dioxide as SO ₂	mg/Nm ³	USEPA method -6C	88.4	<600
3	Oxides of Nitrogen as NO ₂	mg/Nm ³	USEPA method -7E	269	<300
4	Hydrogen Sulphide	mg/Nm ³	USEPA method-11	3.9	--
5	Mercury	mg/Nm ³	USEPA method-29	BDL	<0.03

Instrument used:

Model & SI.No.: VSS1,282 DTL 13

Calibration date: 18/05/2020 & Calibration Due Date: 17.04.2021

Name and Designation of Authorized Signatory

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Page 1 of 1

SAMPLE : FLUE GAS STACK
PARTICULARS

Sample Registration Date	: 2021.03.26	Sample Collection Date	: 2021.03.23
Analysis Starting Date	: 2021.03.26	Analysis Completion Date	: 2021.04.06
Test Required	: PM, SO ₂ , NO _x , HYDEOGEN SULPHIDE		
Samples Collected at	: ROTARY LIME KILN-1		
Sample Collected by	: Vimta Labs Ltd.		

TEST REPORT

Sr. No	Parameters	UoM	Method of Testing	Results for Rotary Lime Kiln-1
1	Height of stack	m	---	60
2	Diameter of stack	m	---	1.2
3	Area Of Cross Section	M ²	---	1.14
4	Flue gas temperature	^o C	---	116
5	DGM Temperature	^o C	---	37
6	Velocity of Flue Gas	m/sec	USEPA method-3	7.79
7	Gas Flow Rate	Nm ³ /Sec	USEPA method-3	6.71
8	Gas Flow Rate	Nm ³ /hr	USEPA method-3	24185

Sr. No	Parameters	UoM	Method of Testing	Results for Rotary Lime Kiln-1	Norms
1	Particulate Matter	mg/Nm ³	USEPA method-5	24	<50
2	Sulphur Dioxide as SO ₂	mg/Nm ³	USEPA method -6C	87.9	<400
3	Oxides of Nitrogen as NO ₂	mg/Nm ³	USEPA method -7E	286	<500
4	Hydrogen Sulphide	mg/Nm ³	USEPA method-11	3.4	<10

Instrument used:

Model &Sl.No.: VSS1,282 DTL 13

Calibration date: 18/05/2020 & Calibration Due Date: 17.04.2021

Name and Designation of Authorized Signatory



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Page 1 of 1

**SAMPLE : FLUE GAS STACK
PARTICULARS**

Sample Registration Date	: 2021.03.26	Sample Collection Date	: 2021.03.23
Analysis Starting Date	: 2021.03.26	Analysis Completion Date	: 2021.04.06
Test Required	: PM, SO ₂ , NO _x , HYDEOGEN SULPHIDE		
Samples Collected at	: ROTARY LIME KILN-2		
Sample Collected by	: Vimta Labs Ltd.		

TEST REPORT

Sr. No	Parameters	UoM	Method of Testing	Results for Rotary Lime Kiln-2
1	Height of stack	m	---	60
2	Diameter of stack	m	---	1.2
3	Area Of Cross Section	M ²	---	1.16
4	Flue gas temperature	°C	---	123
5	DGM Temperature	°C	---	37
6	Velocity of Flue Gas	m/sec	USEPA method-3	9.3
7	Gas Flow Rate	Nm ³ /Sec	USEPA method-3	7.9
8	Gas Flow Rate	Nm ³ /hr	USEPA method-3	28450

Sr. No	Parameters	UoM	Method of Testing	Results for Rotary Lime Kiln-1	Norms
1	Particulate Matter	mg/Nm ³	USEPA method-5	33	<50
2	Sulphur Dioxide as SO ₂	mg/Nm ³	USEPA method -6C	69.9	<400
3	Oxides of Nitrogen as NO ₂	mg/Nm ³	USEPA method -7E	294	<500
4	Hydrogen Sulphide	mg/Nm ³	USEPA method-11	4.2	<10

Instrument used:

Model & Sl.No.: VSS1,282 DTL 13.

Calibration date: 18/05/2020 & Calibration Due Date: 17.04.2021

Name and Designation of Authorized Signatory


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India

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Issue Date : 2021-04-07
PO.No : 13737252
and Date : 17-11-2019

Page 1 of 2

Sample Name:	AMBIENT AIR QUALITY MONITORING		
Batch Number:	NA	A.R.Number:	NA
Sampling Date:	2021-03-23 to 25	Exp.Date:	NA
Sample Received Date:	2021-03-26	Sample Registration Date:	2021-03-26
Analysis Starting Date:	2021-03-26	Analysis completion Date:	2021-04-06
Test Required:	Sulphur Dioxide (SO ₂), Nitrogen Dioxide (NO _x), Particulate Matter (PM ₁₀), Particulate Matter (PM _{2.5}), Ammonia (NH ₃), Benzene (C ₆ H ₆), Benzo (a) Pyrene in particulate phase, Heavy metals in particulate phase for Arsenic, Nickel, Lead, Ozone and Carbon monoxide.		
Sample Details:	AAQ-1: South West corner – (ETP Lagoon) AAQ-2: North East Corner- STP- Mallaypet AAQ-3: South East corner- (Godawari house) AAQ-4: North West corner-(Near Wood yard)		
Sampling Details :	Sample Collected by Vimta Labs Ltd.		

TEST RESULTS

S.No	Parameters	Test Method	Units	Limits as per NAAQ	AAQ1	AAQ2
Date and Duration of Sampling					23-03-2021 to 24-03-2021 10.20 hrs. – 10.20hrs.	23-03-2021 to 24-03-2021 10.50 hrs. – 10.50 hrs.
1	Particulate Matter (PM _{2.5})	Gravimetric Method	µg/m ³	60	25.8	24.9
2	Particulate Matter (PM ₁₀)	Gravimetric Method	µg/m ³	100	46.8	44.9
3	Sulphur Dioxide (SO ₂)	Improved West and Gaeke Method-	µg/m ³	80	25.8	27.4
4	Nitrogen Dioxide (NO _x)	Modified Jacob & Hochheiser Method	µg/m ³	80	34.2	33.2
5	Ammonia (NH ₃)	Indophenol Blue Method	µg/m ³	400	46.4	44.2
6	Benzene (C ₆ H ₆)	Solvent Extraction followed by GC analysis	µg/m ³	05	<0.01	<0.01
7	Benzo(a) Pyrene in particulate phase	Solvent Extraction followed by GC analysis	µg/m ³	01	<0.01	<0.01
8	Arsenic as As	AAS/ICP Method	µg/m ³	06	<1.0	<1.0
9	Nickel as Ni	AAS/ICP Method	µg/m ³	20	0.48	0.54
10	Lead as Pb	AAS/ICP Method	µg/m ³	1.0	0.26	0.24
11	Ozone as O ₃	UV photometric method	µg/m ³	100	5.8	4.9
12	Carbon Monoxide as CO	NDIR spectroscopy method	µg/m ³	2000	246	238

- PM_{2.5}, PM₁₀, SO₂, NO₂, NH₃, C₆H₆, BaP & Heavy Metals (As, Ni, Pb) is monitored on 24 hrs. Basis
- Below Detectable Limit for As, Ni, Pb 1.0 ng/m³, Below Detectable Limit for NH₃ 10 µg/m³
- Below Detectable Limit for Benzene 0.01 µg/m³
- Below Detectable Limit for BaP 0.01 ng/m³
- Ozone and CO is monitored on 8 hours basis
- Below Detectable Limit for O₃ 2.0 µg/m³
- Instrument Model & Sl.No.: Respirable Dust Sampler Envirotech APM 460BL (562 DTC 2006 and 992 DTJ 2007)
- Calibration date: 14/11/2020 & Calibration due date: 13/11/2021
- Instrument Model & Sl.No.: Fine Dust Sampler Envirotech APM 550
- (1610 DTH 2015 and 1608 DTH 2015)

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PO No : 13737252

and Date : 17-11-2019.

Page 2 of 2

Sample Name:	AMBIENT AIR QUALITY MONITORING		
Batch Number:	NA	A.R. Number:	NA
Sampling Date:	2021-03-23 to 25	Exp.Date:	NA
Sample Received Date:	2021-03-26	Sample Registration Date:	2021-03-26
Analysis Starting Date:	2021-03-26	Analysis completion Date:	2021-04-06
Test Required:	Sulphur Dioxide (SO ₂), Nitrogen Dioxide (NO _x), Particulate Matter (PM10), Particulate Matter (PM2.5), Ammonia (NH ₃), Benzene (C ₆ H ₆), Benzo (a) Pyrene in particulate phase, Heavy metals in particulate phase for Arsenic, Nickel, Lead, Ozone and Carbon monoxide.		

TEST RESULTS

Sample Details:	AAQ-1: South West corner -(ETP Lagoon) AAQ-2: North East Corner- STP- Mailaypet AAQ-3: South East corner- (Godavari house) AAQ-4: North West corner-(Near Wood yard)
Sampling Details :	Sample Collected by Vimta Labs Ltd.

S.No	Parameters	Test Method	Units	Limits as per NAAQ	AAQ3 24-03-2021 to 25-03-2021 11:0 hrs. - 11:00 hrs.	AAQ4 24-03-2021 to 25-03-2021 11:30 hrs. - 11:30 hrs.
Date and Duration of Sampling						
1	Particulate Matter (PM2.5)	Gravimetric Method	µg/m ³	60	27.4	25.2
2	Particulate Matter (PM10)	Gravimetric Method	µg/m ³	100	46.2	44.2
3	Sulphur Dioxide (SO ₂)	Improved West and Gaeke Method-	µg/m ³	80	23.8	24.8
4	Nitrogen Dioxide (NO _x)	Modified Jacob & Hochheiser Method	µg/m ³	80	38.4	36.8
5	Ammonia (NH ₃)	Indophenol Blue Method	µg/m ³	400	26.8	25.9
6	Benzene (C ₆ H ₆)	Solvent Extraction followed by GC analysis	µg/m ³	05	<0.01	<0.01
7	Benzo(a) Pyrene in particulate phase	Solvent Extraction followed by GC analysis	µg/m ³	01	<0.01	<0.01
8	Arsenic as As	AAS/ICP Method	µg/m ³	06	<1.0	<1.0
9	Nickel as Ni	AAS/ICP Method	µg/m ³	20	0.19	0.23
10	Lead as Pb	AAS/ICP Method	µg/m ³	1.0	0.21	0.19
11	Ozone as O ₃	UV photometric method	µg/m ³	100	5.4	4.6
12	Carbon Monoxide as CO	NDIR spectroscopy method	µg/m ³	2000	229	236

- PM2.5, PM10, SO₂, NO₂, NH₃, C₆H₆, BaP & Heavy Metals (As, Ni, Pb) is monitored on 24 hrs. Basis
- Below Detectable Limit for As, Ni, Pb 1.0 ng/m³, Below Detectable Limit for NH₃ 10 µg/m³
- Below Detectable Limit for Benzene 0.01 µg/m³
- Below Detectable Limit for BaP 0.01 ng/m³
- Ozone and CO is monitored on 8 hours basis
- Below Detectable Limit for O₃ 2.0 µg/m³
- Instrument Model & SI.No.: Respirable Dust Sampler Envirotech APM 178 (562 DTC 2006 and 992 DTJ 2007)
- Calibration date: 14/11/2020 & Calibration due date: 13/11/2021
- Instrument Model & SI.No.: Fine Dust Sampler Envirotech APM 550.

(Signature)

Annexure-4

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and Date 17-11-2019

Page 1 of 1

Sample Particulars: AMBIENT NOISE

Sample Registration 2021-03-26 Sample collection Date: 2021-03-23 to 25

Tests required: Ambient Noise Level in dB (A)

SAMPLE COLLECTED BY VIMTA LABS LTD

LAB REF.: EC;

TEST RESULTS

Sl. NO	LOCATION	UOM	DAY 09:00hrs to 21:00hrs	NIGHT 22:00hrs to 5:00hrs
1	Lagoon (South West) 23-03-2021 to 24-03-2021	dB (A)	62.4	53.8
2	Coal Yard(North-East)-23-03-2021 to 24-03-2021	dB (A)	64.3	56.4
3	North Gate (North West) -24-03-2021 to 25-03-2021	dB (A)	65.8	57.4
4	Reception (South-East) -24-03-2021 to 25-03-2021	dB (A)	64.6	56.9
Limits as per CPCB		dB (A)	75.0	70.0

Instrument Model & Sl. No: LUTRON, SL-4010 & C.90894.Calibration due Date: 18/10/2021.

Name and Designation of Authorized Signatory


Siva Kumar Madireddy
Group Leader-Environment

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Report Number : VLL/VLS/20/12818/001

Issue Date : 2021-03-08

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And Date : 17-11-2019

Page 1 of 1

Sample Name:	SW – 1: Surface Water (Godavari River Water)		
Batch Number:	NA	A.R.Number:	NA
Sampling. Date:	2021-02-25 to 27	Exp.Date:	NA
Sample Received Date:	2021-03-01	Sample Registration Date:	2021-03-01
Analysis Starting Date:	2021-03-01	Analysis completion Date:	2021-03-08
Received Quantity:	2Ltr x 1Nos		
Test Required:	pH, DO, BOD, Total coli form organism, COD, TDS, Chlorides as Cl, SAR, Boran as B, Sulphate as SO ₄ , Nitrates as NO ₃ , Free ammonia as NH ₃ , Electrical Conductivity, Arsenic as As, Iron as Fe, Fluorides as F, Lead as Pb.		
Sample Details:	SW-1- Up Stream 500 Meters away from Thurupulanka Sand Sols.		
Sampling Details :	Sample Collected by Vimta Labs Ltd.		

TEST RESULTS

Sr. No	Test Parameter	Measurement Unit	Test Result
1	pH value	-	7.68
2	Dissolved Oxygen	mg/l	5.6
3	Biochemical Oxygen demand	mg/l	<3
4	Total Coli form organism	MPN/100ml	580
5	Chemical Oxygen Demand	mg/l	<5
6	Total dissolved solids at 180°C	mg/l	192
7	Chlorides as Cl	mg/l	48.3
8	Sodium absorption ration (SAR)	--	0.46
9	Boron as B	mg/l	0.06
10	Sulphate as SO ₄	mg/l	15.3
11	Nitrates as NO ₃	mg/l	6.7
12	Free ammonia as NH ₃	mg/l	<0.1
13	Electrical Conductivity	µs/cm	324
14	Arsenic as As	mg/l	<0.01
15	Iron as Fe	mg/l	0.06
16	Fluorides as F	mg/l	0.52
17	Lead as Pb	mg/l	<0.01

Remarks:

Method of Testing: As per APHA 23rd edition and IS 3025 (part 44)
Instrument Used: ICP-OES (Perkin-Elmer)&ICP-MS (agilent)
Preservatives Used: Conc HNO₃, Conc H₂SO₄ & Ice packs



Sivakumar Madireddy

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Report Number : VLL/VLS/20/12818/002
Issue Date : 2021-03-08
Your Ref : 13737252
And Date : 17-11-2019

Page 1 of 1

Sample Name:	SW - 2: Surface Water (Godavari River Water)		
Batch Number:	NA	A.R.Number:	NA
Sampling Date:	2021-02-25 to 27	Exp.Date:	NA
Sample Received Date:	2021-03-01	Sample Registration Date:	2021-03-01
Analysis Starting Date:	2021-03-01	Analysis completion Date:	2021-03-08
Received Quantity:	2Ltr x 1Nos		
Test Required:	pH, DO, BOD, Total coli form organism, COD, TDS, Chlorides as Cl, SAR, Boron as B, Sulphate as SO ₄ , Nitrates as NO ₃ , Free ammonia as NH ₃ , Electrical Conductivity, Arsenic as As, Iron as Fe, Fluorides as F, Lead as Pb.		
Sample Details:	SW-2, Down Stream 500 Meters away from Thurupulanka Sand Soils.		
Sampling Details :	Sample Collected by Vimta Labs Ltd.		

TEST RESULTS

Sr. No	Test Parameter	Measurement Unit	Test Result
1	pH value	-	7.54
2	Dissolved Oxygen	mg/l	5.8
3	Biochemical Oxygen demand	mg/l	<3
4	Total Coli forms	MPN/100ml	632
5	Chemical Oxygen Demand	mg/l	<5
6	Total dissolved solids at 180°C	mg/l	207
7	Chlorides as Cl	mg/l	40.8
8	Sodium absorption ration (SAR)	--	0.43
9	Boron as B	mg/l	0.06
10	Sulphate as SO ₄	mg/l	16.2
11	Nitrates as NO ₃	mg/l	8.2
12	Free ammonia as NH ₃	mg/l	<0.1
13	Electrical Conductivity	µs/cm	296
14	Arsenic as As	mg/l	<0.01
15	Iron as Fe	mg/l	0.04
16	Fluorides as F	mg/l	0.58
17	Lead as Pb	mg/l	<0.01

Remarks:

Method of Testing: As per APHA 23rd edition and IS 3025 (part 44)
Instrument Used: ICP-OES (Perkin-Elmer)&ICP-MS (agilent)
Preservatives Used: Conc HNO₃, Conc H₂SO₄ & Ice packs

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Issue Date : 2021-03-08

Your Ref : 13737252

And Date : 17-11-2019

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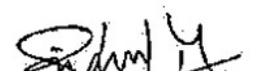
Sample Name:	SW - 3: Surface Water (Godavari River Water)		
Batch Number:	NA	A.R.Number:	NA
Sampling Date:	2021-02-25 to 27	Exp.Date:	NA
Sample Received Date:	2021-03-01	Sample Registration Date:	2021-03-01
Analysis Starting Date:	2021-03-01	Analysis completion Date:	2021-03-08
Received Quantity:	2Ltr x 1Nos		
Test Required:	pH, DO, BOD, Total coli form organism, COD, TDS, Chlorides as Cl, SAR, Boron as B, Sulphate as SO ₄ , Nitrates as NO ₃ , Free ammonia as NH ₃ , Electrical Conductivity, Arsenic as As, Iron as Fe, Fluorides as F, Lead as Pb.		
Sample Details:	SW-3-(Down Stream To Thrupulanka Sand soils at Kotilingala Ghat)		
Sampling Details :	Sample Collected by Vimta Labs Ltd.		

TEST RESULTS

Sr. No	Test Parameter	Measurement Unit	Test Result
1	pH value	-	7.39
2	Dissolved Oxygen	mg/l	5.5
3	Biochemical Oxygen demand	mg/l	<3
4	Total Coli form Organism	MPN/100ml	656
5	Chemical Oxygen Demand	mg/l	<5
6	Total dissolved solids at 180°C	mg/l	199
7	Chlorides as Cl	mg/l	43.5
8	Sodium absorption ration (SAR)	--	0.44
9	Boron as B	mg/l	0.05
10	Sulphate as SO ₄	mg/l	16.2
11	Nitrates as NO ₃	mg/l	6.8
12	Free ammonia as NH ₃	mg/l	<0.1
13	Electrical Conductivity	µs/cm	315
14	Arsenic as As	mg/l	<0.01
15	Iron as Fe	mg/l	0.08
16	Fluorides as F	mg/l	0.49
17	Lead as Pb	mg/l	<0.01

Remarks:

Method of Testing: As per APHA 23rd edition and IS 3025 (part 44)
Instrument Used: ICP-OES (Perkin-Elmer)&ICP-MS (agilent)
Preservatives Used: Conc HNO₃, Conc H₂SO₄ & Ice packs.



Vimta Labs Limited

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Vimta⁸²

Driven by Quality. Inspired by Science.

ISSUED TO:

ANDHRA PAPER LIMITED
Rajahmundry,
East Godavari
Andhra Pradesh.
India
533105

Report Number : VLL/VLS/20/12818/004

Issue Date : 2021-03-08

Your Ref : 13737252

And Date : 17-11-2019

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Sample Name:	SW – 4: Surface Water (Godavari River Water)		
Batch Number:	NA	A.R.Number:	NA
Sampling Date:	2021-02-25 to 27	Exp.Date:	NA
Sample Received Date:	2021-03-01	Sample Registration Date:	2021-03-01
Analysis Starting Date:	2021-03-01	Analysis completion Date:	2021-03-08
Received Quantity:	2Ltr x 1Nos		
Test Required:	pH, DO, BOD, Total coli form organism, COD, TDS, Chlorides as Cl, SAR, Boron as B, Sulphate as SO ₄ , Nitrates as NO ₃ , Free ammonia as NH ₃ , Electrical Conductivity, Arsenic as As, Iron as Fe, Fluorides as F, Lead as Pb.		
Sample Details:	SW-4 (Phuskar ghat – 100 meters away from Phuskar ghat Near.)		
Sampling Details :	Sample Collected by Vimta Labs Ltd.		

TEST RESULTS

Sr. No	Test Parameter	Measurement Unit	Test Result
1	pH value	-	7.54
2	Dissolved Oxygen	mg/l	5.8
3	Biochemical Oxygen demand	mg/l	<3
4	Total Coli form organism	MPN/100ml	485
5	Chemical Oxygen Demand	mg/l	<5
6	Total dissolved solids at 180°C	mg/l	202
7	Chlorides as Cl	mg/l	42.1
8	Sodium absorption ration (SAR)	-	0.47
9	Boron as B	mg/l	0.21
10	Sulphate as SO ₄	mg/l	14.9
11	Nitrates as NO ₃	mg/l	8.7
12	Free ammonia as NH ₃	mg/l	<0.1
13	Electrical Conductivity	µs/cm	294
14	Arsenic as As	mg/l	<0.01
15	Iron as Fe	mg/l	0.04
16	Fluorides as F	mg/l	0.49
17	Lead as Pb	mg/l	<0.01

Remarks:

Method of Testing: As per APHA 23rd edition and IS 3025 (part 44)

Instrument Used: ICP-OES (Perkin-Elmer)&ICP-MS (agilent)

Preservatives Used: Conc HNO₃, Conc H₂SO₄ & Ice packs.

Andhra Paper Limited - CSR Initiatives Update 2013-14 to 2020-21

3 -14	Name of the Project	Cost Incurred / Proposed In Rs.	Status Completed / Under Progress/ Initiated	Advantages of the Project
	Tailoring Centre (IP APPM)	71490	Ongoing project	Skill development for Underprivileged Women
	Supply of Drinking Water to Katheru (IP APPM)	501000	Ongoing project	Drinking Water Supply
	RO Plant Maintenance at Venkatanagaram village (IP APPM)	308000	Ongoing project	Salary to RO Plant Operators aintainence.
	Employee Engagement - Volunteering Activities (IP APPM)	27850	Completed	Material cost for volunteering activities.
	Project 100 - In schools Material Support (IP APPM)	112297	Ongoing project	Material supply like benches, notebooks etc in schools
	Health Support - Donation to Cancer Society	56689		
	Green Wave (IP APPM)	1157	Ongoing project	Plantation in school
	Community Screening Program (IP APPM)	50120	Completed	Sensitisation on education of children & CSR activities
	Awareness & Documentation(IP APPM)	82886	Completed	Banners, Photography, Flex etc
	Under IP India Foundation activities done : sponsored painting competition for school children, donated medicines to Thalassemia & Sickle Cell Society, donated money to Blind & Humanity welfare centre and Devnar Foundation, donated money to Zilla Parishad High School , D.Yessavaram for construction of rain water harvesting pit	374413	Completed	First year of activities under IP India Foundation
		1585902	In Rs. Lacs	15.9
14 -15	Name of the Project	Cost Incurred / Proposed In Rs	Status Completed / Under Progress/ Initiated	Advantages of the Project
	IP Scholarship (IP APPM)	14555	Ongoing project	Implementation Expenses of the scholarship Project

	Project 100 (IP APPM)	35752	Ongoing project	Infrastructure support to schools - benches, white-wash	84
	Supply of Drinking Water to Katheru (IP APPM)	498309	Ongoing project	Drinking Water Supply	
	RO Plant Maintenance at Venkatanagaram village (IP APPM)	114500	Ongoing project	Salary to RO Plant Operators	
	Green wave (IP APPM)	20360	Completed	Planting trees by school children	
	Construction of Drains at Venkatanagaram village (IP APPM)	3043376	Completed	Drains for better sanitation	
	Tailoring Centre (IP APPM)	56195	Ongoing project		
	Hud Hud Trees Plantation (IP APPM)	121403	Completed	Hud Hud affected areas green cover restoration	
	Ekko Talz (IP APPM)	10240	Completed	Masks for Toy makers	
	Donation of Rs16,00,000/from IP APPM to IPIndia Foundation which was spent as below				
	IP Scholarships (IPIF)	182000	Ongoing project	Yr 1 scholarship for needy children to continue studies after Class X	
	Project Saathi (IPIF/ Employees Contribution)	231300	Ongoing project	Fee & support to underprivileged children in APPM School	
	Project 100 (IPIF)	50000	Ongoing project	Infrastructure support to schools - benches	
	Check dam at Thantikonda(IPIF)	446322	Completed	Support to farmers	
	Green wave (IPIF)	10500	Ongoing project	Plantation of saplings in schools	
	Samanyai NGO (IPIF)	97750	Completed	Mobility training for blind children	
	Science Fair at APPM School(IPIF)	65272	Completed	APPM Model High school children exposure	
	Ekko Talz (IPIF)	18988	Completed	Promotion at ASSOCHAM	
	Traffic Police (IPIF)	235200	Completed	Equipment support to traffic police at Rjy	
	Girijan Vikas Kendra	25000	Completed	Support to the school for underprivileged children	
	Suwarda Charitable Association	25000	Completed	Support to Suwarda	
	Internship stipend	3000	Completed	stipend	
	Health Support	13750	Completed	To child in Rjy with congenital heart problem	
		5318772	In Rs. Lacs	53.2	
5-16	Name of the Project	Cost Incurred / Proposed In Rs	Status Completed / Under Progress/ Initiated	Advantages of the Project	
	Project New Horizons	240000	Ongoing	600 Govt school children - spoken English training	
	Project 100	1000000	Ongoing	Compound Wall Fencing for schools, toilets	

	Gender Sensitization Workshops in schools	112000	Initiated	In 5 government schools in Rajahmundry	85
	Tailoring Centre	446000	Ongoing	Centre to be expanded and shifted to new premises	
	Health and Hygeine workshops for rural and tribal women.	175000	Initiated	Worshops at all the CPC locations	
	Bus Shelter at kadium	200000	Completed	Inaugurated by MLA Mr Butchaiah Chowdhury	
	Pushkarams	800000	Completed	Wall painting and beautification of pump house, roads around mill	
	Employee Engagement with local NGOs	200000	Ongoing	Events at Hyderabad and Rajahmundry done, future events planned	
	Drinking Water Related CSR work	2647000	Ongoing	RO Plant operator salary, Water supply through tankers at katheru, RO Plants at MR Palem completed, further RO Plants to be done	
	Sanitation for villages	60000	Initiated	in the villages of Kadium and MR palem	
		5880000	In Rs. Lacs	58.8	
7	Name of the Project	Cost Incurred / Proposed In Rs	Status Completed / Under Progress/ Initiated	Advantages of the Project	
	New Horizons	240000	Commenced in 2015-16 academic year in 5 Municipal High Schools in Rajahmundry reaching 600+ students. Ongoing - Programme has now completed year 2	Spoken English skills to government school leaving children	
	Teachers Training Workshop	100000	65 government primary school teachers of Kadium and Rajahmundry rural mandals attended the 3 day workshop. Ongoing - Programme done with different teachers each year. Completed year 2	Shift from teacher driven content based teaching to student driven performance based practise.	
	IP Scholarship	435000	Yr 1 of the 2 year merit based scholarships to 58 government school students. Commenced in 2014 academic year, now in third year	To enable government school students to continue education after Class X	

Project Saathi	301000	Fee support to 50 students of APPM Model High school. Commenced in 2014 academic year, now in third year	To ensure they do not drop out because of socio-economic conditions	86
Compound Wall	1500000	Girijana Vikas Kendram - Tribal residential school in Vedurunagaram, Addateegala. Completed building the compound wall. Part of Project 100 which plans to reach 100 underserved schools. Supporting the school since 1975. Improved and focussed support from 2014.	Compound wall so that the students of the school have security - especially the 70+ girl students	
2 Girls Toilets	60000	MPP school, Veeravaram. Completed the toilets. Part of Infrastructure support Project 100 which plans to reach 100 underserved schools	Separate Toilet facility for girls - as there was only one toilet	
Pathway in APPM Model High School	325000	Completed. Part of Project 100.	To ensure safety of students as the area was rough and uneven.	
Furniture, water purifier, computer and learning material	240000	Sanghamitra Rehab Center at Rajahmundry donated furniture and other requirements under Project 100	To provide facilities to differently abled children	
Material Support to students in underserved schools	100000	Socks, shoes, note-books, bags given to students in Girijana Vikas Kendram school, MPP schools in Mulagapudi, Theeda, Ammulapalem and APPM school	Encourage students to attend school by giving material support	
Flood Relief Work - Food and water distribution	60000	In Hyderabad and Secunderabad	1000 food and water packets distributed by IP volunteers	
IP Fab Store established in 2016		Collected used clothes in good condition and distributed in Old Age homes in Hyderabad and Rajahmundry	Reached out to the elderly and also organised special lunch and interaction	

	Painting by Volunteers	414000	Volunteers from IP painted the 2 MMP schools at Kadiam and Veeravaram villages. Completed - the activity brings together Project 100 and Volunteering by employees	To create a sense of pride to the students of the school and motivate them to come to school everyday	87
	Balalakaar Art Camp	300000	Supported the art camp attended by 2000 students from underserved schools. The activity brings together volunteers and academic support to students	To instill a sense of pride and motivate students to come to school regularly	
	Tailoring Center for Women	160000	A tailoring center was established in Mallayapeta in Rajahmundry in 2014 and is still continuing. A new second center was added in Kadiam village in Jan 2017.	Skill training to 120+ women every year so that they can supplement the family income.	
	Fitness Center for Youth in Kadiam.	450000	Completed setting up of fitness center for youth in kadium village	The village youth can get trained for selection in police and army jobs	
	Mega Job Mela	500000	Food and Beverage support for the Mela. Completed	Attended by 15000 candidates and 3250 placements the F&B support was given to job seekers who attended the Mela	
	3 Safe Drinking Water plants	405000	Set up one each in Mulagapudi Theeda and Ammulapalem. Completed in April 2016 and running under our monitoring to make the plants self sustaining	Accessible to 2000+ households in 5 villages and several hamlets	
NT	Safe Drinking Water Plant, Venkatanagaram village	220000	Set up in 2013, monitored and run by employing operators and with AMC. Continuing	550 HHs receive water	
	2 Safe Drinking Water plants in Municipal High Schools	100000	UV plants set up in 2 schools in Lalacheruvu and Quarrypets. Complted and will be monitored to supply to nearby community also	1800 students and 100+ teachers and staff get Safe Drinking water	

	Drinking Water Supply through tankers to Katheru	690000	Commenced in 2014 this activity has been stepped up from 500 HHs receiving water supply through tankers to 850HHs in 2016. A further increase is planned to reach 1000 HHs in 2017	Drinking Water supply to Katheru village	88
		6600000	In Rs. Lacs		66
7-18	Name of the Project	Cost Incurred / Proposed In Rs	Status Completed / Under Progress/ Initiated	Advantages of the Project	
	Safe Drinking Water	890000	Installation of Safe Drinking Water for providing clean water to Communities in Villages Kadium, Bhopalapatnam, Sampath Nagar and Dowleswaram in Andhra Pradesh	Eradication of Hunger and Poverty and making available Safe Drinking Water	
		1170000	Continue to provide water through tankers to the Communities in Katheru Village		
		1470000	Project new horizons (spoken English classes 2 academic years for classes IX and X to the students of five Government Schools in Rajahmundry town; IP Scholarships merit based scholarships to 120 students who passed class X from Government Schools.		

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Education (Instruction, Training, Infrastructure.)	131000	Teachers training for 100 primary school teachers of Rajahmundry rural and Kadiam Mandal	Promoting Education	
	1885000	School Infrastructure: Providing furniture to Anand Nagar Government School, Construction of Girls Toilets in Dowleswaram and Atreyapuram Government Schools; providing Steam based kitchen in Girijana Vikas Kendram (Tribal Residential School), Construction of Compound wall in Government School at Muramanda Village		
Empowering women and supporting senior citizens	130000	Tailoring Centers for women in Malayya Peta, Rajahmundry in Kadiam Village	Empowering women and supporting senior citizens	
	346000	Construction of two rooms and two toilets in Swarnandhra Old Age Home		
	85000	Other volunteer activities		
	6104000	In Rs. Lacs	61.04	
8 -19	Name of the Project	Cost Incurred / Proposed In Rs	Status Completed / Under Progress/ Initiated	Advantages of the Project
Illness	Community Safe Drinking Water (SDW) Plants – Rajahmundry & Kadiam	100000	6 SDW plants installed & inaugurated giving access to 3000+ Households(HH)	750 HHs – approx. 3750 persons have subscribed for the water from these plants.

Drinking Water Supply through tankers – Katheru area Rajahmundry	900000	Ongoing – continuing for past 5 years	1050 HHs – approx. 5500 persons	
Venkatanagaram SDW Plant – Operators Salary & AMC Rajahmundry	250000	Ongoing – continuing for past 5 years	550HHs – approx. 2750 persons	
Infrastructure support to Community Health Center, Kadium village	500000	Completed	Average 250 out patients per day from 13 villages of the mandal access this center	
X Ray machine for 50 bedded ESI Hospital/ Rajahmundry town	1000000	Completed	500 + X Rays / week current need.	
Project New Horizons -Spoken English Program/ Rajahmundry Town	850000	Ongoing. Completed batch 2017-19 of approx. 550 students	1700 + students, 40 hours/ year 2 year project	
IP Scholarship/ 74 select government schools in 6 districts of AP	900000	Completed for Year 2018-19	59 students Yr2 & 58 students Yr1	
Teachers Training – Rajahmundry Rural	150000			
School Infrastructure – Rajahmundry & Kadium	1365000	Completed - 12 school water plants, 6 girls toilets, dining shed, furniture to tribal school	12 SDWs – 5500 ;6 row toilets –550; Dining Shed – 480 Furniture - 220	
Tailoring Center for Women Rajahmundry & Kadium	300000	No of batches completed : 6	Total no of women skilled ; 200 approx	
Donation to CMDRF – Kerala Floods	1000000	Completed		
Support to CRPF Martyrs of Pulwama	1000000	Completed		
Bus Shelter / Kadium village	400000	Completed	Around 200 district buses ply each day on this route. – 500 passengers each day	
Employee Engagement – Volunteering activities / Hyderabad, Rajahmundry & Kadium	150000	Completed.	Around 165 volunteers from Hyderabad, Kadium & Rajahmundry attended various activities. 1600+ by around 225 students from Classes VIII & IX over 6 monthly interactions	
	8865000	In Rs. Lacs	88.65	
0	Name of the Project	Cost Incurred / Proposed In Rs	Status Completed / Under Progress/ Initiated	Advantages of the Project
	6 nos of Community Safe Drinking Water (SDW) Plants & 14 nos of School SDW plants – Rajahmundry & Kadium	22,00,000	Completed	Impacting approx 20,000 persons reaching water to them every day
	Maintenance of 44 Sade Drinking Water Facilities set up from 2015-2019	10,00,000	Ongoing, commenced in 2019	Sustainable and optimal use of all SDW plants set up until now impacting approx 25,000 persons

	Drinking Water Supply through tankers – Katheru area Rajahmundry	10,00,000	Ongoing – continuing for past 6 years	Impacting 1050 HHs – approx. 5500 persons	91
	Venkatanagaram SDW Plant – Operators Salary & AMC Rajahmundry	3,00,000	Ongoing – continuing for past 6 years	Imapcting 550HHs – approx. 2750 persons	
	Infrastructure support to Rajahmundry Government General Hospital & Dowleswaram PHC	68,00,000	Completed	TB ward renovation, Trauma Ward renovation, 10 bedded maternity ward construction in Dowieswaram	
	Drinking Water Pipeleine to Katheru area	1,18,00,000	Commenced	The 4.5 Kms long drinking water pipeline from the Rjm Mill to cater to around 2000 families through 6 collection points has commenced	
on	Project New Horizons -Spoken English Program/ Rajahmundry Town	15,00,000	Ongoing - since 2015	3000+ students, 80 hours over 2 years of Spoken English through interactive, joyful learning methodology	
	IP Scholarship/ 74 select government schools in 6 districts of AP	900000	Onging since 2014	60 students per year for 2 years for scholarship amount of Rs7,500/PA	
	School Adoption - Project PILLARS	11,00,000	Ongoing - Commenced in 2019	PILLARS - Project for Improvement of Learning Levels through Academic and Cocurricular activities in Rural Schools	
	Career Counselling	7,50,000	Ongoing - Commenced in 2019	Enable 1500 students of Class X in Rjm Municipal High Schools and APPM Model High School to understand the required skill sets in 40 career streams	
	School Infrastructure – Rajahmundry & Kadiam	15,00,000	Completed	In Kadiam and Rjm Rural - compound wall, dining shed, school building painting and girls toilets	
	Tailoring Center for Women Rajahmundry & Kadiam	300000	Ongoing since 2015	Both centers with uniform curriculum of 6 months course - 2 batches each center per year of 30 students	
	Infrastructure support to 11 social welfare hostels in Rajahmundry town & rural areas	37,00,000	Completed	Supply of material ranging from mats to kitchen utilities to CC TV cameras to 11 social welfare hostels	
nity nent	Promtoion of Road Safety in community	3,50,000	Completed	In association with Traffic Police Rjm and 14 other institutions (schools and colleges) awareness program conducted for approx 1000 students	
	Employee volunteering.	6,00,000	Completed	School Building Painting, World Enviornment Day sapling plantation, Sundance 2019 summer camp participation International Yoga Day celebration with students - 125+ volunteers	
		3,38,00,000	In Rs. Lacs	338	

Name of the Project	Cost Incurred / Proposed In Rs	Status Completed / Under Progress/ Initiated	Advantages of the Project
Katheru Tanker Water Supply	11,00,000	Completed	Tanker Water supply to 1100+ households in Katheru village
Maintenance of 63 Safe Drinking Water Facilities set up from 2015-2020	1,00,000	Ongoing - maintenance carried out on need basis in 20-21 as schools were largely closed maintenance of plants in schools was minimal	Safe Drinking Water made accessible to 34 communities and 29 schools catering to more than 50,000 people on a daily basis.
Katheru Water Pipeline	1,20,00,000	5.5 kms pipeline was laid from Rajahmundry Mill to Katheru village. Inaugurated on March 19,2021	Impacting 3000+ Households/15,000 people through its 6 public water supply tanks. Huge scope of extending the line to reach more households in near future
Venkatanagaram SDW Plant – Operators Salary	1,58,000	Ongoing – continuing for past 7 years	Imapcting 550HHs – approx. 2750 people
2 SDW Plants installation	68,00,000	Completed	2 new SDW plants were installed in Rajahmundry Town as requested by the Municipal Commissioner to reach 400+ households/2000 people
Tailoring Center for Women Rajahmundry & Kadiam	1,40,000	Ongoing since 2015	Both centers with uniform curriculum of 6 months course - 2 batches each center per year of 30 students - completed under covid norms
SP Office Furniture	4,40,000	Completed	Rajahmundry Police requested for furniture for Disha PS, 1 Town PS and due to covid the requested furniture was handed over to SP Office for distribution
COVID Material Support (pulses & sugar	20,00,000	Completed	Pulses and Sugar was added to the Kits supplied by the Rajahmundry MP Mr Margani Bharath and distributed to 25,000 households in the month of May 2020
	2,27,38,000	In Rs. Lacs	227.38
Total for period 2013- 14 to 2020-21			Rs.908 Lacs



ANDHRA PRADESH POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

ANNEXURE A3

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Phone: 040-23887500
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Grams : Kalusya Nivarana
Website :www.appcb.ap.nic.in

Regd. Post With Ack Due

Order No.617/APPCB/UH-II/TF/KKD/2016-

Dt.30.01.2017

DIRECTIONS

Sub: APPCB – TF – HO - M/s. International Paper APPM Limited, Sri Ram Nagar, Rajahmundry, East Godavari District — Non-Compliance of Board directions - Legal Hearing held on 30.12.2016 - **Directions** – Issued - Reg.

- Ref:**
1. Order No.617/APPCB/TF-HO/2015-1924, dt.22.06.2015.
 2. Order No.001-617/APPCB/TF-HO/2015-1962, dt.26.06.2015.
 3. Closure Order No.617/APPCB/TF-HO/2015-2261, dt.10.07.2015.
 4. Order No.617/APPCB/TF-HO/2015-2705, dt.27.07.2015.
 5. Consent Order No.APPCB/VSP/RJY/361/CFO/HO/2015-2933, dt.01.08.2015.
 6. Complaint received from Sri M.P.Raju, R/o.Venkata Nagaram, Rajahmundry against the industry through e-mail on 29.12.2015.
 7. Order No.617/APPCB/UH-II/TF/KKD/2016 dt.21.06.2016.
 8. Board officials inspected the industry on 25.10.2016 under randomized risk based inspections.
 9. External Advisory Committee (Task Force) Meeting held on 30.12.2016.

WHEREAS you are operating the Pulp & Paper industry in the name & style of M/s. the International Paper APPM Ltd., located at Sreeramnagar, Rajahmundry, East Godavari District.

WHEREAS vide reference 1st & 2nd cited, the Board issued certain directions to the industry to comply within certain time stipulation.

WHEREAS vide reference 3rd cited, the Board issued Closure Order to the industry on 10.07.2015 for non-compliance of Board directions and standards.

WHEREAS vide reference 4th cited, the Board issued Revocation of Closure Order on 27.07.2015 with following directions:

1. The industry shall undertake study of alternate discharge option perfectly into sea directly and feasibility by 31.12.2015. The industry shall furnish lease agreement for renewal of Turpulanka and sand shoals the River Godavari till the alternate discharge is taken up.
2. Based on above study report comprehensive action plan shall be submitted within four months of completion of study.
3. The above study report shall incorporate the following issues:
 - Explore feasibility of drains closer to the mill which are already discharging in to the sea.
 - Join the scheme if APIIC / other government body lays out dedicated effluent conveyance to sea
 - Work with other industries / Municipal corporation for a pipe line up to dedicated drain / discharge post drinking water intake point of RMC
 - Work with NEERI in upgrading the Turpulanka sand shoals / lagoons for further polishing
4. Regarding odour problem the foul condensate collection and treatment shall be commissioned by August, 2015.

WHEREAS vide reference 5th cited, the Board issued Consent for Operation & Hazardous Waste Authorization to the industry vide order dt.01.08.2015, which is valid upto 30.06.2018.

WHEREAS vide reference 6th cited, the Board received a complaint through email filed by Sri M.P.Raju, resident of Venkatanagaram, E.G.Dist against the industry regarding dumping of waste along the River bank near Venkatanagaram, Rajahmundry, E.G.Dist. on 29.12.2015.

WHEREAS vide reference 7th cited, the Board reviewed the industry before External Advisory Committee (Task Force) meeting held on 04.06.2016 and issued certain directions to the industry on 21.06.2016 for non-compliance of Board directions and consent conditions.

WHEREAS vide reference 8th cited, The Board officials inspected the industry on 25.10.2016 under randomized risk based inspections and observed the following violations:

The compliance status of the industry with the direction issued in revocation of closure order dt. 27.07.2015.

Directions	Compliance
1. The industry shall under take study of alternative discharge option perfectly into sea directly and feasibility by 31.12.2015. The industry shall furnish lease agreement for renewal of Turpulanka and sad shoals in the river Godavari till the alternative discharge is taken up	The industry has not submitted the lease agreement of Thrpulanka till date. The representative of the unit informed that survey of land was completed and after submission of survey report to the Government rate per acre will be fixed by the Government and will issue lease agreement. He also informed that feasibility study of alternative discharge option directly into sea for which work was entrusted to CII Triveni water institute, new Delhi.
2. Based on above study report comprehensive action plan shall be submit within four months of completion of study	Not submitted
3. The above study report shall incorporate following issues <ul style="list-style-type: none"> • Explore feasibility of drains closer to the mill which area already discharging in to the sea. • Join the scheme if APIIC/other government body lays out dedicated effluents conveyance to sea. • Work with other industries / Municipal corporation for a pipeline upto dedicated drain / discharge post drinking water intake point of RMC. • Work with NEERI in upgrading the Turpulanka sand shoals lagoons for further polishing. 	The industry approached the Regional Office, Kakinada and obtained information with regard to various options for discharge of treated effluents into sea.
4. Regarding odour problems the foul condensate collection and treatment shall be commissioned by August 2015.	The Unit completed the erection of hard piping system & commissioned the same. But, still perceptible foul condensate smell is prevailing at main entrance gate and near ETP during the inspection

WHEREAS vide reference 8th cited, legal hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 30.12.2016. The representatives of the industry attended the legal hearing. The committee noted the non-compliance of CFO order conditions and the directions of the Board. The representative of industry informed that solid waste dumped at Venkatapuram Village, contains mainly lime and civil debris and traces of waste pulp. The solid waste samples were tested at M/s. Vimta Laboratories. As per the reports all the constituents are well within the limits as per HW rules 2008 and also complied with TCPL test as per amended Rules of 2016, it was informed that fugitive dust containment/suppression systems installed for RLK and commissioned at an estimated project cost of Rs.210 Lakhs. It was also informed that they will install web cameras by end of January 2017. They informed that Dust Extraction system provided and is being operated to control fugitive wood dust and containment barriers were provided.

The Committee after detailed discussions, recommended to issue the following directions:

1. ***The industry may be directed to lift the dumped solid waste at venkatapuram (V) for safe disposal and also the stagnated leached effluents for further treatment from this place.***

2. *The industry is not meeting the recommendations of the expert committee in respect of temperature of 35° at the inlet of aeration tank. The industry shall improve the cooling system attached to ETP.*
3. *The industry shall take necessary measures to control fugitive emissions near lime kiln 1 and lime kiln 2 areas.*
4. *The industry shall install web cameras at outlet of ETP and connect to APPCB & CPCB website.*
5. *The industry shall explore the possibility of providing dedicated draining facility to discharge the treated effluent of paper mill directly into sea, instead of storing the treated effluents in the lagoons at Turpulanka sandshoals of Godavari River.*
6. *The industry shall operate the NGG system continuously to reduce smell nuisance mainly during winter season.*
7. *The industry shall comply all directions issued by the Board vide order dt. 21.06.2015.*
8. *The facility shall ensure the continuous compliance of CFO & HW Authorization conditions issued by the Board.*

This order is issued under Sec.33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987.

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33(A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

This Order comes into effect from today i.e., 30.01.2017.

Sd/-
MEMBER SECRETARY

To
M/s. International Paper APPM Limited,
Sri Ram Nagar, Rajahmundry,
East Godavari District – 533105.

Copy to:

1. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Visakhapatnam for information and necessary action.
2. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kakinada for information and necessary action.

// T.C.F.B.O //


JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II



ANDHRA PRADESH POLLUTION CONTROL BOARD

D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamavari street, Kasturibaipet, Vijayawada – 520 010

Phone: 0866-2436217.
e-mail: "appcb.gov@gmail.com
Website :www.appcb.ap.nic.in

Regd. Post With Ack Due

Order No.617/APPCB/UH-II/TF/KKD/2017-

Dt. 19.09.2017

DIRECTIONS

Sub: APPCB – TF – HO - M/s. International Paper APPM Limited, Sri Ram Nagar, Rajahmundry, East Godavari District — Non-Compliance of Board directions and complaints received against the industry - Legal Hearing held on 10.08.2017 - **Directions** – Issued - Reg.

- Ref:**
1. Consent Order No.APPCB/VSP/RJY/361/CFO/HO/2015-2933, dt.01.08.2015.
 2. Order No.617/APPCB/UH-II/TF/KKD/2016, dt.30.01.2017.
 3. Odour nuisance in and around Rajamahendravaram raised by Hon'ble District Judge in the meeting held on 23.03.2017.
 4. Board Officials inspected the industry on 30.03.2017 under Randomized Risk Based Inspections.
 5. Notice No.14-R-1003/PCB/RO-KKD/2017-2671, dt.10.05.2017.
 6. External Advisory Committee (Task Force) Meeting held on 10.08.2017.

WHEREAS you are operating the Pulp & Paper industry in the name & style of M/s. the International Paper APPM Ltd., located at Sreeramnagar, Rajahmundry, East Godavari District.

WHEREAS vide reference 1st cited, the Board issued Consent for Operation & Hazardous Waste Authorization to the industry vide order dt.01.08.2015, which is valid upto 30.06.2018.

WHEREAS vide reference 2nd cited, the Board has issued specific directions to the industry on 30.01.2017 for non-compliance of Board directions and consent conditions.

WHEREAS vide reference 3rd cited, the Hon'ble District Judge in the district level officer meeting held on 23.03.2017, complained regarding smell nuisance in and around Rajamahendravaram Municipal Corporation area due to operation of the industry, indicating that the measures taken for control of smell nuisance are not adequate, thereby residents in Rajahmundry Municipal Corporation area facing smell nuisance.

WHEREAS vide reference 4th cited, the Board officials inspected the industry on 30.03.2017 under randomized risk based inspections and observed the following violations:

1. The industry is not meeting the recommendations of the expert committee in respect of temperature of 35⁰C at the inlet of aeration tank. The industry shall improve the cooling system attached to ETP.
2. The industry has not submitted the lease agreement of Thurupulanka.
3. Fugitive emissions near lime kiln area were observed.
4. The unit completed the erection of hard piping system & commissioned the same. But, still perceptible foul condensate smell is prevailing at Mallayyapeta, main entrance gate and near ETP during the inspection.
5. The industry has provided online continuous stack monitoring systems to the boilers and lime kiln and also provided effluent monitoring systems.
6. The industry has to provide colour coding to the entire NCG collection system, so as to identify the sources of odour nuisance and remedial measures to be implemented.

WHEREAS vide reference 5th cited, the EE, RO, Kakinada has issued show cause notice to the industry on 10.05.2017 in connection with complaints received against the industry and non-compliance of Board directions.

WHEREAS vide reference 6th cited, legal hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 10.08.2017. The representatives of the industry attended the legal hearing and complainants did not attend the meeting. The Committee noted the non-compliance of CFO conditions and Board directions. The representative of the industry informed that they are segregating low volume high concentration NCG (LVHC), high volume low concentration NCG (HVLC) and foul stream generated from drains of LVHC and HVLC. The industry has routed LVHC stream of NCG to rotary lime kiln for thermal destruction. For HVLC stream of NCG, they have provided dedicated incinerator for incineration since, 2006. For the foul stream hard piping installed and operating since November, 2015. Further they proposed modification and up-gradation of hard piping, stream ejector, new piping, safety devices/interlocks etc. They further proposed to install new HVLC gas cooler and related piping, expected to commission the same by April, 2018. They have also furnished performance evaluation of ETP carried out by NEERI and also feasibility study carried out by M/s.CII Triveni water Institute, New Delhi for alternative disposal mode of treated wastewater from M/s.Internation Paper APPM Ltd., Rajahmandravaram. Further they informed that the lease cost of the land for discharge of treated waste water into thurupulanka and sand shoals of river Godavari has increased, which is under negotiation to fix the lease rate. They are also pursuing the Rajahmandravaram Municipality to lay common drain to discharge treated effluent and treated sullage of Rajahmandravaram till Ava drain. Further, the Ava drain & naltru drain will be connected by constructing a small drain near RK palem area for final disposal into sea.

The Committee, after detailed discussions, recommended to issue the following directions. The Board hereby issue the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. *The industry shall restrict the temperature of waste water to below 35^oC at inlet of ETP. The plan of action to restrict the temperature of waste water at inlet of ETP within 2 months shall be furnished to RO, Kakinada and ZO, Visakhapatnam.*
2. *The industry shall implement recommendation of the NEERI to operate ETP to achieve prescribed discharge standards. Further they shall furnish implementation progress of NEERI recommendations for operation of ETP to RO, Kakinada and ZO, Visakhapatnam every month along with consolidated data on power consumption for operation of ETP, waste water generated, treated and disposed for stream wise.*
3. *The industry shall expedite plan of action to establish alternative disposal mode of treated waste water along with treated sullage of Rajamhandaravaram. The recommendations of the feasibility study carried out in consultation with M/s.CII Triveni water Institute, New Delhi shall be taken up with Rajamhandaravaram Municipal Corporation and District administration to prepare joint action plan. They shall obtain CFE from the Board, prior to establishment of alternative disposal mode of treated waste water / change of present disposal mode. The progress shall be reported to RO, Kakinada and ZO, Visakhapatnam regularly.*
4. *The industry shall regularly monitor odour at Mallayapeta, main entrance gate, near ETP and in the surrounding villages. They shall expedite plan of action presented during EAC(TF) Meeting held on 10.08.2017 to mitigate odour nuisance in the surroundings and they shall contain odour at source of generation.*
5. *The industry has to upgrade the NCG system and to operate the same continuously to mitigate smell nuisance.*
6. *The industry shall implement adequate dust containment cum extraction measures near lime kiln 1&2 to mitigate fugitive emissions and shall report compliance to RO, Kakinada and ZO, Visakhapatnam within one month.*

7. *The industry shall expedite to furnish renewal of lease agreement for transit storage of treated waste water at Thurupulanka from competent authorities. The progress shall be reported by RO, Kakinada and ZO, Visakhapatnam within 15 days.*
8. *The industry shall dispose the solid waste generated from process & ETP in environmental sound manner. The details of solid waste generation for stream wise & disposal mode shall be reported to RO, Kakinada & ZO, Visakhapatnam for every 3 months.*
9. *The industry shall comply all the directions issued by the Board vide order date. 27.07.2015, 21.06.2016 & 30.01.2017.*
10. *The industry shall ensure continuous compliance of the conditions stipulated in the CFO & HWA order obtained from the Board.*

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33(A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

This Order comes into effect from today i.e., 19 .09.2017.

Sd/-
MEMBER SECRETARY

To
M/s. International Paper APPM Limited,
Sri Ram Nagar, Rajahmundry,
East Godavari District – 533105.

Copy to:

1. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Visakhapatnam for information and necessary action.
2. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kakinada for information and necessary action. **The EE shall collect samples as mentioned in mail date 28.08.2017 of JCEE, UH-II and submit the reports.**

// T.C.F.B.O //


JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II



04.10.2022.

Place. Kotilingalpet

To

Mr. Pushperraj
Kotilingalpet.

Sub:- Meeting with residents of Kotilingalpet

Ref:- Commitment given by management-
and NRO, Rajchundry Urban.

This is in reference to the above cited and desired by you, it is decided to have a meeting with the top management of APL, Rajchundry unit and resident (Shri. Mukesh Jain) of Kotilingalpet on 10.10.2022 at around 11.00 am at APL premises.

The following will attend the meeting on behalf of Kotilingalpet.

1. Mr. Pusherraj.
2. J.B. Girdhar
3. Smt. Atchamma.
4. N. Raja Sekhar.
5. Advocate.

ANDHRA PAPER LIMITED

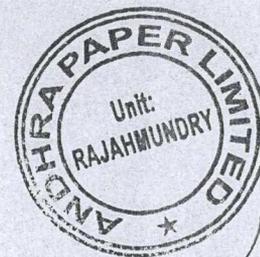
(Corporate Identity Number: L21010AP1964PLC001008)

Regd. Office: Rajamahendravaram - 533 105, East Godavari District, India. Tel: +91-883-2471834

Corp. Office: 31, Chowringhee Road, Park Street, Kolkata - 700 016, India. Tel: +91-33-71500500

Website: www.andhrapaper.com; Email: info@andhrapaper.com

An ISO 9001:2015, ISO 14001: 2015, ISO 45001: 2018 and FSC® Certified Company



Handwritten signature and date: 04/10/2022
849809467

Handwritten signature and date: 04/10/2022
V. Srinivasan

Handwritten signature and date: 04/10/2022
90308 15951

BEFORE THE NATIONAL GREEN TRIBUNAL AT CHENNAI

Appeal/Application No. _____ of 2023

In re:

Nukatati Raja Sekhar & Anr **...Applicants**

Versus

Union of India & Ors **....Respondents**

KNOW ALL to whom these present shall come that I/We N. Rajasekhar and Marri Pushparaj R/o of the Address mentioned in the Application, the above named do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :-

K. Sravan Kumar, Advocate, TS2671/2002, Ms. Medha Singh,D/5429/2020, P. Santosh Kumar and Mohit K Jakhar, Advocates, Off: 104, FF, 14, School Lane, Bengali Market, New Delhi-110001, Mobile No. 9811237009, advsravan@gmail.com

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate as substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

I/we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of my/our advocate, which he shall receive and retain himself.

I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the said case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 7th day of March 2023.
Accepted.

Advocate

N. Rajasekhar
Client No. 1 **Attested** Client No. 2

7/3/23
NOTARY

Solemnly affirmed and Signed L.T.M. before me
on this *7th day of March* 2023
K. SRINIVASU
M.A., LL.B.,
Notary
Pandalaparru (V), Nidadavole (M), E.G.Dt.
Nidadavole Mandal



Annexure-II**Item No.07:****BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI***(Through Video Conference)***Original Application No.33 of 2023(SZ)****IN THE MATTER OF:**

Nukatati Raja Sekhar and Anr.

...Applicant(s)

Versus

Union of India and Ors.

...Respondent(s)

Date of hearing: 01.12.2023.**CORAM:****HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**For Applicant(s): Ms. Shireesh Tyagi represented
Mr. Sravan Kumar.For Respondent(s): Mr. Thirunavukarasu represented
Mrs. Madhuri Donti Reddy for R2, R4 to T6.
Mr. Thirunavukarasu for R3.
Mr. Siva Sankar for R7.

ORDER

1. The report of the Andhra Pradesh Pollution Control Board is yet to be filed.
2. At the request of the learned counsels, post the matter on **08.01.2024** after which the matter may be taken up for final hearing.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.33/2023(SZ)
01st December, 2023. AD.



Annexure -III

No. J-11 011/98/2004 -IA II (I)
Government of India
Ministry of Environment & Forests

E mail: plahujarai@yahoo.com
Tel No. 24363973
Paryavaran Bhawan,
CGO Complex, Lodi Road,
New Delhi -110 003

31st January, 2005

To

The Executive Vice President(Operations)
M/s Andhra Pradesh Paper Mills Limited
(Unit- APPM)
Rajamundry-533105,
East Godavari, Distt. AP, India

Sub: Modernization cum-expansion of pulp and paper mill and CPP by M/s The Andhra Pradesh Paper Mills Limited (Unit-APPM) at village Rajahmundry Tehsil Rajahmundry, District East Godavari in Andhra Pradesh.

Sir,

This has reference to your letter no. APPM/RJY/PROJ/MDP/3627 dated 29th May, 2004 along with EIA/EMP report and other related project documents and subsequent communications dated 20th July, 2004 and 27th August, 2004 on the above mentioned project. The Ministry of Environment and Forests has examined your application.

It is noted that the company is proposing to modernize and expansion of pulp and paper mill and captive power plant. The capacity of pulp and paper mill production will increase from 280 TPD to 500TPD and from 285 to 330 TPD respectively and CPP from 31 MW to 34MW. The proposed expansion will be within the existing plant premises. Area required for the expansion project is 8 acres and will be located in the existing plant area of 182 acres. No additional land is required. The project does not involve forest land and displacement of people. It is also noted that water requirement will decrease from 44644 m3/d to 37860 m3/d after the proposed expansion and will be met from the river Godavari. Permission to draw water from the Godavari Government has been obtained on 10th February 1996. The public hearing panel has considered the project in its meeting held on 17th February 2004. NOC from the APPCB has been granted on 19th May, 2004. Total cost of the expansion project is Rs. 460 crores.

2.0. The Ministry of Environment and Forests hereby accords environmental clearance for the proposed expansion of the above project under the provisions of EIA Notification of 27th January, 1994 as amended subsequently subject to strict compliance to the following specific and general conditions:

A. Specific Conditions

- i. The gaseous emissions from various process units should conform to the standards prescribed from time to time. The State Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry, its size and location. At no time the emission level should go beyond the prescribed standards. In the event of failure of any pollution control system adopted by the unit, the respective unit should not be restarted until the control measures are rectified to achieve the desired efficiency. Ambient air quality data should be regularly monitored and records maintained and report submitted to the Ministry/ CPCB/AP Pollution Control Board once in six months.
- ii. The company should adopt environmentally friendly Elemental Chlorine Free (ECF) pulp bleaching process. As reflected in the EIA/EMP, a oxygen delignification plant, additional lime kiln and advance cooking system should be installed to reduce the pollution load.
- iii. The Company should install chemical recovery boiler. The new coal fired boiler for the co-generation power plant, recovery boiler and lime kiln should be equipped with ESP. The particulate emissions from the stack shall not exceed 80 mg/Nm3. The efficiency of ESP should be 99.9%.
- iv. The effluent generation should not exceed 37860m3/d. The effluent should be treated in the ETP. The quality of the treated effluent should conform to the prescribed standards for discharge in the surface waters. The treated effluent should be discharged into Turupulanka Island in Godavari river. However, the company should explore and possibility to utilize the treated effluent for irrigation, wherever possible. The quality of the treated effluent should be measured regularly and report submitted to the Ministry and its regional office at Bangalore. The project authorities shall inform the Ministry about the findings of studies for colour removal by EPTRI, Hyderabad.
- v. The solid waste generated in the form of boiler ash (196 TPD) should be used in brick manufacturing and partly disposed off in abandoned quarries. Chipper dust (40TPD) and ETP sludge (30TPD) should be used in boiler. Lime sludge should be completely burnt.
- vi. As per the recommendations made in the Charter on Corporate Responsibility for Environmental Protection, the Company should undertake measures for discharge of AOx less than 1.5kg/tonne of paper within two years and 1.0kg/tonne of paper in 5 years. The wastewater discharge per tonne of paper should be less than 100m3/tonne of paper per unit installed. Company should install odour control system.
- vii. Green belt of adequate width and density in an area of 2 ha. in addition to the 10.12 ha. of area already afforested should be provided to mitigate the effects of fugitive emission all around the plant as per the CPCB guidelines.

-3-

B. General Conditions

- i. The project authority must adhere to the stipulations made by Andhra Pradesh State Pollution Control Board and State Government.
- ii. No further expansion or modifications in the plant should be carried out without prior approval of the Ministry of Environment & Forests. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference should be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- iii. Proper housekeeping and cleanliness must be maintained within and out side the plant.
- iv. The overall noise levels in and around the plant area should be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (day time) and 70 (dBA (night time).
- v. Occupational health surveillance programme should be undertaken as regular exercise for all the employees, specifically for those engaged in handling hazardous substances. The first aid facilities in the occupational health centre should be strengthened and the medical records of each employees should be maintained separately.
- vi. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA and Risk analysis. Report.
- vii. The implementation of the project vis-à-vis environmental action plans will be monitored by Ministry's regional office at Bangalore/State Pollution Control Board /Central Pollution Control Board. A six monthly compliance status report should be submitted to monitoring agencies.
- viii. Adequate provisions for infrastructure facilities such as water supply, fuel, sanitation etc. should be ensured for construction workers during the construction phase so as to avoid felling of trees and pollution of water and the surroundings.
- ix. The project proponent should have a scheme for social upliftment in the surrounding villages with reference to contribution in road construction, education of health centres, sanitation facilities, drinking water supply, community awareness and employment to local people whenever and wherever possible both for technical and non-technical jobs.
- x. A separate environmental management cell with full fledged laboratory facilities to carry out various management and monitoring functions should be set up under the control of Senior Executive.
- xi. The project authorities will provide adequate funds both recurring and non-recurring to implement the conditions stipulated by the Ministry of Environment &

-4-

Forests as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so provided should not be diverted for any other purpose.

- xii. Six monthly status report on the project vis-à-vis implementation of environmental measures should be submitted to this Ministry (Regional Office, Bangalore) / CPCB/SPCB.
- xiii. The Project Proponent should inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the State Pollution Control Board/ Committee and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This should be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office.
- xiv. The Project Authorities should inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

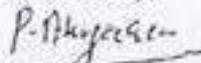
3.0 The Ministry or any competent authority may stipulate any further condition(s) on receiving reports from the project authorities. The above conditions will be monitored by the Regional Office of this Ministry located at Bangalore.

4.0 The Ministry may revoke or suspend the clearance if implementation of any of the above conditions is not satisfactory.

5.0 Any other conditions or alteration in the above conditions will have to be implemented by the project authorities in a time bound manner.

6.0 The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 the Air (Prevention and Control of Pollution) Act, 1981 the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Yours faithfully,

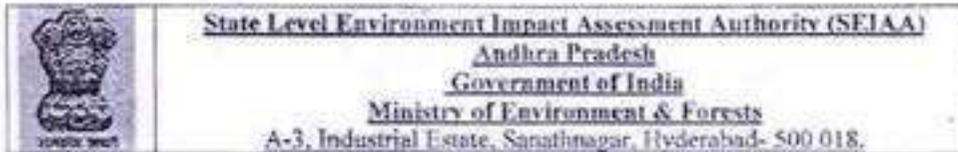

(Dr. P. L. Anjaram)
Additional Director

Copy to :-

1. The Secretary, State Deptt. of Environment, Government of Andhra Pradesh, Mantralaya, Hyderabad.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
3. The Chairman, Andhra Pradesh State Pollution Control Board, 2nd Floor, HUDA Complex, Maitrivaram, S.R.Nagar, Hyderabad- 500 038.

4. The Chief Conservator of Forests (Central), Regional Office (SZ), Kendriya Sadan, IVth Floor, E&F Wing, 17th Main Road, Koramangala, Bangalore-560034.
5. JS(CCI-I), Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.- 110003.
6. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi- 110003.
7. Guard file,
8. Record file.
9. Monitoring file.

(Dr. P. L. Ahujara)
Additional Director



State Level Environment Impact Assessment Authority (SEIAA)

Andhra Pradesh

Government of India

Ministry of Environment & Forests

A-3, Industrial Estate, Sanathnagar, Hyderabad- 500 018.

REGD. POST WITH ACK. DUE

Order No. SEIAA/AP/E.G.- 07/2009-

2581

Dt: 26.02.2010.

Sub: SEIAA, A.P. - M/s. The Andhra Pradesh Paper Mills Ltd., Unit -APPM, Sreeram Nagar, Rajahmundry, East Godavari District - Environmental Clearance for expansion of paper machine, paper production and power plant- Issued - Reg.

- I. This has reference to your application vide letter dt. 07.03.2009 and subsequent lt. dt. 30.10.2009, 29.12.2009, 02.01.2010 seeking Environmental Clearance in the name of M/s. **The Andhra Pradesh Paper Mills Ltd., Unit -APPM, Sreeram Nagar, Rajahmundry, East Godavari District** to increase the production capacity of paper by installing a new Paper Machine by importing more pulp and to refurbish old boilers to meet the steam requirements of paper machine and cogeneration. It is proposed not to increase the production of the pulp in the existing unit. The additional requirement of the pulp will be met by importing the pulp. The MoE&F, GOI, New Delhi vide lt. dt. 31.03.2008 advised the proponent to approach the SEIAA/SEAC, Andhra Pradesh to process their application. The proposal has been examined and processed in accordance with EIA Notification, 2006. It is noted that the Plant is located within the Rajahmundry city and River Godavari flows at a distance of 0.7 km from the project site. The total area of the site is Ac. 123.86. Land area for the proposed plant is Ac. 4.07. The greenbelt is Ac. 27.90. It is noted that the industry produces the following products with an investment of Rs.251 Crores.

Paper - from 330 TPD to 593 TPD.
Additional Paper machine - 87,000 TPA.
Coal based power plant - from 34 MW to 46 MW

- II. The process of paper manufacturing broadly involves in Pulp making, Pulp bleaching and paper making. But, the present proposal is for expansion of paper making only without manufacturing additional pulp. In paper making process, binders, sizers and dyes are added to the imported pulp to impart surface capacity, strength and feel to the finished paper. The blended stock is then drawn into a paper web on a paper machine. The wet paper web is then pressed, dried and rolled. There shall be no increase in the consumption of Bamboo - 66000 TPA and Hard wood- 375000 TPA. Electricity is generated using coal as fuel.
- III. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on 30.04.2009, 27.06.2008 and 26.11.2009 and 04.01.2010. The Sub-committee constituted by SEAC inspected the plant site and submitted a report. The SEAC examined the proposal, instructions of MoE&F, GOI, New Delhi and report of the Sub-Committee and recommended for issuance of Environmental Clearance. The project is exempted from public hearing under clause (b) of EIA- 2006 notification as the application was received prior to Office Memoranda dt. 03.06.2009 & 24.08.2009 issued by the MoE&F, GOI. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 27.01.2010 examined the proposal and the recommendations of SEAC. It was decided to issue Environmental Clearance. SEIAA, A.P hereby accords prior Environmental Clearance to the project as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following conditions/safeguards.

- iii. The effluents generated from the plant shall be treated in ETP and treated effluents shall conform to surface water standards prescribed by the Mo E & F, GOI or any other standards prescribed by the APPCB which ever is stringent. The treated waste water is to be utilized for development/maintenance of greenbelt. The remaining treated waste water is to be pumped through the pipelines to lagoons constructed on sand shoals in an area about Ac. 612, in the middle of River Godavari. The industry shall provide facility to collect the treated effluent samples periodically before discharging on to the sand shoals. The record of the analysis results of the samples shall be maintained and shall be made available to the inspecting officers.
- iv. The proponent shall undertake the following waste minimization measures:
 - Use of automated filling to minimize spillage.
 - Use of "closed feed" system into reactors.
 - Use of high pressure hoses for equipment cleaning to reduce wastewater generation.

c. Solid Waste:

- i. The solid waste generated after expansion in the form of boiler fly ash (347 TPD) should be used in brick manufacturing/ Cement plants/ agencies authorized by APPCB; ETP sludge (32 TPD) shall be disposed to egg tray manufacturers/ used as fuel in the boiler; chip dust (40 TPD) shall be used as fuel in the boiler; Garbage generated from the plant and colony shall be disposed to local municipalities / compost plant; Used batteries and waste oil shall be disposed to supplier/ authorized recycler. Ash shall be conveyed through pneumatic conveying system and stored in silos for dry disposal.

B. General Conditions:

- i. This order is valid for a period of 5 years.
- ii. "Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any mining work at site.
- iii. No change in the process technology and scope of working should be made without prior approval of the SEIAA, A.P.
- iv. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA on 1st June and 1st December of each calendar year.
- v. Ambient air quality-monitoring stations shall be established in the downwind direction as well as where maximum ground level concentration is anticipated in consultation with the APPCB.
- vi. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Ministry including its Regional Office located at Bangalore, SEIAA and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- vii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- viii. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- ix. The proponent shall comply with rules under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and their amendments thereof. The proponent shall also comply with the rules under Hazardous Waste (Management and Handling) Rules, 1989 and its amendments thereof.

- x. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xi. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xii. The Regional Office of MOE&F located at Bangalore monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
- xiii. A copy of clearance letter shall be marked to concerned Panchayat/ from whom suggestion / representation has been received while processing the proposal.
- xiv. State Pollution Control Board should display a copy of the clearance letter at the Regional Office, District Industry Center and Collector's Office /Tehsildar's Office for 30 days.
- xv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xvi. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvii. Concealing the factual data, submission of fabricated data, failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xviii. The proponent shall obtain all other mandatory clearances from respective departments.
- xix. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-
MEMBER SECRETARY
SEIAA, A.P.

Sd/-
MEMBER
SEIAA, A.P.

Sd/-
CHAIRMAN,
SEIAA, A.P.

To
Sri P.K. Suri, Unit - APPM,
M/s. The Andhra Pradesh Paper Mills Ltd.,
Sreeram Nagar, Rajahmundry,
East Godavari District.

//T.C.F.B.O//
P. N. Srinivasulu Reddy
JOINT CHIEF ENVIRONMENTAL ENGINEER (CFE)
A/S/10

Annexure - V



Government of India
Ministry of Environment and Forests

F. No. J-11011/410/2010-IA-II (I)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi - 110 003

E-mail: tchand2003@yahoo.co.uk
Tele fax: 011: 2436 3963

Dated: 6th March 2014

To
The Managing Director,
M/s. Andhra Pradesh Paper Mills Limited
Sreeram Nagar, Rajahmundry,
District East Godavari,
Andhra Pradesh- 533105
Fax: 0883- 2461764; E-mail: pksuri@andhrapaper.com teamlabs@gmail.com

Subject: Expansion of pulp production capacity from 500 TPD to 650 TPD by modernization and debottlenecking the process of M/s Andhra Pradesh Paper Mills Limited at Sreeram Nagar, Rajahmundry, East Godavari District, Andhra Pradesh - Environmental Clearance - regarding.

Sir,
This has reference to your letter no.APPM/RIY/MOD/EC/MOEF/1 dated 15.11.2011 along with copies of EIA-EMP report and subsequent communications dated 3.12.2013, 17.12.2013 and 1.1.2014 seeking environmental clearance under the provisions of EIA Notification, 2006. The Terms of Reference (TOR) for the aforesaid project was accorded by MOEF vide letter of even no dated 20.10.2010. The pulp and paper manufacturing industry is listed at S.No. 5(ii) in Category A of the schedule of EIA Notification, 2006 and appraised by the Expert Appraisal Committee (Industry) of MoEF.

2. The Ministry of Environment and Forests has examined the application made EC for the aforesaid project. From the documents furnished, it is noted that M/s. Andhra Pradesh Paper Mills Limited have proposed for expansion of pulp production capacity from 500 TPD to 650 TPD by modernization and debottlenecking the process at Sreeram Nagar, Rajahmundry, East Godavari District, Andhra Pradesh. The project site is located at the intersection of the coordinates East $81^{\circ} 46' 20''$ and North latitude $17^{\circ} 01' 41''$ with an elevation of 26.5 m. The unit has 123.86 acres of land of which 27.90 acres of the area was developed as green belt. The proposed expansion will carried within the existing plant premises. River Godavari is flowing from northwest to south direction and passing at a distance of 0.7 km from the plant site. The site has never been inundated due to floods of R. Godavari as the MSL of the river is 9.14m and that of the site is 26.21 m. The nearest human settlement from the site is Rajahmundry town located at a distance of 1km. Rajahmundry Railway

station (SC Railway) is at a distance of 2.1 km from the plant area in south direction. National highway is at a distance of 3.2 km from the plant area in east direction. Divancheruvu west reserved forest is at a distance of 4.5 km in east direction, Divancheruvu east reserve forest is at a distance of 8.5 km in NE direction. No forestland is involved in the project area. No National Parks, Wildlife Sanctuaries/Eco-sensitive areas are located within 10 km radius of the site. Total cost for the proposed expansion is Rs. 19.60 crores in which Rs. 152.5 lakhs have been earmarked towards the capital cost and Rs. 350.8 lakhs have been earmarked towards the recurring cost after expansion for environmental protection.

3. Following are the existing and proposed production capacities:

S.No.	Products	EC obtained from MoEF dated 31.01.2005	EC obtained from SEIAA, Andhra Pradesh dated 26.2.2010	Proposed expansion (Present proposal)	Total Capacity
1.	Pulp (TPD)	500	--	From 500 to 650 TPD	650
2.	Paper (TPD)	330	593	--	593
3.	CPP (MW)	34	46	--	46

4. It is noted that the proposed expansion will be done by optimizing the production capacity, by ensuring the equipment and machinery is used to their optimal capacity, thereby enhancing the productivity. The optimization shall also proportionately reduce the resource consumption and effluent generation. The de-bottlenecking process involves replacement of screen rotors with Dolphin type rotors and installation of high pressure water pump to Eop & Do stages of bleach plant for washers mesh in the fibre line. Modification of air handling system and ESP in the recovery island will also be done.

5. It is noted that the emissions from the boiler and rotary kilns are passed through Electro Static Precipitator with an outlet concentration of 50 mg/Nm³. DG set is provided with stack height as per CPCB guidelines. Bag filter is provided to control the fugitive emissions.

6. The total water requirement after expansion will be 49,100 m³/day, which is drawn from the River Godavari. The wastewater generated from the plant after expansion would be 35,955 m³/day which will be reused for green belt development after treatment and excess treated waste water would be sent to turupulanka sand shoals of River Godavari. Domestic effluent of 2,800 m³/day would be sent to municipal sewer line. The unit has an existing effluent treatment plant with a capacity of 20 MGD for treating the effluent generated from process blow downs. The capacity is adequate to meet the total effluent generation of 35,955 m³/day after debottlenecking.

7. The solid wastes generated from the process are ETP sludge, which would be sent to boiler or sold to egg tray manufacturers, chip dust shall be sent to boiler, lime sludge shall be reburied in rotary lime kiln and from the utilities are lubricating oil, Container liners and PVC scrap, which are sent to authorized recyclers.

8. Public Hearing / Public Consultation meeting was conducted by the Andhra Pradesh Pollution Control Board on 21.9.2011.

9. The proposal was considered by the 32nd meeting of the Expert Appraisal Committee (Industry) held during 27-28th January 2012, 10th meeting of the Reconstituted Expert Appraisal Committee (Industry) held during 29-31st July 2013 and further reconsidered in its 15th meeting held

during 29-30th January 2014. The Committee recommended the proposal for environmental clearance subject to stipulation of specific conditions along with other environmental conditions.

10. Based on the documents furnished and presentation made by you and your consultant, M/s. Team Labs and Consultants - Hyderabad, the Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14th September 2006, subject to strict compliance of the following Specific and General conditions:

A. SPECIFIC CONDITIONS

- i. Compliance to all the specific and general conditions stipulated for the existing plant by the Central/State Government shall be ensured and regular reports submitted to the Ministry and its Regional Office at Bangalore.
- ii. The project authority shall install multi cyclones, wet scrubbers with the boilers to achieve the particulate emission below 50 mg/Nm³. The emissions from chemical recovery section shall be controlled through primary and secondary venturi scrubbers.
- iii. Data on ambient air, stack and fugitive emissions shall be regularly submitted online to Ministry's Regional office at Bangalore SPCB and CPCB as well as hard copy once in six months and display data on PM₁₀, PM_{2.5}, SO₂ and NOx outside the premises at the appropriate place for the general public.
- iv. In case of treatment process disturbances/failure of pollution control equipment adopted by the unit, the respective unit shall be shut down and shall not be restarted until the control measures are rectified to achieve the desired efficiency.
- v. The total water requirement (including existing) shall not exceed 49,100 m³/day. The Industry shall ensure the compliance of the standards for discharge of the treated effluent from the unit as stipulated under the EPA rules or SPCB whichever is more stringent. The company shall make efforts to limit the water consumption upto 75 m³/tonne of product. Adequate steps including use of modern RO/UF based technologies shall be used to increase recycling and reduce water consumption.
- vi. Adequate number of influent and effluent quality monitoring stations shall be set up in consultation with the State Pollution Control Board and regular monitoring shall be carried out for all relevant parameters to maintain the effluent treatment efficiency. Online flow meter, pH meter, conductivity meter etc. shall be installed. The report shall be submitted to Ministry's Regional Office at Bangalore, SPCB and CPCB.
- vii. Ground water quality study in and around the project area shall be conducted and report submitted to Ministry's Regional Office at Bangalore, SPCB and CPCB.
- viii. The company shall install Oxygen Delignification (ODL) Plant and shall maintain AOX below 1 kg/tonne of paper production.
- ix. The company shall submit the comprehensive water management plan along with monitoring plan for the ground water quality and the level, within three months from date of issue of this letter.

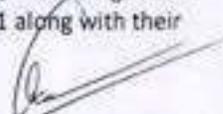
- x. The project authority shall dispose of hazardous waste as per the provision of Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
- xi. The company shall develop green belt in 33% of the total land as per the CPCB guidelines to mitigate the effect of fugitive emissions.
- xii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- xiii. The company shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling.
- xiv. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the pulp and paper sector shall be strictly implemented.
- xv. All the commitments made to the public during the Public Hearing/Public Consultation meeting held on 21.9.2011 shall be satisfactorily implemented and a separate budget for implementing the same shall be allocated and information submitted to the Ministry's Regional Office at Bangalore.
- xvi. The proponent shall adopt a 'Model Village' under CSR. At least 2 % of the net retain profits of the project shall be earmarked towards the Enterprise Social Commitment based on Public Hearing issues and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office at Bangalore. Implementation of such program shall be ensured accordingly in a time bound manner.
- xvii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, Safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

B. GENERAL CONDITIONS:

- i. The project authorities must strictly adhere to the stipulations made by the Andhra Pradesh Control Board and the State Government.
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.
- iii. At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of PM₁₀, PM_{2.5}, SO₂ and NO_x are anticipated in consultation with the SPCB. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bangalore and the SPCB/CPCB once in six months.
- iv. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.

- v. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).
- vi. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- vii. The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.
- viii. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.
- ix. Requisite funds shall be earmarked towards capital cost and recurring cost/annum for environment pollution control measures to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. An implementation schedule for implementing all the conditions stipulated herein shall be submitted to the Regional Office of the Ministry at Bangalore. The funds so provided shall not be diverted for any other purpose.
- x. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.
- xi. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF at Bangalore, The respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM₁₀, PM_{2.5}, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- xii. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF, the respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Bangalore / CPCB / SPCB shall monitor the stipulated conditions.
- xiii. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental conditions and shall also be sent to the respective Regional Office of the MOEF at Bangalore by e-mail.

- xiv. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in> This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office at Bangalore.
- xv. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.
11. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
13. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules.


(Dr.T.Chandini)
Director

Copy to:

1. The Secretary, State Department of Environment, Government of Andhra Pradesh, Mantralaya, Hyderabad.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
3. The Chairman, Andhra Pradesh State Pollution Control Board, 2nd Floor, HUDA Complex, Maitrivaram, S.R.Nagar, Hyderabad- 500 038.
4. The Additional Principal Chief Conservator of Forests (Central), Regional Office (SZ), Kendriya Sadan, IVth Floor, E&F Wing, 17th Main Road, Koramangala, Bangalore-560034.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi- 110003.
6. Guard file/ Record file/Monitoring file.

Annexure - VI



ANDHRA PRADESH POLLUTION CONTROL BOARD

Dr. YSR Paryavaran Bhavan, APIIC Colony Road,

Gurunanak Colony, Autonagar, Vijayawada- 520007

Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>



RED CATEGORY

RENEWAL OF CONSENT TO OPERATE & AUTHORIZATION ORDER

Consent Order No:APPCB/VSP/RJY/361/CTO/HO/2010- Date: 03/07/2023

CONSENT is hereby granted to Operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous & Other Wastes (Management and Transboundary, Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Andhra Paper Limited

(Formerly International Paper APPM Limited), Unit: Rajahmundry,

Sriramnagar, Rajamahendravaram, East Godavari District

E-mail: sreeramachandra.susarla@andhrpaper.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below Outlets for discharge of effluents:

i) Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge KLD	Point of Disposal
1.	Process & Washings effluents after treatment	21,169	Treated in ETP and the treated effluent to Greenbelt development and excess to Turupu Lanka Sand shoals of River Godavari.
2.	Cooling blow down & Boiler and DM plant regeneration	10,365	
3.	Domestic effluents from Plant	400	
4.	Domestic effluents from township after treatment	2480	Public sewer after treatment in STP.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m ³ /hr)
1	Attached to 1 x 105 TPH Coal fired boiler along with 34 MW Turbine	2,30,000
2	Attached to 1 x 1300 TPD Recovery boiler	2,42,000
3	Attached to 100 TPD Rotary Lime Kiln-I	38,750
4	Attached to 160 TPD Rotary Lime Kiln-II	42,500
5	*Attached to 2 x 6250 KVA Turbo generator sets. (Standby)	--
6	Attached to 1 X 45 TPH Coal fired Boiler along with 1x15000 KVA Turbo generators sets. (Standby)	90,180
7	Attached to Recovery Boiler-4 Main dissolving Tank Vent	---
8.	Attached to Pulp Bleach Plant Vents	--

***It is reported that the boilers of capacity 2x 33 TPH & 2 x 27 TPH coal fired boilers are dismantled.**

iii) HAZARDOUS WASTE AUTHORISATION (FORM – II) [See Rule 6 (2)]

M/s. Andhra Paper Limited (Formerly International Paper APPM Limited), Unit: Rajahmundry, Sriramnagar, Rajamahendravaram, East Godavari District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Waste namely

- **HAZARDOUS WASTES WITH DISPOSAL OPTION: ***

S. No	Name of Waste	Stream	Quantity	Mode of Disposal
1	ETP Sludge	35.3 of Schedule – I	92 TPD	Shall dispose part of the sludge to egg tray units/sun dry paper board industries for recycling and the remaining in the boiler after drying along with coal / TSDF.
2	Used Oil	5.1 of Schedule – I	25 TPA	Shall dispose to authorized re-processors / internal recycling / burning in lime Kiln
3	Empty barrels / containers /liners contaminated with hazardous chemicals /wastes	33.1 of Schedule – I	150 TPA	Shall dispose after complete detoxification shall be sent to outside parties.
4	Chemical-containing residue arising from decontamination / cleaning of tanks / containers / furnaces (WBL tanks, GL tanks, RB4 tanks, sumps, WL , clarifier tanks of RLK, RB.4 smelt etc...)	34.1 of Schedule – I	250 TPA	Shall dispose to cement industries for co-processing / TSDF
5	Oil Suldge or Emulsion (Furnace oil Tank bottom sludge)	4.1 of Schedule – I	5 TPA	Shall dispose burning in boilers along with coal / TSDF
6	Spent Ion exchange Resin	35.2 of Schedule – I	2 TPA	Shall dispose burning in boiler along with coal for steam & power generation / TSDF
7	Discarded Asbestos	15.2 of Schedule – I	10 TPA	Shall dispose to TSDF
8	Date expired or off specified Chemicals (Obsolete)	32.1of Schedule – I	50 TPA	Shall dispose to beneficial end users / recyclers / TSDF
9	Oil Contaminated cotton or other cleaning materials	33.2 of Schedule – I	10 TPA	Shall dispose burning in Boiler
10	Ash from Producer gas plant	35.1 of Schedule – I	8 TPD	Shall dispose used in boiler along with coal for steam & power generation / TSDF
11	Waste Lime Cake (from dreg Filter press)	32.2 of Schedule – I	20 TPD	Shall dispose to Cement industry /Brick kilns / beneficial users / TSDF
12	Discarded Carbon filter media (water treatment Plant)	B2060 of Schedule -III	5 TPA	Shall dispose used in boiler along with coal for steam & power generation / TSDF
13	Discarded activated Alumina	35.1 of Schedule – I	5 TPA	Shall dispose to Cement industry / Brick Kilns / Other beneficial users / TSDF

14.	Insulation Waste / Discarded Glass wool	--	6 TPA	Shall dispose to TSDF
15.	Discarded thermocol	--	2 TPA	Shall dispose to TSDF
16.	Discarded PPE	--	5 TPA	Shall dispose cotton PPE to boiler and others back to suppliers / recyclers / TSDF

* The industry shall route all the above wastes through APEMC

• **OTHER THAN HAZARDOUS WASTE WITH DISPOSAL OPTION:**

S. No	Name of Waste	Quantity	Mode of Disposal
1	Waste Lime Sludge	25 TPD	Disposed to Cement industry / Brick kilns / beneficial end user
2	PVC/HDPE & Polythene Scrap	50 TPA	Sold to Reusers / recyclers/re-processors
3	Chip Dust	75 TPD	To Producer Gas plant / partly to boiler / re-users for beneficial purposes.
4	Wood Bark	150 TPD	To Producer Gas plant and partly to boiler or re-users for beneficial purposes.
5	Wood waste & Logs	10 TPD	Reused in producer Gas plant / beneficial end users / Boiler
6	Knots from Pulp mill	5 TPD	Reused in boilers
7	ESP Ash	8 TPD	Disposed to Cement industries for co-processing / Brick Kilns
8	Coal Ash	333 TPD	Brick kilns for reuse
9	Slaker stones from Lime Kiln	2.5 TPD	Dispose to Cement industry/Brick kilns / other beneficial users
10	Paper cuttings / waste Kraft / Cores pipes/ broke/wappers	20 TPD	Sold to re-users
11	Demolition and construction waste and refractory bricks	200 TPA	To use for filling in low laying area& road / pathway laying within the premises / give to outside construction agencies for use.
12	Metal Waste (Ferrous & non Ferrous)	1500 TPA	Sold to outside party for reusers / recyclers
13	Discarded Machine clothing, felts, screens, Conveyor belts, Drive belts, presses wires, rubber Scrap etc...	150 TPA	Sold to reusers / recyclers / end users
14	Discarded packing of Wooden / carton scrap	200 TPA	Sold to reusers / recyclers / end users / producer gas plant
15	Scrap electrical &electronics assemblies other than E- Wastes	300 TPA	Sold to reusers / recyclers / end users
16	E-Waste	30 TPA	Authorized Collection centers/

		dismantlers/ re-processors/ return to suppliers.
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This consent order is valid for manufacture of the following products along with capacities only.

S.No	Products	Capacity
1	Paper	2,07,550 TPA
2.	Pulp	2,00,000 TPA
3.	Captive Power	46 MW
4.	Paper Sheets (A4 sheeter)	267 TPD

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent to operate & Hazardous Waste Authorisation shall be valid for a period ending with the **30th day of June, 2028.**

B SREEDHAR IAS, MS(BS), O/o MEMBER SECRETARY-APPCB

To

M/s. Andhra Paper Limited

(Formerly International Paper APPM Limited), Unit: Rajahmundry,

Sriramnagar, Rajamahendravaram, East Godavari District

Copy to:

1. The JCEE, Zonal Office, **Viskhapatnam** for information and necessary action.
2. The EE, Regional Office, **Kakinada** for information and necessary action.

SCHEDULE – A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
4. The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.

6. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules **at least 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board.
7. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
9. The industry shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.
10. The industry may explore the possibility of tapping the solar energy for their energy requirements.
11. The industry should educate the workers and nearby public of possible accidents and remedial measures.

SCHEDULE - B

The item was placed CTO committee meeting held on 21.06.2023. The committee recommended to issue of CTO & HWA order to the industry for the existing products only for a period upto 30.06.2028, as the industry has not complied with several conditions stipulated by the Board. The expansion proposal shall be reviewed after receipt of ZO, Visakhapatnam report on the industry's reply submitted during the CTO meeting, including balance fee payable by the industry.

WATER POLLUTION:

1. The effluent discharged shall not contain constituents in excess of the tolerance limits mentioned below:

Outlet	Parameter	Limiting Standards
1 to 3	pH	6.50 – 8.50
	TSS	100 mg/l
	Oil and Grease	10 mg/l
	COD	250 mg/l
	BOD	30 mg/l
	AOx	1.0 kg/ton of paper
4	pH	6.50 – 8.50
	Oil and Grease	10 mg/l
	Biochemical Oxygen Demand	30 mg/l
	Total Suspended Solids	<100 mg/l
	Fecal Coliform (FC) (Most Probable Number per 100 milliliter,	<1000 MPN/100

MPN/100ml	ml
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2. The source of water is River Godavari. The following is the permitted water consumption:

Sl. No.	Purpose	Quantity (KLD)
1	Industrial cooling, boiler feed.	12,782
2	Domestic & Gardening purposes.	3,700
3	Process and washings.	27,130
	Total	43,612

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above for assessment purpose.

3. The industry shall maintain Electro Magnetic flow meters with totalisers for water consumption, effluent generation mentioned in the Order.

4. The industry shall comply with CPCB directions dated 05.02.2014 & 02.03.2015 on online connectivity to CPCB/APPCB website.

AIR POLLUTION:

5. The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards
1, 2 & 6	Particulate matter	50 mg/Nm ³
3 & 4	Particulate matter	50 mg/Nm ³
	H ₂ S	10 mg/Nm ³

***It is reported that the boilers of capacity 2x 33 TPH & 2 x 27 TPH coal fired boilers are dismantled.**

6. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10mm) - 100 mg/ m³; PM2.5 (Particulate Matter size less than 2.5 mm) - 60 mg/ m³; SO₂ - 80 mg/ m³; NO_x - 80 mg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A)

7. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

8. The industry shall take measures to control the smell nuisance (Mercaptanes and others) and there shall not be any perceptible odour outside the industry premises.

9. The industry shall implement adequate dust containment cum extraction measures near lime kiln 1 & 2 to mitigate fugitive emission and shall report compliance to RO, Kakinada and ZO, Visakhapatnam.

GENERAL:

10. The industry shall not manufacture new products and not exceed the consented capacity without CTE/CTO of the Board.

11. The industry shall restrict the temperature of waste water to below 35⁰C at inlet of ETP. The plan of action to restrict the temperature of waste water at inlet ETP within 2

months shall be furnished to RO Kakinada and ZO Visakhapatnam.

12. **The industry shall renew the lease permission of sand shoals from the Government of Andhra Pradesh.**
13. The industry shall submit detailed action plan for complying CTO conditions within 15 days at the Regional Office – Kakinada.
14. The industry shall maintain proper house keeping.
15. The industry shall operate the NCG system continuously to reduce smell nuisance mainly during winter season.
16. The industry shall submit monitoring reports of composite samples of effluent, on monthly basis to the E.E., RO, Kakinada.
17. The industry shall submit a report on findings of studies proposed to be conducted for colour removal, as per E.C., dt. 31.01.2005.
18. The industry shall maintain records of AAQM stations as per CFE dt. 19.05.2004. They shall submit monthly reports to the E.E., RO, Kakinada.
19. The industry shall identify all possible sources of HVLC of Non – condensable gases and handle them properly to ensure no smell complaints are received from the surrounding areas.
20. The industry shall install pretreatment systems to NCG incinerator immediately and action plan for revamping of all engineering operations attached to system of NCG incinerator shall be submitted to RO-Kakinada.
21. The industry shall install closed containment system for prevention and control of dust pollution at wood chip area.
22. The industry shall comply with conditions of EC dated 31.01.2005.
23. Any other directions / circulars / notices issued by CPCB, MoEF&CC and APPCB shall be followed from time to time.
24. This order is issued without prejudice to W.P. filed by the Central Tobacco Research Institute, Rajahmundry in the Court of Principal District Judge, Rajahmundry regarding Water and Air Pollution.
25. This order issued subject to final orders issued by any court of law.

Special conditions:

26. The industry shall submit a copy of the NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB.
27. The industry shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.
28. The industry shall extend training to the working personnel for the prevention of accidents and necessary antidotes to ensure safety, as per the MSIHC Rules, 1989.
29. The industry shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office.
30. The industry shall install fluorescent Wind Vane at the highest point in the industry premises.
31. The industry shall submit Risk analysis and risk assessment covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.

SCHEDULE - C

[see rule 6(2)]

**[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR
HANDLING HAZARDOUS WASTES]**

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on “Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty”.
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. An application for the renewal of an authorisation shall be made as laid down under these Rules.
9. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

Specific Conditions:

10. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
11. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
12. The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
13. The industry shall maintain proper records for Hazardous and Other Wastes stated in Authorisation in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B SREEDHAR IAS, MS(BS), O/o MEMBER SECRETARY-APPCB

To

M/s. Andhra Paper Limited

(Formerly International Paper APPM Limited), Unit: Rajahmundry,

Sriramnagar, Rajamahendravaram, East Godavari District



ANDHRA PRADESH POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040-23815631
Grams : Kalusya Nivaranam
Website : www.appcb.apnic.in

Regd. Post With Ack Due

Order No. 617/APPCB/TF-HO/2015- 2261

Dt. 10.07.2015

CLOSURE ORDER

Sub:- APPCB - M/s. The International Paper APPM Limited, Rajahmundry, East Godavari District – Non-compliance of Board directions and standards – Hearing held – **CLOSURE ORDER** – Reg.

- Ref:-**
1. Order No 617/PCB/TF-HO/2015-1924, Dt 22.06.2015.
 2. Order No 617/PCB/TF-HO/2015-1962, Dt 26.06.2015.
 3. CFO Order No.APPCB/VSP/RJY/351/CFO/HO/2010-06, Dt. 10.10.2014.
 4. Inspection of the industry by Board Officials on 18.06.2015.
 5. Task Force Committee hearing held on 08.07.2015.

WHEREAS you are operating the Pulp & Paper industry in the name & style of M/s. The International Paper APPM Limited, Rajahmundry, East Godavari District.

WHEREAS vide reference 1st & 2nd cited, the Board issued certain directions to your industry to comply with certain time stipulation.

WHEREAS vide reference 3rd cited, the Board issued Consent for Operation and Hazardous Waste Authorisation to your industry to manufacture of Paper - 593 TPD (using in house of pulp-421 TPD, imported pulp-56 TPD and 79 TPD is sold in the market), Pulp – 500 TPD (79 TPD excess pulp to market), Captive Power – 46 MW and Paper Sheets (A4 sheets) – 267 TPD duly stipulating necessary standards & conditions, which lapsed on 30.06.2015.

WHEREAS vide reference 4th cited, the Board officials inspected the industry on 18.06.2015 and observed the industry is not complying with the Board directions, standards and has not taken adequate measures for controlling the smell nuisance in and around industry premises and causing air pollution problems to the residents of Rajahmundry Municipal Corporation.

WHEREAS hearing was conducted by the Task Force Committee of A.P. Pollution Control Board on 08.07.2015. The representatives of the industry attended the hearing. The Committee noted that the industry is not meeting the stipulated discharge standards and discharging the partially treated effluents into Thurpulanka unlined lagoons thereby causing ground water and surface water pollution in the surrounding area. The industry has not taken adequate measures for controlling the smell nuisance in and around industry premises and causing air pollution problems to the residents of Rajahmundry Municipal Corporation. The committee expressed concern about the persistent smell/odour from the industry. The Committee questioned the industry about the violations and non-compliance of earlier directions which is causing pollution problems in the surrounding areas. The industry was also informed about several complaints against the industry regularly received by the Board.

The representative of the industry informed that they will shutdown the pulping activity from 10.07.2015 and manufacturing activity will shutdown w.e.f 12.07.2015 except the utilities like water treatment plant, boiler, effluent treatment plants, turbines etc., as committed during the Task Force Committee Meeting. They further informed that annual outage activities which comprises of several maintenance activities which requires washing and cleaning there by generating effluents of lower concentration and quantum i.e., an average treated discharge of 0.6 MGD to Thurpulanka.

The committee after detailed discussion, recommended to issue **CLOSURE ORDER** to the industry keeping in view of the ensuing Godavari Pushkarams 2015 and to maintain pollution free atmosphere to the pilgrims attending.

The Board hereby directs to issue **CLOSURE ORDER** w.e.f from 10.07.2015 till the industry submits the following details:

1. Action plan for recycling of treated effluent instead of discharging into lagoons in Thurupulanka (or) discharging the treated effluent into sea as an alternative discharge point instead of Thurupulanka which is down stream of Rajahmundry drinking water source to avoid any contamination in the Municipal drinking water source.
2. The industry shall work out an alternative method and discharge the 0.6 MGD treated effluents within their land for gardening and in no case shall discharge any treated effluents into the river (or) Thurupulanka.
3. The industry shall submit action plan with time frame for reducing odour nuisance along with the requisite control systems and their installation.
4. The industry shall also discuss with the concerned local authorities for laying the pipeline and take necessary permissions for disposal of the treated effluent in the down stream of the Rajahmundry town.

The above mentioned directions shall be implemented by the industry, failing which legal action would be initiated against the industry under Sec.31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 directing closure order to the industry in the interest public health and Environment without further notice / hearing and forfeiture of bank guarantee.

This Order comes into effect from today i.e., 10.07.2015.

**Sd/-
MEMBER SECRETARY**

To
M/s. The Andhra Pradesh Paper Mills Limited,
(M/s. International Paper)
Rajahmundry,
East Godavari District
Pin Code: 533015,

Copy to:

1. The District Collector & Magistrate, East Godavari District. for information.
2. The Municipal Commissioner, Rajahmundry Municipal Corporation, East Godavari District for information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Visakhapatnam for information and necessary action.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kakinada for information.

//T.C.F.B.O. //

M. Rajshanker
10/7/15

**SENIOR ENVIRONMENTAL ENGINEER
UH-II**

Received
[Signature]
11/07/15
S.S. Ramachandra Murthy
Dy. General Manager - E.H.S.
OPM, Unit: Rajahmundry.


ANDHRA PRADESH POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040-23815631
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Website : www.appcb.ap.nic.in

Regd. Post With Ack Due

Order No. 617/APPCB/TF-HO/2015- 2705

Dt. 27.07.2015

REVOCATION OF CLOSURE ORDER

[Sub:- APPCB - M/s. The International Paper APPM Limited, Rajahmundry, East Godavari District – Industry requested for revocation of the closure order - Revocation of Closure Order – Issued – Reg.

- Ref:-
1. Order No.617/PCB/TF-HO/2015-1924, Dt.22.06.2015.
 2. Order No.617/PCB/TF-HO/2015-1962, Dt.26.06.2015.
 3. CFO Order No.APPCB/VSP/RJY/361/CFO/HO/2010-06, Dt. 10.10.2014.
 4. Legal hearing held at Board Office on 08.07.2015.
 5. Order No.617/APPCB/TF-HO/2015-2261, dt.10.07.2015.
 6. Industry's representation vide letter dt.14.07.2015 & 20.07.2015.
 7. Industry's representation vide lr. dt.24.07.2015.

V.V.N.
DESPATCHED
ON..23.07.2015

WHEREAS you are operating the Pulp & Paper industry in the name & style of M/s. The International Paper APPM Limited, Rajahmundry, East Godavari District.

WHEREAS vide reference 1st & 2nd cited, the Board issued certain directions to your industry to comply within certain time stipulation.

WHEREAS vide reference 3rd cited, the Board issued Consent for Operation and Hazardous Waste Authorisation to your industry to manufacture of Paper - 593 TPD (using in house of pulp-421 TPD, imported pulp-56 TPD and 79 TPD is sold in the market), Pulp – 500 TPD (79 TPD excess pulp to market), Captive Power – 46 MW and Paper Sheets (A4 sheets) – 267 TPD duly stipulating necessary standards & conditions, which lapsed on 30.06.2015.

WHEREAS the Board officials inspected the industry on 18.06.2015 and observed the industry is not complying with the Board directions, standards and has not taken adequate measures for controlling the smell nuisance in and around industry premises and causing air pollution problems to the residents of Rajahmundry Municipal Corporation.

WHEREAS vide reference 4th cited, legal hearing was conducted on 08.07.2015.

WHEREAS vide reference 5th cited, the Board issued closure order to your industry for non-compliance of Board directions and standards.

WHEREAS vide reference 6th & 7th cited, the industry requested to the Board for revocation of closure order as they have assured to take certain steps regarding discharge of effluents into Turpulanka and control of odour.

After careful consideration of material facts of the case the Board hereby issues revocation of closure order and to comply the following directions:

1. The industry shall undertake study of alternate discharge option perfectly into sea directly and feasibility by 31.12.2015. The industry shall furnish lease agreement for renewal of Turpulanka and sand shoals in the river Godavari till the alternate discharge is taken up.
2. Based on above study report comprehensive action plan shall be submitted within four months of completion of study.
3. The above study report shall incorporate the following issues:
 - Explore feasibility of drains closer to the mill which are already discharging in to the sea.

Received
... ..

- Join the scheme if APIC / other government body lays out dedicated effluent conveyance to sea
 - Work with other industries / Municipal corporation for a pipe line up to dedicated drain / discharge post drinking water intake point of RMC
 - Work with NEERI in upgrading the Turpulanka sand shoals / lagoons for further polishing
4. Regarding odour problem the foul condensate collection and treatment shall be commissioned by August, 2015.

The above mentioned directions shall be implemented by the industry, failing which legal action would be initiated against the Industry under Sec.31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 directing closure order to the industry in the interest public health and Environment without further notice / hearing and forfeiture of bank guarantee.

This Order comes into effect from today i.e., 27.07.2015.

Sd/-
MEMBER SECRETARY

To

M/s.The International Paper APPM Limited,
Rajahmundry,
East Godavari District
Pin Code: 533015,

Copy to:

1. The District Collector & Magistrate, East Godavari District, for information.
2. The Municipal Commissioner, Rajahmundry Municipal Corporation, East Godavari District for information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Visakhapatnam for information and necessary action.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kakinada for information and necessary action.

//T.C.F.B.O. //

JOINT CHIEF ENVIRONMENTAL ENGINEER

UH-II



ANDHRA PRADESH POLLUTION CONTROL BOARD
 Dr. YSR Paryavaran Bhavan, APIIC Colony Road,
 Gurunanak Colony, Autonagar, Vijayawada- 520007
 Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>



Order No. 617/APPCB/HO/ECS/KKD/2019-

Date: 15/03/2024.

DIRECTIONS

Sub: APPCB – HO - ECS – M/s. Andhra Paper Limited, Sriramnagar, Rajamahendravaram, East Godavari District - Complaints on water & air pollution problems from your industry – Non-compliance to CTO conditions and prescribed discharge standards – Monitoring (TF) Committee Meeting held on 26.02.2024 – Directions – Issued – Reg.

- Ref:
1. The industry obtained EC on 31.01.2005.
 2. CTO & HWA order dt. 03.07.2023 valid upto 30.06.2028
 3. The Board officials inspected the industry on 07.12.2022.
 4. External Advisory Committee (Task Force) meeting held on 13.01.2023.
 5. SCN No . 617/APPCB/ERM/TF/KKD/2023- Date: 30.01.2023.
 6. Monitoring (TF) Committee meeting held on 26.02.2024.

* * *

WHEREAS you are operating an integrated a wood-based Pulp, Paper and Co generation plant in the name and style of M/s Andhra Paper Limited located at Rajamahendravaram, East Godavari District, Andhra Pradesh.

WHEREAS the Board issued renewal of Consent to Operate (CTO) & Hazardous Waste Authorization (HWA) dt. 03.07.2023 to your industry for period up to 30.06.2028 to produce Paper - 2,07,550 TPA; Pulp - 2,00,000 TPA; Captive Power - 46 MW and Paper sheets (A4 Sheeter) – 267 TPD.

WHEREAS the Board officials inspected the industry and sand shoals of Turpulanka on 07.12.2022 and reported non-compliance to consent conditions and Board directions.

WHEREAS the Board reviewed the non-compliance of your industry during EAC (TF) meeting held on 13.01.2023 and issued show cause notice dt. 30.01.2023 (vide ref. 5th cited).

WHEREAS the Hon'ble NGT (SZ), Chennai registered O.A No. 33 of 2023 (SZ) on the allegations of Sri N. Rajasekhar and Sri M. Pushparaju, Kotilingalapeta, EG District against M/s. Andhra Paper Limited, Sriramnagar, Rajamahendravaram , East Godavari District.

WHEREAS CPCB officials inspected your industry in compliance to the Hon'ble NGT order dt. 12.04.2023 in O.A No. 33 of 2023 (SZ) during 15th – 17th May, 2023 and filed report before the Hon'ble NGT. The main observations and recommendations of the CPCB are as follows –

- a. The annual raw material consumption data and production data of pulp, paper and A4 Sheets and operation of captive power plant during the Financial Years 2020-21, 2021-22 and 2022-23 shows that the Industry is operated within the consented capacity.
- b. Approximately 32,405 KLD of water from River Godavari is utilized in the process section and 27,532 KLD of effluent is generated, complying the EC and Consent to

Operate conditions. Average water consumed per ton of paper produced is 55 KL and it is complying the permitted quantity of 75 KL per ton of paper in EC conditions.

- c. Effluent Treatment Plant of capacity 45,000 KLD consisting of primary clarifiers, aeration tanks, secondary clarifiers and tertiary clarifiers is installed for treatment of effluent through activated sludge process. The capacity of the ETP is adequate for treating 27,532 KLD of effluent generated from process. During the inspection, the ETP was in operation.
- d. The treated effluent samples were collected from the outlet of the ETP and inlet of the Lagoons at Turupulanka island. The results of the samples analyzed shows that pH, BOD, COD, TSS, AoX and oil and grease are within the limits of effluent discharge standards
- e. Electro Static Precipitator along with stack are provided at Rotary Lime Kilns -1, Rotary Lime Kilns -2, recovery boiler and coal fired boiler for control of particulate matter emissions. Source monitoring results shows that particulate matter concentrations at Rotary Lime Kilns -1 and Rotary Lime Kilns -2 are 45.2 mg/Nm³ and 32.8 mg/Nm³ and are within the limits of source emission standards for particulate matter i.e., 50 mg/Nm³.
- f. Particulate matter concentrations at recovery boiler is 84 mg/Nm³ and coal fired boiler is 164 mg/Nm³ and exceeding the limits of source emission standards for particulate matter i.e., 50 mg/Nm³.
- g. Hydrogen Sulphide concentration at Rotary Lime Kilns -1 and Rotary Lime Kilns -2 are 1206 mg/Nm³ and 1033 mg/Nm³ and exceeding the limits of source emission standards for Hydrogen Sulphide i.e. 10 mg/Nm³.
- h. The OCEMS for monitoring of Particulate matter are installed at stacks connected to Rotary Lime Kilns -1, Rotary Lime Kilns -2, recovery boiler and coal fired boiler. Data are connected to the APPCB and CPCB portals. The analysis of OCEMS data of May, 2023 shows that the industry is exceeding emission standards.
- i. Comparison of concentration of particulate matter emissions recorded during manual monitoring and corresponding OCEMS data shows that OCEMS data recorded are 2 to 4.5 times less than the actual concentration of Particulate matter and actual values are not recorded.
- j. For control of fugitive emissions, closed conveyers and water sprinklers are provided at coal storage yard; closed conveyers, suction ducts and cyclones are provided to wood chipping yard; and lime dust extraction system, bag filters are provided at Rotary Lime Kilns.
- k. The hazardous and non-hazardous waste generated are segregated and stored in the designated locations with proper labelling and platforms and disposed through authorized dealers. Waste such as ETP sludge, used lubricated oil, spend ion exchange resin, contaminated cotton/cleaning material were disposed in the boilers along with the fuel complying the consent conditions. The samples of river water were collected from River Godavari at upstream and downstream of locations of lagoons at Turupulanka island. The concentration of pH, BOD and Dissolved Oxygen in river water samples shows that the river water is complying with the Water Quality Criteria of Class of Water 'A' with designated best use for "Drinking Water Source without conventional treatment but after disinfection".
- l. The industry is complying with the conditions of Environmental Clearance and Consent conditions except for the following:
 - i. The lease agreement of discharge of treated effluent to lagoons at Turupulanka island was expired in 1999 and yet to be renewed.
 - ii. The Industry is exceeding the source emission standards for Particulate matter at recovery boiler and coal fired boiler.
 - iii. The industry is exceeding the source emission standards for Hydrogen Sulphide at Rotary Lime Kiln- 1 and Rotary Lime Kiln -2.
 - iv. OCEMS installed for monitoring emissions are not calibrated and operated properly as particulate matter emissions data recorded in OCEMS are 2 to 4.5

times less than the actual concentration of Particulate matter emissions.

- v. As per the consent conditions, temperature of the effluent shall be below 35°C prior to the inlet of the ETP. To reduce the temperature of the effluent from 45-48°C, the effluent is circulated through cooling tower prior to microbial treatment. As per the records, the temperature at the outlet of the cooling tower is 40-45°C. During the inspection it was observed that the Industry is in the process of renovating the cooling tower to increase the surface area to reduce the effluent temperature to less than 35°C.
- vi. Compared to 33% of the required area to be developed as greenbelt as per the consent conditions, 32.8% of the total land area of the industry is developed as greenbelt.
- vii. The Industry has to install four Continuous Ambient Air Quality Monitoring Stations as per consent conditions. The Industry has installed only two CAAQM Stations and out of two stations, one station is in operation.

CPCB Recommendations:

The industry may be directed to implement the following:

- i. To renew the lease agreement for discharge of treated effluent to lagoons at Turupulanka.
- ii. To augment air pollution control devices at recovery boiler and coal fired boiler to control particulate matter emissions.
- iii. To implement measures to control Hydrogen Sulphide emissions at Rotary Lime Kilns -1 and Rotary Lime Kilns -2 and comply with the source emission standards.
- iv. To calibrate and operate the OCEMS installed for monitoring particulate matter emissions, properly and record the actual concentrations.
- v. To reduce the temperature of the effluent to less than 35°C prior to microbial treatment.
- vi. To develop greenbelt in 33% of the total land area of the Industry to mitigate effects of fugitive emissions.
- vii. To install two Continuous Ambient Air Quality Monitoring Stations in addition to the existing two CAAQM Stations and ensure operation of all the four CAAQM Stations.

WHEREAS the Hon'ble NGT vide order dt. 01.12.2023 in O.A No. 33 of 2023 (SZ) directed the APPCB to file the report.

WHEREAS a hearing was conducted before the Monitoring (Task Force) Committee Meeting of A.P. Pollution Control Board on 26.02.2024. The representatives of the industry attended the meeting and informed that they have applied to Government for renewal the lease agreement for discharge of treated effluents into Turpulanka sand shallows of River Godavari. Further informed that upgradation of ETP with jet aerators in aeration tank; dust extraction system in chipper house; water sprinklers at coal yard and renovation of ESP fields in recovery boiler are under progress. Also informed that cooling tower to ETP; oxygen injection line into Aeration Tank-1; water conservation and water sprinklers at coal yard & lime kiln area are under progress and submitted time bound action plan vide letter dt.26.02.2024. The EE, RO, Kakinada attended the meeting through VC and informed that the officials of CPCB, Chennai inspected the unit during May, 2023 in connection with Hon'ble NGT order date.12.04.2023 in O.A.No. 33/2023 (SZ) and observed certain non-compliance/ recommendations. Further informed that the industry is discharging the wastewater generated at their unit into Turpulanka sand shallows of river Godavari after treatment, without obtaining lease renewal from GoAP since 1999. The Board is monitoring

the outlet of ETP and treated wastewater discharges into Turpulanka sand shallows every month. The industry exceeded prescribed emission standards at point sources i.e. PM concentration in stack emissions from coal boiler & recovery boiler; and H₂S concentration in the stack emissions from Rotary Kiln -1 & 2.

After detailed review, the Committee recommended to issue the specific directions to M/s. Andhra Paper Limited, Sriramnagar, Rajamahendravaram. Accordingly, the Board hereby issues the following directions to your industry under Sec.33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and under Sec.31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof -

1. ***The lease agreement of discharge of treated effluent to lagoons at Turupulanka island was expired in 1999 and yet to be renewed. The industry shall immediately renew the lease agreement for discharge of treated effluent to lagoons at Turupulanka sand shallows of River Godavari.***
2. ***The industry shall immediately stop discharging the treated or untreated wastewater into the Turpulanka sand shallows of River Godavari for a period of one month until 25th March, 2024.***
3. ***The industry shall expedite installation of Jet aerators in aeration tank by replacing diffuser membrane system by 30.04.2024.***
4. ***The industry shall upgrade & maintain the cooling tower of the ETP to ensure temperature of the wastewater to less than 35⁰C at inlet of ETP.***
5. ***The industry shall implement latest techniques to improve water conservation and to reduce freshwater consumption to best possible extent. The progress shall be reported periodically.***
6. ***The industry shall complete installation of VFD for aeration tank inlet pumps to maintain consistent flow by 30.07.2024.***
7. ***The industry shall expedite plan of action for alternate disposal mode of treated wastewater along with treated sullage of Rajamahendravaram. The progress shall be reported every month to District Administration and to the Board.***
8. ***The industry shall expeditiously complete replacement of analyzers in the 2nd AAQM station for PM₁₀, PM_{2.5}, SO₂, NO_x and VOC analyzer by 30.04.2024.***
9. ***The industry shall regularly operate the water sprinklers at coal yard and lime kiln area for suppression / containment of fugitive emissions. The industry shall provide flow meter with totalizer to quantify the water consumed for operation of the sprinklers and the records shall be kept accessible to inspecting officials.***
10. ***The industry shall immediately augment air pollution control devices at coal fired boiler by 31.03.2024 and Recovery boiler by 30.04.2024 to control pollutants emissions and ensure compliance to the prescribed emissions standards.***
11. ***The industry shall operate the dust extraction system effectively in chipper house for suppression/containment of fugitive dust emissions.***
12. ***The industry shall expedite installation of additional 2 No. AAQM Stations by 30.05.2024 at representative locations in consultation with RO, Kakinada.***
13. ***The industry shall complete reliability studies on the NCG collection and treatment system by 31.03.2024.***
14. ***The industry shall complete installation of H₂S online stack analyzers to rotary kiln – 1 & 2 and connectivity with website of APPCB & CPCB by 30.04.2024 for continuous display of the monitoring values in the online portal.***
15. ***The industry shall undertake periodical study by an reputed organization to identify the dispersion pattern of odours substances in the core zone and possible impacts in the surroundings of the industry; to furnish short & long***

term plans to implement requisite containment measures to mitigate any odour nuisance in the surroundings. The study findings and implementation plan of action to alleviate odour nuisance in the surroundings shall be furnished to the Board within 3 months.

16. *The industry to implement measures to control Hydrogen Sulphide emissions at Rotary Lime Kilns -1 & 2 to achieve compliance of H₂S concentration less than 10 mg/Nm³ within a month and other prescribed standards from the stack emissions of the rotary kilns.*
17. *OCEMS installed for monitoring emissions are not calibrated and operated properly as particulate matter emissions data recorded in OCEMS are 2 to 4.5 times less than the actual concentration of Particulate matter emissions. The industry shall immediately rectify the above and shall furnish plan of action to prevent such reoccurrences; to calibrate and operate the OCEMS for monitoring particulate matter emissions properly and record the actual concentrations.*
18. *The industry shall ensure compliance to the CPCB guidelines dated. 05.02.2014, 02.03.2015 and further notification issued for periodical calibration of online pollution monitoring systems from time to time.*
19. *The industry shall complete construction of shed of adequate capacity for storage of ETP sludge with elevated platform, leachate collection and dedicated pumps to convey the collected leachate to ETP by 30.06.2024. Adequate facilities shall be provided to prevent contamination of run-off.*
20. *The industry shall expedite greenbelt development in the balance area to achieve 33% of total project site.*
21. *The industry shall furnish implementation progress of the lapses/ recommendations of the CPCB.*
22. *The industry shall abide by the directions issued by the Hon'ble NGT in O.A. No. 33 of 2023 (SZ)*
23. *The industry shall ensure that there shall not be any pollution problems in the surroundings.*

The implementation progress of the above directions shall be reported to RO, Kakinada regularly.

You are hereby directed to note that, should you violate any one of the directions mentioned above, action will be initiated under Sec.41(2) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.37 of the Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of safe guarding Public Health and Environment.

This Order comes into effect from today i.e.,15/03/2024.

**B Sreedhar Ias
MEMBER SECRETARY**

To
The Occupier,
M/s. Andhra Paper Limited,
Sriramnagar,
Rajamahendravaram.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for information.
2. The Environmental Engineer, Regional Office, Kakinada for information and necessary action. He is directed to periodically monitor the industry on implementation progress of the above directions and to furnish report.



ANDHRA PRADESH POLLUTION CONTROL BOARD
Dr. YSR Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar, Vijayawada- 520007
Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>



Memo No. 617/APPCB/HO/ECS/KKD/2019-

Date:15/03/2024.

Sub: APPCB - HO - ECS - M/s. Andhra Paper Limited, Sriramnagar, Rajamahendravaram, East Godavari District - Complaints on Water & Air pollution problems from your industry – Non-compliance to CTO conditions and prescribed discharge standards – Monitoring (TF) Committee Meeting held on 26.02.2024 - Minutes communicated - Reg.

Ref: 1. CTO&HWA order dt. 03.07.2023, valid upto 30.06.2028.
2. Monitoring (TF) Committee meeting held on 26.02.2024.

* * *

The Board reviewed the non-compliance of M/s Andhra Paper Limited, Sriramnagar, Rajamahendravaram, East Godavari District during the Monitoring (TF) Committee Meeting held on 26.02.2024. After detailed review, the committee recommended to issue directions to the industry. Further the EE, RO, Kakinada is directed to undertake the following -

1. To inspect the industry to immediately stop discharging of treated/untreated effluents into Turupulankasand shallows of river Godavari, till 25th March, 2024.
2. To undertake weekly monitoring of the water quality of river Godavari in the influential zone at upstream and downstream of the Turupulankasand shallows till end of March, 2024 to analyze all the core and critical parameters.
3. To inspect the industry to monitor the implementation progress of the CPCB recommendations and directions issued by the Board.
4. To undertake periodical monitoring on improvement in air quality and water quality after implementation of the action plan furnished by the industry vide letter dt.26.02.2024 (copy enclosed).
5. To co-ordinate with District Administration to expedite plan of action for alternate disposal mode of treated wastewater along with treated sullage of Rajamahendravaram and the progress periodically.

In view of the above, the EE, RO, Kakinada is directed to periodically monitoring the industry on implement progress of the directions issued to the industry and to furnish report on the above.

B Sreedhar las
MEMBER SECRETARY

To
The Environmental Engineer,
A.P. Pollution Control Board,
Regional Office, Kakinada.

Copy to:
The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for information.



ANDHRA PRADESH POLLUTION CONTROL BOARD
 Dr. YSR Paryavaran Bhavan, APIIC Colony Road,
 Gurunanak Colony, Autonagar, Vijayawada- 520007
 Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>



Order No. 617/APPCB/HO/ECS/KKD/2019- 339

Date:29/08/2024.

DIRECTIONS

Sub: APPCB – HO - ECS – **M/s. Andhra Paper Limited**, Sriramnagar, Rajamahendravaram, East Godavari District - Non-compliance of consent conditions – Monitoring (TF) Committee Meeting held on 09.08.2024 – **Directions** – Issued – Reg.

- Ref:
1. CFO&HWA Order dt. 03.07.2023, valid upto 30.06.2028.
 2. Order No. 617/APPCB/HO/ECS/KKD/2019, Date: 15.03.2024.
 3. Board officials inspected your industry on 22.07.2024.
 4. RO, Kakinada report dt: 24.07.2024
 5. Monitoring (TF) Committee meeting held on 09.08.2024.

* * *

WHEREAS you are operating an integrated wood-based Pulp, Paper and Co generation plant in the name of M/s Andhra Paper Limited., located at Sriramnagar, Rajamahendravaram, East Godavari District, Andhra Pradesh.

WHEREAS the Board vide ref. 1st cited, issued CTO & HWA to your industry to produce Paper - 2,07,550 TPA; Pulp - 2,00,000 TPA; Captive Power - 46 MW and Paper sheets (A4 Sheeter) – 267 TPD.

WHEREAS the Board reviewed non-compliance of your industry during the Monitoring (TF) Committee Meeting held on 26.02.2024 and issued directions vide ref. 2nd cited.

WHEREAS the Board officials inspected your industry on 22.07.2024 and reported the following observations, vide ref. 4th cited -

1. The representative of the industry informed that the lease agreement procedure is under Progress with District Administration. The lease agreement of discharge of treated effluent to lagoons at Turupulanka island was expired in 1999
2. The industry has submitted that: The Chief Commissioner of Land Administration & Special Chief Secretary to Govt. of A. P recommended Turupulanka Island lease renewal from 1999 to till 2009 and for a further period of 33 years and forwarded recommendation to Government on 14.08.2014 for further action. Further, Commissioner of Industries Government of A. P recommended the lease proposal to Principal Secretary of Industries and commerce, Government of A.P dated 29/11/2014. Turupulanka land survey conducted by Office of Tahsildar – Rajamahendravarm Urban on 20.03.2023 and report submitted to District Collector.
3. The industry is under shutdown from 19th February to 26th March'24. ETP discharge / Outlet flow meter readings were given below, which indicates no discharge for Turupulanak sand shallows up to 25 the March' 24:
4. The industry has installed Jet Aerators of 8 Nos in 7500 Kl aeration tank and maintaining DO of 2ppm.
5. The existing ETP cooling tower was rebuild and commissioned in the 3rd week of August. 2023. During the inspection on 20.07.2024 observed to be maintaining the

- temperature.
6. The Specific water consumption per ton of product reduced from 68 M3 in FY 2014-15 to 53.40 M3 in FY 2023-24. In the month of June'2024 the specific water consumption is 44m3.
 7. The industry has installed VFD to the inlet aeration pump.
 8. The industry through M/s. CII- Triveni Water Institute completed "Feasibility study for Exploring the alternative options for effluent discharge" on 20.01.2017 and submitted to Board on 22.04.2017. Again, abiding to the District Level Implementation committee on 24.06.2022 by the Hon'ble District Collector, Andhra Paper Limited identified Professional agency & informed to the Board on 22.12.2022 and to District Collector. The laying of marine pipeline is not materialized and it involves other stakeholder departments like Irrigation, Drainage, Municipality.
 9. Water sprinklers provided at various locations to suppression fugitive dust. The representative informed that Flow meters' procurement and installation will be completed by October. 2024. Water sprinklers and water tanker with sprinkling mechanism.
 10. The industry has replaced the field internals of ESP-3 of Recovery Boiler with a cost of Rs.13.00 Crores. Rapping mechanism also undertaken for maintenance and repairs to improve dust collection. In the year 2022-23, all the internal fields for ESP 1 & 2 completely replaced with a cost of Rs.8.69 Cores. Also replaced the few collecting electrode plates of ESP attached to the Coal fired Boiler.
 11. Dust extraction system with wet scrubbing technology for wood Chippers is in operation.
 12. The industry has issued PO to MS Cholamandalam Risk Services, Chennai and studies yet to be commenced.
 13. The industry has procured H₂S online analyzers, yet to calibrate, install and to connect to the website.
 14. The industry has issued PO to MS Cholamandalam Risk Services, Chennai and studies yet to be commenced.
 15. The industry has procured H₂S online analyzers, yet to calibrate, install and to connect to the website. This office has requested to Zonal Office, Visakhapatnam to conduct the monitorings of Lime Klins-1 & 2 vide mail dated 22.07.2024.
 16. The calibrations of OCEMS done in May, 2024. The validation of the same will be carried.
 17. Online Continues Emission Monitoring for Particulate matter installed and connected to CPCB and APPCB for all the stacks. Online Continues Effluent Quality Monitoring for pH, TSS, COD, BOD and Flow installed and connected to CPCB and APPCB.
 18. Additional green belt in 1.0 Acre within the premises was undertaken. Planted 600 saplings.
The present green belt is 33.3 %.
 19. The case is scheduled for hearing on 29.08.2024.
 20. Odour nuisance was observed on 20.07.2024 in the Air Port Road.
 21. The RO observed exceedances in the online values attached to the stacks connected to the recovery boiler, coal fired boiler and Rotary Kilns.
 22. In the month of May there is 1 exceedance in Recovery boiler stack and 20 exceedances in RLK stack 1 and 23 exceedances in RLK stack 2.
 23. In the month June 24 there is 1 exceedance in Recovery boiler stack and 20 exceedances in Coal fired boiler and 6 nos in RLK 1 and 32 in RLK 2.
 24. As per the Board SOPs three such alerts in each day in the span of 3 consecutive days shall be considered for EC.
 25. In RLK 2 max value is 172 mg/Nm³ against the standard of 50 mg/Nm³, in RLK1 is 171.6 mg/NM³, in coal fired boiler max reorded is 200 mg/NM³, recovery boiler is 95.79 mg/Nm³.
 26. The RO has monitored H₂S with hand held analyzer at 8 locations within the industry

premises and 19 locations outside the premises. Within the industry the value is 0.1 PPM to 1.4 PPM and outside the premises recorded zero at 9 locations and others varied from 0.1 to 0.3 PPM.

WHEREAS a hearing was conducted before the Monitoring (Task Force) Committee Meeting of A.P. Pollution Control Board on 09.08.2024. The representatives of the industry; JCEE, ZO, Visakhapatnam; EE, RO, Kakinada attended the meeting through VC. The representatives of the industry informed that they have complied with most of the directions and requested time to comply with balance directions.

After detailed review, the Committee recommended to issue directions to M/s. Andhra Paper Limited, Sriramnagar, Rajamahendravaram, East Godavari District to rectify the violations and to issue SCN to levy EC for non-compliance of standards. Accordingly, the Board hereby issues following directions to your industry under Sec.33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and under Sec.31(A) of the Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof -

- 1. The industry shall immediately renew the lease agreement for discharge of treated effluent to lagoons at Turupulanka sand shallows of River Godavari.**
- 2. The industry shall expedite plan of action for alternate disposal mode of treated wastewater along with treated sullage of Rajamahendravaram. The progress shall be reported every month to District Administration and to the Board.**
- 3. The industry shall expeditiously complete reliability studies on the NCG collection and treatment system.**
- 4. The industry shall expedite implementation of adequate measures to control H₂S emissions to less than 10 mg/Nm³ from Rotary Lime Kilns -1 & 2 within a month.**
- 5. The industry shall complete installation of H₂S online stack analyzers to rotary kiln – 1 & 2 and connectivity with website of APPCB & CPCB within a month for continuous display of the monitoring values in the online portal.**
- 6. The industry shall operate the dust extraction system effectively in chipper house for suppression/containment of fugitive dust emissions.**
- 7. The industry shall ensure continuous operation of air pollution control equipment provided to coal fired boiler and recovery boiler to comply with the prescribed emissions standards.**
- 8. The industry shall expedite the study by an reputed organization to identify the dispersion pattern of odours substances in the core zone and more vulnerable receptor areas; possible impacts in the surroundings of the industry and to furnish short & long term plans to implement requisite containment measures to mitigate any odour nuisance in the surroundings. The study findings and implementation plan of action to alleviate odour nuisance in the surroundings shall be furnished to the Board within a month.**
- 9. The industry shall ensure compliance to the CPCB guidelines dated. 05.02.2014, 02.03.2015 and further notifications issued for periodical calibration of online pollution monitoring systems from time to time.**
- 10. The industry shall ensure that there shall not be any pollution problems in the surroundings.**

The implementation progress of the above directions shall be reported periodically to ZO, Visakhapatnam and RO, Kakinada.

You are hereby directed to note that, should you violate any one of the directions mentioned above, action will be initiated under Sec.41(2) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.37 of the Air (Prevention & Control of Pollution) Amendment

Act, 1987 without any further notice, in the interest of safe guarding Public Health and Environment.

This Order comes into effect from today i.e.,29/08/2024.

**B Sreedhar las
MEMBER SECRETARY**

**To
The Occupier,
M/s. Andhra Paper Limited,
Sriramnagar,
Rajamahendravaram,
East Godavari Distrct.**

Copy to:

1. The JCEE, APPCB, ZO, Visakhapatnam for information.
2. The EE, APPCB, RO, Kakinada for information and necessary action.

From:
The Chief Commissioner of
Land Administration & Special
Chief Secretary to Govt. Andhra Pradesh,
HYDERABAD.

To
The Principal Secretary to Govt.
Revenue (Assign II) Department,
Andhra Pradesh, Secretariat,
HYDERABAD.(W.E).

CCLA's Lr. No. Assign-II (2) / 990 / 2008. Dt. 14-08-2014.

Sir,

Sub:- LAND - East Godavari District - Lease of renewal of Turupulanka and sand shoals in River Godavari measuring an extent of Ac.612.71 cents in Rajahmundry (village) and (M) requested for lease a further period of (10) years from 01.07.1999 to 30.06.2009 - the proposal is placed before the APLMA for necessary action - Reg.

- Ref: 1. Government Memo.No.46260/Assn.VI/99-8, Revenue (Assn.VI) Department, Dated: 13.06.2008.
2. C.C.LA's Ref.No.SPL.B2/990/2008, Dated: 05.07.2008.
3. Memo.No.15-1-08-613/613/ID, Dt: 01.10.2008 of Commr. of Industries, Hyderabad.
4. Collector, East Godavari District Ref.No.E1/2386/2003, Dt: 24.10.08.
5. Minutes of the Meeting of APLMA held on 22.7.2014 vide Sl.No.11.

-oOo-

Kind attention of the Government is invited to the references cited.

Earlier, the Government have issued orders vide G.O.Ms.No.810 Revenue (Assn.I) Department, Dated: 04.08.1992 granting lease in an extent of Ac. 612.71 cents situated in Turupulanka and sand shoals in River Godavari to A.P. Paper Mills, Rajahmundry for discharge of its treated industrial effluents for a period of 10 years with effect from 1.7.1989 or till the completion of dedicated drain whichever is earlier in favour of A.P. Paper Mills Limited, Rajahmundry at the rate of Rs.300/- per acre per annum.

Subsequently, the Collector, East Godavari district in his reference. No. E1/3517/95, dated; 02.06.1999 has submitted proposals directly to the Government for extension of lease for a period of (10) years i.e., from 01.07.1999 to 30.06.2009 @ Rs.525/- per acre per annum (Rupees Five hundred and twenty five only) and increase of lease of lands leased out for Non-Agricultural Purpose @ 10% per annum, as the existing lease has expired by 30.06.1999.

The Collector, East Godavari District in his reference dated: 9/2002 has furnished a calculation sheet on fixation of lease rent with effect from 01.07.1999 to 30.06.2009 and the same was sent to Government.

The Collector, East Godavari District in his reference dated: 24.10.2008 has submitted a detailed report informing that after obtaining estimates from the Zonal Manager, A.P.I.C. Kakinada an amount of Rs.160.00 Crores may be required for execution of the dedicated drain from (1) Rajahmundry to Avulamanda (2) Maredubaka to Tallarevu (for formation of dedicated drain).

Vide D.O.Lr.No.15-1-2008-1272-1272-ID, Dated: 18.08.2009, the Commissioner of Industries has informed that important issues that are likely to come up in the State Investment Promotion Board Meeting for discussion on the issue pertaining to Andhra Pradesh Paper Mills i.e., continuation of lease on long term basis for an extent of Ac.612.71 cents and Sand Shoals in the river bed of Godavari for a period of (50) years at existing rates.

Vide C.C.LA's Lr.No.Spl.B2/990/2008, DATED: 21.08.2009 a factual report was sent to the Commissioner of Industries, Hyderabad requesting the Commissioner of Industries, Hyderabad to appraise the above facts to the Government for taking further necessary action in the matter.

The proposal of the Collector, East Godavari District has been placed before the APLMA in the meeting held on 22.7.2014 for taking a decision in the matter.

The Director, Government Relations & Regulatory Affairs International Paper APPM Limited has attended the meeting and stated that the last lease rental fixed by the State Revenue Department was @ Rs. 300/- per acre per year, which for 612.71 acres works out to Rs. 1,83,813/- this amount had been paid regularly by the company since the year 1999, till June 2015. Sri Rajat Kumar, Commissioner Industries explained the need to support the proposal as it is an established unit running successfully and the precondition in the GO regarding common drain construction is not relevant now as it is shelved.

The APLMA has decided to recommend the proposal to the Government for renewal of lease from 1999 to till 2009 and for a further period of 33 years in favour of the International Paper Limited, Rajahmundry, East Godavari District at 10% of the present market value as lease amount with a provision for enhancement of lease amount in a block period of 5 years. The Collector to recover the lease amounts dues from 1999 to till date and collect every year hereafter.

The proposal of the Collector, East Godavari District along with connected record and the minutes of the meeting of the APLMA held on 22.7.2014 are submitted herewith to the Government for necessary action in the matter.

Yours faithfully,
Sd/- P.Lakshmi Narasimham,
For Chief Commissioner.

Copy to the Collector, East Godavari District.

(33)

Ref.E1/3517/95, dt. 2.6.99.

Collectorate, Kakinada.

From
Sri Satish Chandra, IAS.,
Collector & Dist. Magistrate,
East Godavari, Kakinada.

To
The Secretary,
Revenue (Assign.) Dept.,
Secretariat, Andhra Pradesh,
Hyderabad.

Sir,

Sub : Leases - Lease renewal of Turupulanka and sand Shoals in River Godavari measuring Ac.612.71 cents in Rajahmundry (U) Mandal for a further period of 10 years from 1.7.1999 to 30.06.2009 regarding.

138 (A)
18/CF-
14/6/98
14/6/98

- Ref: 1) G.O.Ms.No.810, Revenue (Assn.I) Dept., dt. 4.8.92.
2) Appin. of A.P.P.M. Ltd., Rajahmundry Ref.P&A/GA/A7(1)/885, dt. 4.3.97.
3) Report of the MRO, Rajahmundry in Ref.B.772/97, dt. 18.12.97.
4) D.Dis.B.754/98, dt. 13.5.99 of the Sub Collector, Rajahmundry.

I invite attention to the reference 1st cited. The Government have issued orders granting lease an extent of Ac.612.71 cents situated in Turupulanka and sand shoals in River Godavari to A.P.Paper Mills, Rajahmundry for discharge of its Industrial effluents for a period of 10 years with effect from 1.7.89 or till the completion of dedicated drain which ever is earlier in favour of A.P.Paper Mills Limited, Rajahmundry at the rate of Rs.300/- (Rupees Three hundred only) per acre per annum.

4/102
9/6

Names of the town	Lanka Number	Extent Ac. cts
Rajahmundry	52	6.55
	53	2.75
	85	1.35
Total	Sand shoals	477.88
		488.53

1
2
9/6/99

Rajahmundry	Long strip on the Border of Lanka No.85 and 85-A,	Ac. cts
	54	5.00
	Sand Shoal	19.18
	Total	100.00
	Total	124.18

Total extent of Ac. 612.71 cts.

The above lease expires by 30.06.1999. In the reference 2nd cited the A.P.Paper Mills Limited, Rajahmundry has applied for the renewal of the above lease for a further period of 10 years from 1.7.99 as the Dedicated Drain has not yet completed.

333
2

In the reference 4th cited the Sub Collector, Rajahmundry ^{has} have submitted proposals for renewal of lease in favour of A.P. Paper Mills Limited for a further period of 10 years beyond 30.06.99 recommending the lease @ Rs.525/- per acre per annum. As per G.O.No.940, Revenue (Assign.No.III) Dept., dt. 14.10.96 the Government of Andhra Pradesh orders to increase the lease of lands leased out for Non Agricultural purpose @ 10% annum and made an amendment to A.P. (Telangana Area) grant of lease of lands for Non agriculture purpose rules, 1977 under Rule-6 to grant lease upto 25 years.

As per G.O. the rates of lease has to be enhanced as detailed below as the lands are being utilised by the A.P. Paper Mills Limited, Rajahmundry for non agricultural purpose with effect from.

01.07.1999	Rs.300/-
01.07.2000	Rs.363/-
01.07.2001	Rs.399/-
01.07.2002	Rs.438/-
01.07.2003	Rs.481/-
01.07.2004	Rs.529/-
01.07.2005	Rs.582/-
01.07.2006	Rs.640/-
01.07.2007	Rs.704/-
01.07.2008	Rs.774/-
Total from 1.7.99 to 30.6.2009	Rs.5,240/- (10 Fesll years)
Average	5240 / 10 = Rs.524/-

Therefore, in the circumstances stated above the lease of lands mentioned in G.O. 1st cited may be renewed for a further period of 10 years from 1.7.99 to 30.06.2009 or till the completion of dedicated drain which ever is earlier in favour of A.P. Paper Mills Limited, Rajahmundry for fixing annual lease rent @ RS.525/- per acre per annum, subject to condition that no effluents should be let out into Godavari River.

Yours faithfully,

for Collector.

DOP.9 & 10

GOVERNMENT OF ANDHRA PRADESH
A B S T R A C T

LEASE - Lanka lands and Sand Shoal - Rajahmundry Taluk and Town - Extent of Ac.612.71 cents - Renewal of lease in favour of A.P.Paper Mills, Rajahmundry for discharge of industrial effluents - Orders - Issued.

REVENUE (ASSIGNMENT I) DEPARTMENT

G.O.Ms.No. 810

Dated: 4-8-1992.

Read:

1. G.O.Ms.No.1244, Revenue dated 29.12.69.
2. G.O.Ms.No.410 Revenue dated 26.2.83.
3. From the C.L.R., Jr.No.Spl.B2/3906/89, dt.17.9.90.
4. From the M.D., A.P.Paper Mills Ltd. Rajahmundry, dated 11.3.91.
5. From the Collector, E.G.Dist.Lr.No.E1/10635/87, dated 29.7.91.
6. From the C.L.R., Lr.No.Spl.E2/3906/89, dt.7.11.91.

ORDER:

In the circumstances reported by the Collector, E.G.Dist. and the Commissioner of Land Revenue in their letters read above, Government hereby accord permission to the Collector E.G.Dist. to extend the existing lease of lanka lands and sand shoal, to an extent of Ac.612.71 cents, as detailed below for a period of 10 years with effect from 1-7-89 or till the completion of the "dedicated drain", whichever is earlier, in favour of A.P.Paper Mills Ltd. Rajahmundry, E.G.District at the rate of Rs.300/- (Rupees three hundred only) per acre per annum for discharge of its industrial effluents:-

Name of the Town.	Lanka No.	Extent Ac.
Rajahmundry.	52	6.55
	53	2.75
	85	1.35
	Sand Shoal	477.88
		488.53
Rajahmundry	Long strip on the border of lanka No.85 and 85.A	about Ac.5.00
	54	Ac.19.18
	Sand shoal.	Ac.100.00
		Ac.124.18
	Total extent:	Ac.612.71 cents

p.t.o.

2. The permission for extension of lease granted in para 1 above, is subject to the usual conditions of lease, in addition to the following conditions :-

- (1) that the A.P. Paper Mills should contribute its proportionate share to the cost of a "dedicated drain" from Rajahmundry leading to the Bay of Bengal so as to effect a permanent solution to the problem of the effluents discharged by the A.P. Paper Mills;
- (2) that the A.P. Paper Mills should ensure proper treatment of effluents before the discharge to the lagoons located in the sand shoals in the Godavari river; and
- (3) that the A.P. Paper Mills will take up the development of Social Forestry Plantation in Peddilanka at their own cost.

3. The Collector, E.G. District is requested to take action to hand over possession of the said lands after collecting the lease amount and after obtaining an undertaking to fulfil the conditions from the said firm accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

T. GOPALA RAO,
SECRETARY TO GOVERNMENT.

To
The Collector, E.G. Dist. at Kakinada.
The Commissioner of Land Revenue, A.P. Hyderabad.
The Managing Director, A.P. Paper Mills,
Rajahmundry.
The Member Secretary, APFCB, Hyderabad.
Copy to E.F.E.S. & T Department.
Copy to Finance Department.
Copy to Industries and Commerce Department.
Copy to P.S. to Prl. Secy. Revenue.
Copy to P.S. to Secy. Revenue.
Copy to Liason Officer, Revenue Department.
Copy to S.F/S.Cs.

// forwarded :: by order //

anil

Lambas
SECTION OFFICER.

THE A.P. PAPER MILLS LTD. RAJAHMUNDRY
AD/VP (O) P & A/ISO
ACCTS/II. AUDIT SECL INSURANCE
STORES ACCTS/PT. PURCH/PURCHASE

13 AUG 1992

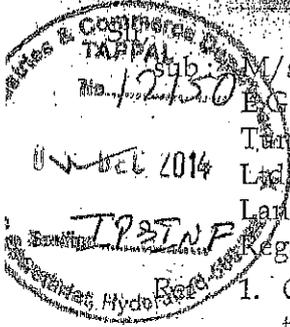
WORKS OFFICE MMU/TPT/TRG.
STORES/DISPOSAL SALES ACCTS/PO.

GOVERNMENT OF ANDHRA PRADESH
COMMISSIONERATE OF INDUSTRIES :: HYDERABAD

From The Commissioner of Industries,
Government of Andhra Pradesh,
Chirag Ali Lane, Abids,
Hyderabad.

To The Principal Secretary to Government,
Industries and Commerce Department,
Government of Andhra Pradesh,
Secretariat, Hyderabad..

Lr. No. 29/1/2014/14744 dated: 29/11/2014



M/s. International Paper Mills Ltd., (AP Paper Mills Ltd.,) Rajahmundry, E.G District - Renewal of the lease of Lanka land of Acs. 612.71Cts at Turupulanka and sand shoals in River Godavari in favour of AP Paper Mills Ltd., for a further period - Genuineness of the requirement of Government Land and Justification report in Annexure-XI -Remarks - Submitted - Regarding.

1. Government Memo No. 9098/IP&INF/A3/2014, Dated 26/09/2014 of the Deputy Secretary to Government, Industries and Commerce department.
2. Lr. No. 862/A1/2012, Dated 07/11/2014 of the General Manager, District Industries Centre, Kakinada, East Godavari District.

&&&&&

In the reference 1st cited, the Deputy Secretary to Government, Industries and Commerce department has forwarded the proposal of M/s. International Paper Mills Ltd., (AP Paper Mills Ltd.,) Rajahmundry, E.G District and requested to place the matter before the sub-committee and examine the extent of requirement of the land, period of lease to be granted further to the said company apart from treating the already expired period from 1-7-1999 to 30-6-2009 as lease period, in terms of the Land Allotment Policy issued in G.O. Ms. No. 571 Revenue (Assn-I) Department, dated 14/09/2012.

In the 2nd reference cited, the General Manager, District Industries Centre, Kakinada, East Godavari District has informed that he has inspected the site along with Deputy Director (Credit) of his office and found that the unit is working satisfactorily and collected the following information from the units.

1. Details of lease rent paid by the company with evidence from July, 1999 to June, 2015 with supporting documents.
2. IT returns for the last three years i.e., from 2011-12 to 2013-14.
3. Sketch of Turupulanka lands.
4. Letter from Min. of Env. & Forests, Govt. of India.
5. Valid CFO from APPCB.

Further, the GM is informed that the said land of extent Ac.612.71 cents in the Village Turupulanka and sand shoals in the River Godavari is already being utilized by the unit A.P. Paper Mills for discharge of treated Industrial effluents since 1969 and the lease proposal of the above said lands has been further extended up to

30/06/1999 through various Government orders. The unit has paid lease rent as fixed vide G.O Ms.No.810 till 30/06/2015 and recommended for renewal of the lease from 1999 to 2009 and for a further period of 33 years in favour of the unit as per the recommendation of APLMA.

Therefore it is recommended to Government to consider the request of the unit for renewal of lease period from 1999 to 2009 and for further period of 33 years as per the recommendation of the APLMA at 10 % of present market value as lease amount with provision for enhancement of lease amount in a block period of 5 years.

Sd/- Rajat Kumar,
Commissioner of Industries.

// Attested //


Joint Director (INF)



Ref.No.Lands-2/466334/2023,
Dt. 23-01-2026.

East Godavari Collectorate
Rajamahendravaram.

From
Sri Y. Megha Swaroop, I.A.S.,
Collector & District Magistrate (FAC),
East Godavari, Rajamahendravaram.

To
1. The Tahsildar,
Rajamahendravaram Urban
2.The Revenue Divisional Officer,
Rajamahendravaram

Sir,

Sub:- Lanka Lands – East Godavari District – Rajamahendravaram Division – Rajamahendravaram Urban Mandal – Thurpulanka Island land lease – Renewal of lease of land measuring an extent of Ac.612.71cts in Turpulanka sand shoals in the River Godavari vide Sy.Nos.52, 53, 85 etc., to M/s Andhra Paper Limited, Rajamahendravaram w.e.f. 01.07.1999 to 30.06.2032 i.e., for a period of 33 years – Lease proposals called for – Proposals submitted – Certain omissions observed – Called for – Regarding.

Ref:- 1. Lr.No:APL/ENV/2024/09-681, dated 27.09.2024 of the Andhra Paper Limited, Rajamahendravaram.
2. e-office Computer No.499298/2024-A4, dated 21.09.2024 of the Commissioner, Municipal Corporation, Rajamahendravaram.
3. Lr.No.INDUS-EO0EO/60/2024-JA3-DIC-EG, Dt.01.10.2024 of the District Industries Officer, E.G., Rajamahendravaram.
4. Report of the Environmental Engineer, AP Pollution Control Board, Dated: 02.10.2024.
5. Ref.D/1267/2023, dt.02.11.2024 of the Revenue Divisional Officer, Rajamahendravaram.
6. Lr.No.EE/GH/Dow/A3/134 Rev, dt.13.11.2024 of the Executive Engineer, Godavari Head Works Division, Dowlaiswaram.
7. This office Ref.No.Lands-2/466334/2023, dt.29.11.2024 addressed to the C.C.L.A., A.P.
8. Orders issued by the Hon'ble National Green Tribunal in O.A.No.33/2023 (SZ), Dt.11.12.2024.
9. Collector's report submitted to the Hon'ble NGT, dated 14.02.2025
10. CCLA's Ref.No.REV02-23/32/2024-LA1-2646783, Dt.31.07.2025.
11. Ref.D/1267/2023, dt.18.12.2025 of the Revenue Divisional Officer, Rajamahendravaram.

I invite attention to the reference 11th cited wherein you have submitted the proposals for renewal of lease of Tururpulanka in favour of M/s Andhra Paper Ltd., Rajamahendravaram pertaining to the land measuring an extent of Ac.612.71cts in Turpulanka sand shoals in the River Godavari vide Sy.Nos.52, 53, 85 etc., w.e.f. 01.07.1999 to 30.06.2032 i.e., for a period of 33 years.

In the said proposals, as per the G.O.Ms.No.571 Revenue (Assn.I) Department, dated 14.09.2022, the following omissions are observed

- I. Annexure-XI
- II. Appendix-XXIX
- III. A1 Notice (specific remarks whether objections received or not)
- IV. NOC from the Municipality or Panchayat
- V. DPR (Detailed Project Report) along with land sketch
- VI. Market Value as per Section 26 of LA Act for extent i.e. Ac.229.52cts for renewal and Ac.124.85cts for newly formed lanka land.
- VII. SRO Basic value certificate.
- VIII. NOC from the Executive Engineer, Godavari Western Division, Dowlaiswaram
- IX. Explanatory sketch.

Hence, you are requested to submit the proposals in full shape as per G.O.Ms.No.571 in duplicate in original along with said omissions, so as to submit the proposals to the Government.

Yours faithfully,
For Collector,
East Godavari Dist.,
Rajamahendravaram

ok



Dt. 06-08-2025

To
The Tahsildar,
Rajahmahendravaram Urban,
RAJAHMAHENDRAVARAM – 533 101.

Sir, :

Sub: Payment of Toorpulanka Land Lease Rent - Fasli – Andhra Paper Limited,
Rajahmahendravaram Unit – Payment – 2025-2026 - Reg.

Ref: GO MS No. 810 – Reg.

As desired by you, we are issuing payment towards lease rent of Toorpulanka Land for the period 2025-2026.

The details of Demand Draft amount is as follows:

S. NO.	Drawn in favour of	Period	Name of the Bank	D D No. & Date	Amount / Rs.
1	Tahsildar, Rajahmahendravaram	2025 - 26	HDFC BANK	535599 / 02-08-25	1,83,183/-

Kindly acknowledge receipt of the same.

Thanking you,

Yours faithfully,

For ANDHRA PAPER LIMITED.

Bijay Kumar Sanku
Company Secretary & G M – Legal

Encl: 1. Demand Draft No. 535599 Dt. 02-08-2025.

V. M. Sanku 11/8/2025
TAHSILDAR'S OFFICE
RAJAHMAHENDRAVARAM URBAN

ANDHRA PAPER LIMITED

(Corporate Identity Number: L21010AP1964PLC001008)

Regd. Office: Rajamahendravaram – 533 105, East Godavari District, India. Tel: +91-883-2471831

Corp. Office: 31, Chowringhee Road, Park Street, Kolkata – 700 016, India. Tel: +91-33-71500500

Website: www.andhrapaper.com; Email: info@andhrapaper.com

An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Company



Date: 31-08-2024

To
The Tahsildar,
Rajahmahendravaram Urban,
RAJAHMAHENDRAVARAM – 533 101.

Sir,

Sub: Payment of Toorpulanka Land Lease Rent - Fasli – Andhra Paper Limited,
Rajahmahendravaram Unit – Payment – 2024-2025 - Reg.

Ref: GO MS No. 810 – Reg.

As desired by you, we are issuing payment towards lease rent of Toorpulanka Land for the period 2024-2025.

The details of Demand Draft amount is as follows:

S. NO.	Drawn in favour of	Period	Name of the Bank	DD No. & Date	Amount / Rs.
1	Tahsildar, Rajahmahendravaram	2024 - 25	HDFC BANK	256528 / 26-08-24	1,83,813

Kindly acknowledge receipt of the same.

Thanking you,

Yours faithfully,

For ANDHRA PAPER LIMITED.

AUTHORISED SIGNATORY

Encl: 1. Demand Draft No. 256528 dt 26-08-2024.

ANDHRA PAPER LIMITED

(Corporate Identity Number: L21010AP1964PLC001008)

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31/8/24
TAHSILDAR'S OFFICE
RAJAHMAHENDRAVARAM URBAN

[VENU Sr]

o/c



Dt. 23-09-2023

To
The Tahsildar,
Rajahmahendravaram Urban,
East Godavari Dist.
Andhra Pradesh

Dear Sir,

Sub: Payment of Toorpulanka Land Lease Rent – Fasli – Andhra Paper Ltd.,
Rajahmahendravaram Unit – Payment – 2023 – 2024 – Reg.

Ref: G.O. MS No. 810 – Reg.

We have paid Lease Rent amounting to Rs.1,83,813/- (Rupees One Lakh Eighty-Three Thousand Eight hundred and Thirteen only) for the year 2023-24 through electronic mode vide reference UTR No. N265232653242718 dt 22.09.23. Please confirm the payment.

Kindly acknowledge receipt of the same.

Thanking you,

Yours faithfully,
For Andhra Paper Limited

Chakravarthy Kollu

Encl: Electronic Payment Sheet &
G.O. MS No. 810.

*Next year payment
through D.D only
This time only accepted
26/9/23
(Mr. Shine)*

**TAHSILDAR'S OFFICE
RAJAMAHENDRAVARAM URBAN**

ANDHRA PAPER LIMITED

(Corporate Identity Number: L21010AP1964PLC001008)

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